The House then adjourned at thirty-seven minutes past twelve of the clock.

The House re-assembled at one of the clock,

MR. CHAIRMAN in the Chair.

STATEMENTS BY MINISTER CORRECTING ANSWERS TO QUESTIONS

Re. Unstarred Question No. 360 answered on 23rd July, 2015 and Unstarred Question No. 1942 answered on 6th August, 2015

MR. CHAIRMAN: Statement by Minister correcting answers to questions, Mr. Prakash Javadekar.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTAND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): Sir, with your permission, I lay on the Table, a copy each (in English and Hindi) of the following statements:—

- (i) correcting the answer to Unstarred Question 360 given in the Rajya Sabha on the 23rd July, 2015 regarding 'Air Pollution from Particulate Matter'; and
- (ii) correcting the answer to Unstarred Question 1942 given in the Rajya Sabha on the 6th August, 2015 regarding 'Respiratory Diseases due to Air Pollution'.

MR. CHAIRMAN: The House is adjourned up to 2.00 P.M.

The House then adjourned at one minute past one of the clock.

The House re-assembled at two of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

GOVERNMENT BILL

* The Juvenile Justice (Care and Protection of Children) Bill, 2015 - Contd.

MR. DEPUTY CHAIRMAN: Now, the Juvenile Justice (Care and Protection of Children) Bill, 2015. On 22nd July, 2015, the Minister, Shrimati Maneka Gandhi had moved the motion, but did not commence her speech. Now, if she would like to speak, she can.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): Sir, I don't want to speak for a long time. I will talk about the sticking point. This is a very comprehensive Bill. It has adoption in it; it has

^{*}Further dicussion continued from 22nd July, 2015.

[Shrimati Menka Gandhi]

foster care in it; it has many, many things in it. The part that seems to have become a problem is the proposed reduction from 18 to 16 years for the purpose of allowing a juvenile to go to jail, if it is perceived that he committed a heinous crime with an adult mind. This is not a common or garden Bill. This is a very nuanced Bill. And I would just like to explain to you before you start a discussion what it means. It does not mean that a 16 year old goes to jail at all. There seems to be an over-simplification in most people's minds. What it actually says is, suppose a child commits a crime in the heinous category, which is murder, rape, kidnapping, some kinds of arson, and he is under 18, he will then go before a Juvenile Justice Board. The Board does not have police on it; it does not have lawyers on it. It has psychologists; it has social workers; it has experts. Their job is not to condemn him. They will decide whether he committed the crime with an adult mind or a childish mind. For instance, to give you an example, if someone's father has been coming home every day and beating the mother and stubbing his cigarettes out on the child, and one day the child just gets up and has a fit of temper and he picks up a bottle and smashes it on his father's head and the father dies. Is this a heinous crime? Murder is. But did he commit it with a childlike mind or with an adult mind? Obviously, with a childlike mind. It is an unthought of, spur-of-the-moment crime in retaliation for perceived injustice. Now, if the Board decides that this child committed this crime in a childlike fashion, even if it is rape, for instance, he was committing it because he was being egged on by people older than him as a bet, as something that might be perceived as childlike, he will get the benefit of the doubt and go in for three years into reforms school. If it is perceived that it was a thought-out, adult, mature crime, for instance, last week, a little girl, aged seven, was fed biscuits laced with drugs by three boys aged 16, who then took her to a field, kept her there for three days, while repeatedly raping her. Now, this, in no way, would be constituted as a childish crime or committed by children. It has been thought of, it has been planned for and it has been executed in an adult manner. Those three children, for instance, I am sure the JJ Board, in its wisdom, would decide should go in to the adult system. Once they go into the adult system, this does not mean, again, that they will go to jail.

In the adult system, they are provided with lawyers, or should their parents decide, they can get their own lawyers, they are provided with the same access to justice as adults are. These children will then appear before court and the court will decide. If, for instance, the court decides that they are to go into adult jail, even then they have the power of appeal as any one else – High Court, Supreme Court. At the end of all these steps, if it is

decided that they are to go to adult jail, they will still not be put into adult jail along with adults. They will be put into a children's jail – a borstal. At the moment, a borstal does not exist because no child has ever gone to a borstal. But the system will create it. Once they go into borstal, they will stay there – and please, again listen – they will stay there only till they are 21 years old. At the age of 21, there will be another check, and that check decides that they have served their sentence, that they have now reformed, that we no longer need to have them locked up, they will be released. If it is decided that no, they are completely recalcitrant, they have learnt no lessons and they still are of that criminal bent of mind, then they will serve their full sentences, whatever they are. This is the Bill. You cannot get more nuanced and more compassionate than this.

Today, the whole of India is in a sombre mood. We have the parents of Nirbhaya ...(Interruptions)... sitting here watching us. Why are they such special people that we listen to them? Not because their daughter was murdered ...(Interruptions)... Not because their daughter died but because they sold their land to have her educated, which means that they are far-thinking, modern, good human beings. This is not, as a Member of Parliament who correctly pointed out yesterday, a retrospective Bill. We can do nothing about that young man. He will come out he will go his own way in life and, God willing, be a decent citizen after this; if it is possible. But it will stop a large number of boys who have got into this. Newspapers will tell you that the juvenile involvement in crime is the fastest rising segment of crime out of crimes. All police people, that you talk to, will tell you that children walk in every day into the police station and they say

'हमने कत्ल कर दिया, हमें जे.जे. भेजो।' My driver, the Ministry driver, saved up for four years and bought a car, a small dinky little second-hand car. Three months after he bought it, it was stolen. We contacted the police and, amazingly, the police found his car after a month, called him at 12 at night and said 'Come and see whether this is your car'. So, he went and the person, where the car was, the person who had stolen it, was a 16 years old. And there were 5 cars, motorcycles and scooters in the same compound. The police said: 'इसके साथ क्या करें, यह तो अभी भी बोल रहा है कि जे.जे. भेजो। पुलिस वाले कहते हैं कि हमारे पास जे.जे. भेजने का टाइम नहीं है'। They made him sign a bond saying that 'मैंने गलती की। मैं आइन्दा से कभी चोरी नहीं करूंगा'। The boy has been stealing and an older gang has been making him do this. And he has been doing it quite happily for the last three years. They no longer even send boys to reform school. The most telling part of this is that the Nirbhaya boy was sought to be held further by the Home Ministry under grounds that he had been radicalised by *Kashmiri* terrorists, who were also in the children's home, हम आपसे यह पूछते हैं कि what on earth were *Kashmiri* terrorists doing in a children's home? Has it occurred to anybody that those *Kashmiri* terrorists should not

[Shrimati Maneda Sanjay Gandhi]

be in a children's home? But because they were 16 years old, they were put into a children's home. Now, are we going to make no differentiation? आप टेरिस्ट हो, मर्डरर हो, रेपिस्ट हो, कुछ भी करो, आप उसी होम में जाओ और एक दूसरे को infection बढ़ा दो। I can't make separate homes for rapists and separate homes for young murderers and separate homes for young arsonists and separate homes for young *Kashmiri* terrorists. I can't do it. They all go in together. Do you really think that these are children? You say, let a child be a child and I am saying, absolutely. But these children commit offences against other children. I mean we had six months old babies who have been raped by fifteen-year-olds! We have had seven-year-olds and six-year-olds and three-year-olds victims. Are we going to protect the victims or are we going to protect the criminals? Now this bill just makes people safer. Not that all these boys will go to jail. Maybe a very small percentage will go to jail due to this Bill. But it certainly will stop a sixteen-year old from going to a *thana* saying, "मैंने झुग्गी को आग लग दी है, मुझे जेजे में डाल दो, मैंने पचास गाड़ियां चोरी की हैं, मुझे जेजे में डाल दो, मैंने अपनी पड़ोसन का बलात्कार कर दिया, मुझे जेजे में डाल दो।"

These are self-confessed crimes. And every police *thana* will tell you that they are full of self-confessed crimes because these 16-year olds know that at the moment nothing can happen to them except a three-year stint in a reform school where they go to a normal school and come back in the evening. When they finish this, they will get money from the State to start their life properly. And what does the victim get? Nothing. You have to decide. This is not my Bill. This is not even my Government's Bill. This Bill was started by you and would be finished by us. It is a matter of the whole House. Nobody remembers who passes a Bill. Nobody. Nobody will remember Maneka Gandhi or any of us. They will remember that a Bill came in. Therefore, think about what you would like to do. Thank you.

The question was proposed

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION; AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, I am not speaking on the merits of it. Hon. Minister has rightly, neatly explained the intent of the Bill. I just want to put it on record.

MR. DEPUTY CHAIRMAN: Let me dispose of the amendments. After that you can speak. There are two amendments by Shri Shantaram Naik and Shri Derek O'Brien

for referring the Juvenile Justice (Care and Protection of Children) Bill, as passed by the Lok Sabha, to a Select Committee of the Rajya Sabha. I would like to know whether they are moving their amendment. Shri Shantaram Naik, are you moving your amendment?

SHRI SHANTARAM NAIK (Goa): I am not moving, Sir.

MR. DEPUTY CHAIRMAN: Shri Derek O'Brien, are you moving your amendment?

SHRI DEREK O'BRIEN (West Bengal): Is this the one dated 21st of December, Sir?

MR. DEPUTY CHAIRMAN: I cannot say about the date. But this is the amendment for sending the Bill to a Select Committee.

SHRI DEREK O'BRIEN: I am not moving, Sir. That is dated 8th December. And this is dated 21st December.

MR. DEPUTY CHAIRMAN: The content of the motion is to send it to a Select Committee.

SHRI DEREK O'BRIEN: I am not moving, Sir.

MR. DEPUTY CHAIRMAN: He is not moving. Mr. Minister, now you can speak.

SHRI M. VENKAIAH NAIDU: Sir, let there be no confusion. This Government, after seeing the outrage and after proper application of mind, has brought this Bill before this august House at the first instance on 22nd July, then 23rd July, then 27th July, then 28th July, then 30th July, then 31st July, then on August 3rd, 6th, 7th, 10th, 11th and 12th of the last Session and again, in this Session, on 8th, 10th and 11th. I just want to put the record straight because an unnecessary debate is going on if the Government is feeling shy to bring this Bill which is not correct. This is the factual situation. I am not attributing any motive why the Bill is not passed and who is responsible. ...(Interruptions)... I have to place it on record. ...(Interruptions)... If you want to take the responsibility. ...(Interruptions)... I am Parliamentary Affairs Minister. ...(Interruptions)... I have got every right ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: It is a matter of fact. ...(Interruptions)... You disturbed the House and still disturbing ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He is Minister of Parliamentary Affairs. ...(Interruptions)... Sit down. ...(Interruptions)...

SHRIM. VENKAIAH NAIDU: You don't have the courtesy to hear the Parliamentary Affairs Minister. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Nothing is going on record. ...(Interruptions)... Only what the Minister says will go on record. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: I have requested the Chair and the Chair has allowed me and rightly so. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: The Parliamentary Affairs Minister has a right to speak. ...(Interruptions)... I have allowed him. ...(Interruptions)... Please sit down. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: What I am suggesting to the House is that it is a very serious matter. ...(Interruptions)... What I am suggesting is that it is a very serious matter which is agitating the entire country. There are various aspects to it. ...(Interruptions)... I do agree that there are various aspects to it. The Bill cannot be applied in a criminal law with retrospective effect. Unfortunately, people are not aware of the fact that this Bill cannot have retrospective effect. That is a matter to be brought to the notice of the people, to the august House. ...(Interruptions)... You may know about it. Sir, if they don't want to hear anybody and if they want to stall like this, let them do it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, I have a problem to present before you. The BAC earlier allotted four hours to this Bill. Now, you know that so much time is not there at our disposal. Since we have to take up the discussion, let us decide on the time which you want for this Bill. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, please don't curtail the time for this Bill. ...(Interruptions)... This Bill was not on the List. ...(Interruptions)... It came on the List only yesterday. Let us discuss this for four hours and if necessary, sit up to seven o'clock and get this Bill passed. ...(Interruptions)... But, discuss this. Why cut the time? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me complete. ...(Interruptions)... That is what I am saying. However, I want to bring to the notice of the House that when it was discussed yesterday morning in the presence of the Chairman, there was a suggestion that the time allotted by the BAC may be reduced to half. That was the suggestion. At that time, the

leaders present more or less agreed to that. So, if the House has no objection, we can re-allot. ...(*Interruptions*)... No, no. Let me complete. I am not imposing anything. I am only giving a suggestion. If the House agrees, we can reallocate the time as two hours and Members can speak accordingly so that the Bill is passed. ...(*Interruptions*)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सर, ऑनरेबल मेम्बर्स इस बिल पर जितना बोलना चाहते हैं, जब तक बोलना चाहते हैं, उतना बोल सकते हैं और हम देर तक बैठेंगे। अगर जरूरत हुई, तो हम रात 10.00 बजे तक, 11.00 बजे तक, 12.00 बजे तक बैठेंगे, इस पर चर्चा होने दीजिए, कोई प्रॉब्लम नहीं है।

MR. DEPUTY CHAIRMAN: Four hours. Okay. If that is the sense of the House, I have no problem. Then, I will start the discussion.

श्री मुख्तार अब्बास नक्रवीः सर, इसके बाद तीन बिल और हैं, हमें उन सबको भी पास करना है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What is this? I suggested two hours keeping in mind that also. Then, you said discuss it till late in the night. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, they are Ordinances. That has been the custom of the House.

MR. DEPUTY CHAIRMAN: Yes, yes. We will take up Ordinances. It is already accepted. In the Chairman's meeting, it has already been agreed to. That is not a problem. Now, we will start the discussion. Shri Ghulam Nabi Azad.

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): सर, मुझे कोई लम्बी-चौड़ी बात नहीं करनी है, हमारी पार्टी के लोग जिन्होंने कई दिनों से तैयारी की है, वे इस बिल पर अच्छी तरह से बोलेंगे। मैं यह साफ करना चाहता हूं कि माननीय पार्लियामेंटरी अफेयर्स मिनिस्टर बहुत अच्छे आदमी हैं, लेकिन पंजाबी में एक शब्द कहते हैं, जो डेरोगेटरी नहीं हैं, लेकिन वह शब्द है "पंगे लेणा"। लीडर ऑफ दि हाउस इसको समझ सकेंगे कि यह अनपार्लियामेंटरी नहीं है, लेकिन इसको पंजाबी में कहते हैं "पंगे लेणा"। बड़ी अच्छी तरह से...

सभा के नेता (श्री अरुण जेटली): वैसे रोज सुबह 11.00 बजे के बाद यह सबको समझ में आ गया है।

श्री गुलाम नबी आजादः अच्छा भला चल रहा था, अब ये कहने लगे कि उस बजट में ...(व्यवधान)...

श्री नरेश गुजराल (पंजाब): पंजाब से कश्मीर तक पहुंच गए। ...(व्यवधान)...

श्री गुलाम नबी आजादः पंजाब और कश्मीर को इकट्ठे हैं, दोनों नेबर्स हैं। अच्छा भला चल रहा था ... पिछला क्यों नहीं चल रहा था, आज जो सर्वसम्मति से सभी लोग यहां सदन में बैठे हैं। इसलिए मेरी गुजारिश है कि पंगे मत लैणा और इस पर चर्चा करना।

[श्री गुलाम नबी आजाद]

सर, जैसे कि मैंने पहले अर्ज़ किया कि इस पर हमारे साथी सदस्य बोलेंगे। यह बहुत ही महत्वपूर्ण बिल है, इसलिए मैं दो-तीन मिनट बोलूंगा। विशेष रूप से 16 दिसम्बर, 2012 को जो घटना हुई, जो निर्भया केस हुआ, वह दिल को दहलाने वाला था। वह पूरे देश के लिए आक्रोश वाला था, गुस्से वाला था, उर वाला था, खौफ वाला था। सभी पार्टियों ने चाहे विपक्षी पार्टी हो या रूलिंग पार्टी हो ... खेत में काम करने वाला मजदूर हो, कॉलेज या यूनिवर्सिटीज के स्टूडेंट्स हों या घर में बैठी हमारी बहू-बेटियां हों, सब टेलिविजन पर देख रहे थे कि किस तरह से उस घटना को अंजाम दिया गया। सर, मैं उस की चर्चा नहीं करना चाहता क्योंकि वह घटना न सुनने के और न देखने के काबिल थी।

सर, मैं उस वक्त स्वास्थ्य मंत्री था। जब वह बच्ची हॉस्पिटल में दाखिल हुई, मुझे वहां जाने का, उस बच्ची के माता-पिता से मिलने का अवसर प्राप्त हुआ था। ऑल इंडिया मेडिकल इंस्टीट्यूट और सफदरजंग हॉस्पिटल के डॉक्टर्स की टीम उसकी देखरेख के लिए बनायी गयी। जो आज "एम्स" के डायरेक्टर हैं, उस समय वे वहां हैड ऑफ द डिपार्टमेंट थे, उनको भी इस टीम में रखा गया और जब यहां के डॉक्टर्स ने जवाब दे दिया कि बच्ची का यहां इलाज नहीं हो सकता, तो उसे सिंगापुर भेजने का बंदोबस्त किया गया, लेकिन दुर्भाग्य से करोड़ों लोगों की दुआएं और हमारे अच्छे डॉक्टर्स भी निर्भया की जान को नहीं बचा पाए। सर, यह हमारे और हमारे समाज के लिए शर्म की बात है। आज हम बड़े गर्व से कहते हैं कि देश ने बड़ी तरक्की की है, देश का उत्पादन बढ़ा है, शिक्षा का प्रसार हुआ है और देश में कॉलेजेज़, युनिवर्सिटीज़ व हॉस्टिपटल्स बढ़े हैं। यहां से लेकर लंदन और अमेरिका की यूनिवर्सिटीज़ में हमारे लड़के-लड़िकयां पढ़ने जाते हैं और भारत का नाम ऊंचा करते हैं, लेकिन समाज में इस तरह की "निर्भया" जैसी घटनाएं भी होती हैं, जिनके चलते अगर हम विदेश जाते हैं, तो हमें मुंह छिपाना पड़ता है। सर, इसी के चलते 23 दिसम्बर, 2012 को सरकार ने जस्टिस जे0एस0 वर्मा, Former Chief Justice of India की अध्यक्षता में तीन मेम्बर्स की कमेटी बनायी और इला सेठ, Former Judge of High Court और गोपाल सुब्रह्मण्यम, Former Soliciter General को उस कमेटी का मेम्बर बनाया गया और तय हुआ कि फौज़दारी कानून में अमेंडमेंट लाया जाए ताकि बलात्कार और यौन अपराधों के खिलाफ कानून को सख्त बनाया जा सके।

सर, उसके बाद वह सख्त कानून बना, लेकिन आज हम जिस बिल पर चर्चा कर रहे हैं, उसमें यह है कि juvenile offenders, जो बलात्कार या इस तरह का क्राइम करते हैं, उनको Juvenile Justice Bill के माध्यम से किस तरह से ट्रीट किया जाए। सर, वर्ष 1986 में जब राजीव गांधी प्राइम मिनिस्टर थे, पहली दफा इस बारे में बिल लाया गया और मुझे याद है कि इस की उम्र 16 साल रखी गयी थी। फिर वर्ष 2000 में जब एनडीए की सरकार थी, उस वक्त एक अमेंडमेंट के द्वारा इस की उम्र 16 साल से बढ़ाकर 18 साल की गई। ...(व्यवधान)...

श्री एम. वेंकैया नायडुः इस में तालियां बजाने की क्या बात है? ...(व्यवधान)...

श्री गुलाम नबी आज़ाद: मैं इसमें कोई बुरी बात नहीं कह रहा हूं। मैं खाली इतना बता रहा हूं और इतना सिद्ध कर रहा हूं कि आज की एनडीए सरकार वापस 1986 पर आ गई, जहां से हमने शुरुआत की थी। सर, पिछले तीन-चार दिनों से पूरे देश में इसी तरह से चर्चा हुई है, जिस तरह से दिसम्बर,

2012 में हुई थी और इस बिल की तरह माननीय पार्लियामेंटरी अफेयर्स मिनिस्टर ने बताया कि पहले भी बिल लाया गया। हमको सच मानना चाहिए कि दिनों में 'निर्भया' केस में जो मुज़रिम था, वह अगर तीन-चार दिन पहले छूट नहीं जाता, तो शायद इतनी चर्चा नहीं होती और शायद सरकार भी इतनी जल्दी नहीं दिखाती, जितनी आज दिखा रही है, यह भी मानना पड़ेगा। आज पूरे देश में ऑफिसेज़ में, ऑफिसेज़ के बाहर, घर के अंदर, घर के बाहर इस पर चर्चा हो रही है। इसमें सबसे बड़ा मृददा उम्र को लेकर है। एक वह उम्र जो 1986 में तय की गई थी, दूसरी उम्र जो 2000 में तय की गई है। इस मामले में पूरा देश डिवाइडेड है। अगर आप आज के कुछ पेपर्स के एडिटोरियल और राइट-अप्स देखेंगे, तो उसमें भी डिवाइडेड हैं, कोई 16 साल के हक में है तो कोई 18 साल के हक में है। व्यक्तिगत तौर पर, पार्टी के तौर पर या फिर इंडिविजुअल तौर पर, पार्लियामेंट के अंदर, पार्लियामेंट के बाहर समाज भी डिवाइडेड है, For और against में बहुत कुछ कहा जा सकता है। यह 16 साल में नहीं होना चाहिए, आप उसके हक में भी कई बातें बता सकते हैं और 16 साल उम्र टहराई जानी चाहिए, आप इस बारे में भी कह सकते हैं, क्योंकि पूरी दुनिया में इस पर विवाद है। केवल भारत में ही नहीं है, अपितू विश्व में भी इस पर विवाद है। बर्तानिया का अलग कानून है, अमरीका में अलग कानून है तथा दूसरे यूरोपीय देशों में अलग-अलग कानून हैं। किसी देश में 12-13 साल के लड़कों को अपराधी माना जाता है, कहीं 18 साल से ऊपर अपराधी माना जाता है, लेकिन हमें इसको भारत की परिस्थिति में देखना है, हमें इसको अपने समाज के हिसाब से देखना होगा। यह भी सत्य है कि इस तरह के Juveniles द्वारा जितने क्राइम होते हैं, उनमें से 50 per cent की उम्र के नीचे के होते हैं। लेकिन यह भी सच है कि 16 साल के लड़कों का इस्तेमाल करते हैं, जैसे माननीय मंत्री जी ने कहा और हम सब को भी अनुभव है कि अलग-अलग लोग इनको इस्तेमाल करते हैं। इनको गैंगस्टर इस्तेमाल करते हैं, टेरेरिस्ट इस्तेमाल करते हैं और छोटे-मोटे क्राइम करने वाले लोग भी इनको इस्तेमाल करते हैं। उनको यह मालूम है कि इनसे क्राइम करवाओगे, तो मरेंगे, खुद बचे रहेंगे और जो 16 साल वाला है, वह तो बच जाएगा, इसलिए इनका इस्तेमाल करते हैं। इन तमाम चीजों को देखते हुए, हमें यह देखना है कि अगर हम age 16 साल पर फिक्स करते हैं, यह ठीक है कि 'निर्भया' के केस में जो मुज़रिम था, वह छूट गया। मैं 'निर्भया' के माता-पिता को बधाई देता हूं और विशेष रूप से उसकी माता को। अगर आज वह लड़ाई लड़ रही है, तो वह केवल अपनी बेटी को इंसाफ दिलाने के लिए नहीं लड़ी रही है। वह तो कहती है कि जब सुप्रीम कोर्ट ने कहा कि कुछ भी नहीं हो सकता, तो जाहिर है कि कुछ भी नहीं हो सकता है, लेकिन वह यह भी कहती है कि इस देश में कोई दूसरी 'निर्भया' दोबारा न बने। मेरे ख्याल में हम यहां इसीलिए चर्चा करते हैं। आप और हम चाहे विपक्ष में हों या सत्ताधारी पार्टी में हों, सबकी यही आशा है कि दोबारा इस तरह की कोई घटना न घटे, जिस तरह से 'निर्भया' के माता-पिता को झेलना पड़ा। शायद ऐसे सैंकड़ों, हजारों केरोज़ होते हैं, जो हमारे और आपके सामने नहीं आते हैं तथा जिनकी कोई रिपोर्ट भी नहीं करता है, इसलिए मेरे 2-3 सुझाव हैं। यह ठीक है कि हीनियस क्राइम्स के लिए है, मर्डर्स के लिए है, रेप के लिए है और गैंग रेप के लिए है। आतंकवाद को भी इससे जोड़ना चाहिए और उनके खिलाफ भी कार्रवाई होनी चाहिए, लेकिन एक चीज बहुत जरूरी है कि इनको जेल में रखने की अलग व्यवस्था होनी चाहिए। अगर इन्हें हार्डन्ड क्रिमिनल्स के साथ रखेंगे, तो आप यकीन मानिए कि अगली दफा जब ये छूटेंगे, तो ये सबसे ज्यादा खतरनाक साबित होंगे, क्योंकि tender age है औइ इस tender age में आप जो रास्ता दिखाओगे, वे उसी रास्ते पर चलेंगे। आज की जो age है, उसमें तो कम्प्यूटर तथा नेट

[श्री गुलाम नबी आजाद]

से तमाम ऐसी दुनिया के क्राइम्स पर उनकी एक्सेस है। ऐसा नहीं होना चाहिए कि हम क्राइम को खत्म करने चले थे और हमने और क्रिमिनल्स को जन्म दे दिया। यह सबसे बड़ी जरूरत है।

इसी तरह से Juvenile Justice Board को और broad based बनाने की जरूरत है। यह कोई जरूरी नहीं है कि इसमें 2 आदमी हों या 3 आदमी हों, 5 भी हो सकते हैं। हमारे समाज में अच्छे लोगों की कमी नहीं है, न मर्दों की कमी है और न ही औरतों की कमी है। उसको और broad based बनाने की जरूरत है।

तीसरी बात, जो मैं कहना चाहूंगा, वह यह कि इसके साथ-साथ उनके लिए जेल में कोई क्लास भी होनी चाहिए, जिसमें उनको यह पढ़ाया जाए कि तुमसे गलती हो गई, लेकिन इसमें कुछ नहीं होने वाला है, तुम्हारे पास इतना future है, तुम्हारे पास 60 साल उम्र पड़ी हुई है, तुम शिक्षा हासिल करो। उनको कोई ट्रेनिंग दी जाए, तािक वे जब भी बाहर निकलें, तो अच्छे शहरी बन कर निकलें और वे कुछ काम करें। लेकिन उनको आज यह भी लगता है और बहुत सारे लोग इसलिए भी जाते हैं, कोई अच्छी फैमिली के बच्चे तो ऐसा नहीं करते हैं। जिनके पास पैसा है, दौलत है, बिजनेस है, वे ऐसा नहीं करते हैं। ऐसा कौन लोग करते हैं? जो लोग ऐसा करते हैं, वे अधिकतर गरीब लोग हैं, वे कम पढ़े-लिखे हैं। ...(व्यवधान)... लेकिन जो कम ...(व्यवधान)... चिलए, आप बता दीजिए।

श्री के.सी. त्यागी (बिहार) : जो आर्थिक रूप से संपन्न लोग हैं, जो अच्छे लोग हैं ...(व्यवधान)... वे बच जाते हैं। ...(व्यवधान)...

श्री गुलाम नबी आज़ादः जो ऐसा करते हैं, उन सबको वैसी ही सजा मिलेगी। उनको अलग सजा नहीं मिलेगी, लेकिन जो कम पढ़े-लिखे हैं, उनको शिक्षा का रास्ता तो दिखाएंगे न! उनको भी शिक्षा पाने का हक है, उनको trained करने की जरूरत है, उनको भी समझाने की जरूरत है। ...(व्यवधान)...

श्री के.सी. त्यागी : आज़ाद साहब, मैं आपको disturb नहीं करना चाह रहा, लेकिन अखबार के एडिटर, कॉरपोरेट हाउस के मालिक जैसे बड़े-बड़े लोग भी यह henious अपराध कर चुके हैं।

श्री गुलाम नबी आज़ाद : हाँ, लेकिन वे बड़े हैं न! वे इसमे नहीं आ रहे हैं। आप अखबार के मालिक की बात कह रहे हैं, वे 16 और 18 साल की उम्र के नहीं हैं। हम यहां 16 और 18 साल के बच्चों की बात कर रहे हैं। हम अखबार के मालिक और एडिटर की बात नहीं कर रहे हैं। जब हम juvenile justice की बात कर रहे हैं, तो हम बड़े-बड़े बिजनेसमेन की बात नहीं कर रहे हैं या लोगों की बात नहीं कर रहे हैं। आप इसे mix कर रहे हैं। आप बिल कौन सा discuss कर रहे हैं और इसमें बिजनेस वालों को कहाँ से ला रहे हैं? मैं बच्चों की बात कर रहा हूं, इसलिए इसे देखने की जरूरत है।

दूसरा, हमारे जो बड़े शहर हैं, उनमें जो गलियाँ हैं, उनमें बिजली नहीं है, लाइट्स नहीं है और इन बड़े शहरों में patrolling न के बराबर हैं। हमारी जो अधिकतर police patrolling है, वह यहीं हमारे इर्द-गिर्द घूमती है, नई दिल्ली में, जहां मिनिस्टर्स हैं। मेरे लिए भी 24 घंटे एक गाड़ी रहती है, लीडर ऑफ द हाउस के लिए भी होगी, लेकिन हम कोई क्राइम नहीं करने वाले हैं, न दिन में, न रात में। ये गाड़ियां वहां होनी चाहिए, जहां अंधेरी गिलयाँ हैं। वहां इस तरह की पुलिस की, गाड़ियों की, जीप की और मोटरसाइकिल पर police patrolling की व्यवस्था होनी चाहिए। अगर लोगों को यह मालूम पड़ेगा कि हर 5 मिनट के बाद, हर 15 मिनट के बाद, इधर से, इस गली में police patrolling चल रही है, तो इस पर रोक लग सकेगी। ऐसा हमने चीफ मिनिस्टर रहते हुए देखा है। श्रीनगर और जम्मू शहर में रात को मोटरसाइकिल पर police patrolling चलती रहती थी। हालाँकि वह इस क्राइम के लिए नहीं थी, वह militancy से सम्बन्धित थी, लेकिन काम तो एक ही जैसा है। अगर यह भी हो जाए, लाइट्स का बन्दोबस्त हो जाए, police patrolling का काम हो जाए, इस तरह की अंधेरी गिलयों में, तो इस तरह के शहरों के लिए यह एक deterrent का काम करेगी।

डिप्टी चेयरमैन साहब, इन्हीं शब्दों के साथ, मैं आपका बहुत-बहुत धन्यवाद करता हूं।

وقائد حزب اختلاف (جناب غلام نبی آزاد): سر، مجھے کوئی لمبی چوڑی بات نہیں کرنی ہے، ہماری پارٹی کے لوگ جنہوں نے کئی دنوں سے تیاری کی ہے، وہ اس بل پر اچھی طرح سے بولیں گے۔ میں یہ صاف کرنا چاہتا ہوں کہ مانیئے پارلیمنٹری افیئرس منسٹر بہت اچھے آدمی ہیں، لیکن پنجابی میں ایک شدد کہتے ہیں، جو ڈیروگیٹری نہیں ہے، لیکن وہ شد ہے ''ینگے لینا''۔ لیڈر آف دی باؤس اس کو سمجھ سکیں گے کہ یہ آن پارلیمنٹری نہیں ہے، لیکن اس کو پنجابی میں کہتے ہیں ''پنگے لینا''۔ بڑی اچھی طرح سے۔۔۔ آ نیتا سدن (جناب ارون جیٹلی): ویسے روز صبح گیارہ بجے کے بعد یہ سب کو سمجھ میں آگیا ہے۔ آ

جناب غلام نبی آزاد: اچها بهلا چل رہا تها، اب یہ کہنے لگے کہ اس بجت میں
 ...(مداخلت)...]

ر جناب نریش گجرال: پنجاب سے کشمیر تک پہنچ گئے ... (مداخلت)...

جناب غلام نبی آزاد: پنجاب اور کشمیر تو اکتهے ہیں، دونوں پڑوسی ہیں۔ اچھا بھلا چل رہا تھا، پچھلا کیوں نہیں چل رہا تھا؟ آج تو سروسمتی سے سبھی لوگ یہاں سدن میں بیٹھے ہیں۔ اس لیے میری گزارش ہے کہ پنگے مت لینا اور اس پر چرچہ کرنا۔

سر، جیسا کہ میں نے پہلے عرض کیا کہ اس پر ہمارے ساتھی ممبر بوایں گے۔ یہ بہت ہی اہم بل ہے، اس لیے میں دو تین منٹ بولونگا۔ خاص طور سے 16 دسمبر 2012 کو جو گھٹنا ہونی، جو نربھیا کیس ہوا، وہ دل کو دہلادینے والا تھا۔ وہ پورے دیش کے لئے آکروش والا تھا، غصنے والا تھا، ٹر والا تھا،خوف والا تھا۔ سبھی پارٹیوں نے چاہے وپکشی پارٹی ہو یا روننگ پارٹی ہو۔ کھیت میں کام کرنے والا مزدور ہو، کالج یا یونیورسٹیز کے اسٹوڈینٹس ہوں یا گھر میں بیٹھی ہماری بہو بیٹیاں ہوں، سب ٹیلی ویژن پر دیکھ رہے تھے کہ کس طرح سے اس گھٹنا کو انجام دیا گیا۔ سر، میں اس کی چرچہ نہیں کرنا چاہتا کیوں کہ وہ گھٹنا نہ سننے کے اور دیکھنے کے قابل تھی۔

[†]Transliteration in Urdu Script.

سر ، میں اس وقت براتم منستر تھا، جب وہ بچی باسیتل میں داخل ہوئی، مجھے وہاں جانے کا، اس بچی کے والدین سے ملنے کا موقع حاصل ہوا تھا۔ اُل انٹیا میڈیکل انسٹی ثیوٹ اور صفدر جنگ باسیٹل کے ڈاکٹرس کی ثیم اس کی دیکھ ریکھ کے لئے بنانی گئی۔ جو آج ''ایمس'' کے ڈائر پکٹر ہیں، اس وقت وہ وہاں بیڈ آف دی ڈیار ٹمنٹ تھے، ان کو بھی اس ٹیم میں رکھا گیا اور جب یبال کے ڈاکٹرس نے جواب دیدیا کہ بچی کا یبال علاج نہیں بوسكتا، تو اسر سنگابور بهيجنر كا بهي بندوبست كيا گيا، ليكن بدقسمتي سے كروڑوں لوگوں کے دعائیں اور ہمارے اچھے ڈاکٹرس بھی نربھیا کی جان کو نہیں بچاپائے۔ سر، یہ بمارے اور بمارے سماج کے لئے شرم کی بات ہے۔ آج بم بڑے فخر سے کہتے ہیں کہ دیش نے بڑی ترقی کی ہے، دیش کا اتبادن بڑھا ہے، شکشا کا پرسار ہوا ہے اور دیش میں کالجز، یونیورسٹیز و باسپٹل بڑھے ہیں۔ یہاں سے لیکر لندن اور امریکہ کی یونیورسٹیز میں ہمارے لڑکے لڑکیاں بڑ ہنے جاتے ہیں اور بھارت کا نام اونچا کرتے ہیں، لیکن سماج میں اس طرح کی 'انربھیا'' جیسی گھٹٹائیں بھی ہوتی ہیں، جن کے چلتے اگر ہم ودیش جاتے ہیں، تو ہمیں منھ چھپانا پڑتا ہے۔ سر، اسی کے چلتے 23 دسمبر 2012 کو سرکار نے جسٹس جے ایس ورما، Former Chief Justice of India کی صدارت میں تین ممبرس کی کمیٹی بنائی اور ایلاسیٹھ، Former Judge of High Court اور گویال سبر امنیم، Former Solicitor General کو اس کمیٹی کا ممبر بنایا گیا اور طے ہوا کہ فوجداری قانون میں امینڈمینٹ لایا جائے تاکہ بلاتکار اور یون ایرادھوں کے خلاف قانون کو سخت بنایا جائے سکے.

سر، اس کے بعد وہ سخت قانون بنا، لیکن آج ہم جس بل پر چرچہ کررہے ہیں، اس میں یہ ہے کہ ,juvenile offenders جو ہلاتکار یا اس طرح کا کرائم کرتے ہیں، ان کو Juvenile Justice Bill کے مادھیم سے کس طرح سے تریث کیا جانے۔ سر، سال 1986 میں جب راجیوگاندھی پرائم منسٹر تھے، پہلی دفعہ اس بارے میں بل لایا گیا اور مجھے

پا ہے کہ اس کی عمر 16 سال رکھی گئی تھی۔ پھر سال 2000 میں جب این ڈی اے کی سرکار تھی، اس وقت ایک امینتمینٹ کے ذریعہ اس کی عمر 16سال سے بڑھاکر 18 سال کی گئی ...(مداخلت)...]

وزیربرانے پارلیمانی امور (جناب ایم. وینکیا نائیڈو): اس میں تالیاں بجانے کی کیا بات ہے؟...(مداخلت)...]

چناپ غلام نبی آزاد: میں اس میں کونی بری بات نہیں کہہ رہا ہوں۔ میں صرف اتنا بتارہا ہوں اور اتنا ثابت کررہا ہوں کہ آج کی این ڈی اے سرکار واپس 1986 پر آگئی، جہاں سے ہم نے شروعات کی تھی۔ سر، پچھلے تین چار دنوں سے پورے ملک میں اسی طرح سے چرچہ ہوئی ہے، جس طرح سے دسمبر، 2012 میں ہوئی تھی اور اس بل کی طرح مانیئے پارلیمنٹری افیئرس منسٹر نے بتایا کہ پہلے بھی بل لایا گیا۔ ہم کو سچ ماننا چاہئے کہ ازربھیا کیس میں جو مجرم تھا، وہ اگر تین چار دن پہلے چھوٹ نہیں جاتا، تو شاید اتنی چرچہ نہیں ہوتی اور شاید سرکار بھی اتنی چادی نہیں دکھاتی، جتنی آج دکھا رہی ہے، یہ بھی ماننا پڑے گا. آج پورے دیش میں آفیسز میں، آفیسز کے بار، گھر کے اندر، گھر کے بار اس پر چرچہ ہو رہی ہے۔ اس میں سب سے بڑا مذعا عمر کو لے کر ہے۔ ایک وہ عمر جو 1980 میں طے کی گئی تھا، دوسری عمر جو 2000 میں طے کی گئی ہے، اس معاملے میں پورا دیش ٹیوانڈڈ ہے۔ اگر آپ آج کے کچھہ ہیپرس کے ایڈیٹوریل اور کچھہ معاملے میں پورا دیش ٹیوانڈڈ ہے۔ اگر آپ آج کے کچھہ ہیپرس کے ایڈیٹوریل اور کچھہ کوئی 18 سال کے حق میں ہیں۔ شخصی طور پر، پارٹی کے طور پر یا انفرادی طور پر، پارلیمنٹ کے اندر، پارلیمنٹ کے باہر سماج بھی ٹیوانڈڈ ہے، 16 اس کے حق میں بھی کئی کچھہ کہا جا سکتا ہے۔ یہ 16 سال میں نہیں بونا چاہئے، آپ اس کے حق میں بھی کئی

باتیں بتا سکتے ہیں اور 16 سال عمر ٹھہرائی جانی چاہئے۔ آپ اس بارے میں بھی کہہ سکتے ہیں، کیوں کہ پوری دنیا میں اس پر وواد ہے۔ صرف بھارت میں ہی نہیں ہے، بلکہ دنیا میں بھی اس پر وواد ہے۔ برطانیہ کا الگ قانون ہے، امریکہ کا الگ قانون ہے اور دوسرے یوروپی دیشوں میں الگ الگ قانون ہے۔ کسی دیش میں 13-12 سال کے لڑکوں کو ایرادھی مانا جاتا ہے، کہیں 18 سال سے اوپر ایرادھی مانا جاتا ہے، لیکن ہمیں اس کو بھارت کے حالات میں دیکھنا ہے، ہمیں اس کو اپنے سماج کے حساب سے دیکھنا ہوگا۔ یہ بھی سچ ہے کہ اس طرح کے جوینانلس کے نریعے جتنے کرانم ہوتے ہیں اس میں سے 50 فیصد 16 کی عمر کے نیچے کے ہوتے ہیں۔ لیکن یہ بھی سچ ہے کہ 16 سال کے الرُّکوں کو استعمال کرتے ہیں، جیسے مانّنے منتری جی نے کہا اور ہم سب کو بھی تجربہ ہے کہ الگ الگ لوگ ان کو استعمال کرتے ہیں۔ ان کو گینگسٹر استعمال کرتے ہیں، تیریرسٹ استعمال کرتے ہیں اور چھوٹے موٹے کرانم کرنے والے لوگ بھی ان کو استعمال کرتے ہیں۔ ان کو یہ معلوم ہے کہ ان سے کرائم کرواؤ گے، ان سے مرواؤگے، تو خود بچے رہیں گے اور 16 سال والا ہے، وہ تو بچ جائے گا۔ اس لئے ان کا استعمال کرتے ہیں۔ ان تمام چیزوں کو دیکھتے ہوئے، ہمیں یہ دیکھنا ہے کہ اگر ہم عمر 16 سال فکس کرئے ہیں، یہ ٹھیک ہے کہ 'نربھیا' کے کیس میں جو مجرم تھا، وہ چھوٹ گیا۔ میں 'نربھیا' کے ماں باپ کو بدھائی دیتا ہوں اور خاص طور سے اس کی ماں کو۔ اگر آج وہ لڑائی لڑ رہی ہیں، تو وہ صرف اپنی بیٹی کو انصاف دلانے کے لئے نہیں لڑ رہی ہیں۔ وہ تو کہتی ہے کہ جب سپریم کورٹ نے کہا کہ کچھہ بھی نہیں ہو سکتا، تو ظاہر ہے کہ کچهہ بھی نبیں ہو سکتا، لیکن وہ یہ بھی کہتی ہے کہ اس دیش میں کوئی دوسری 'نربھیا' دوبارہ نہ بنے۔ میرے خیال میں ہم یہاں اسی لنے چرچہ کرتے ہیں۔ آپ اور ہم چاہے ویکش میں ہوں یا سقّہ دھاری بارٹی ہوں، سب کی یہی آشا ہے کہ دوبارہ اس طرح کو کونی گھٹنا نہ گھٹے، جس طرح سے 'نربھیا' کے ماں-باپ کو جھیلنا پڑا۔ شاید ایسے سیکڑوں، ہزاروں کیسیز ہوتے ہیں، جو ہمارے اور آپ کے سامنے نہیں آتے ہیں اور جن کی کوئی رپورٹ بھی نہیں کرتا ہے۔ اس لئے میرے دو -تین سجھاؤ ہیں۔ یہ ٹھیک ہے کہ بیننس کرائم کے لئے ہے، مرڈرس کے لئے ہے، ریپ کے لئے بے اور گینگ ریپ کے لئے ہے۔ آتنک واد کو بھی اس سے جوڑنا چاہئے اور ان کے خلاف بھی کاروائی ہونی چاہئے، لیکن ایک چیز بہت ضروری ہے کہ ان کو جیل میں رکھنے کا الگ انتظام ہونا چاہئے۔ اگرانہیں ہارڈنڈ کریمنلس کے ساتھہ رکھیں گے، تو آپ یقین مانئے کہ اگلی دفعہ جب یہ چھوٹیں گے، تو یہ سب سے زیادہ خطرناک ثابت ہوں گے، کیوں کہ tender age ہے،اور اس tender age میں آپ جو راستہ دکھاؤگے، وہ اسی راستے پر چلیں گے۔ آج ہے،اور اس tender age میں آپ جو راستہ دکھاؤگے، وہ اسی راستے پر چلیں گے۔ آج کی جو عمراس میں ہے، تو کمپیوٹر اور نیٹ سے تمام ایسی دنیا کے کرائمس پر ان کی کی جو عمراس میں ہے، تو کمپیوٹر اور نیٹ سے تمام ایسی دنیا کے کرائمس پر ان کی کی جو عمراس میں ہونا چاہئے کہ ہم کرائم کو ختم کرنے چلے تھے اور ہم نے اور کی کریمنلس کو جنم دے دیا۔ یہ سب سے بڑی ضرورت ہے۔

اسی طرح سے جوینائل جسٹس ہورڈ اور بورڈ-بیسڈ بنانے کی ضرورت ہے۔ یہ کوئی ضروری نہیں ہے کہ اس میں دو آدمی ہوں یا تین آدمی ہوں، پانچ بھی ہو سکتے ہیں۔ ہمارے سماج میں اچھے لوگوں کی کمی نہیں ہے، نہ مردوں کی کمی ہے اور نہ ہی عورتوں کی کمی ہے۔ اس کو اور بورڈ-بیسڈ بنانے کی ضرورت ہے۔

تیسری بات، جو میں کہنا چاہوں گا، وہ یہ ہے کہ اس کے ساتھہ ساتھہ ان کے لئے جیل میں کوئی کلاس بھی ہونی چاہئے، جس میں ان کو یہ پڑھایا جائے کہ تم سے غلطی ہو گئی، لیکن اس سے کچھہ نہیں ہونے والا ہے تمھار ے پاس اتنا فیوچر ہے، تمارے پاس مدالھہ سال عمر پڑی ہوئی ہے، تم شکشا حاصل کرو۔ ان کو کوئی ٹریننگ دی جائے، تاکہ وہ جب بھی باہر نکلیں، تو اچھے شہری بن کر نکلیں اور وہ کچھہ کام کریں۔ لیکن ان کو آج یہ بھی باہر نکلیں۔ کوئی اچھی فیملی کے

بچے تو ایسا نہیں کرتے ہیں۔ جن کے پاس پیسہ ہے، دولت ہے، بزنس ہے، وہ ایسا نہیں کرتے ہیں، ایسا کون لوگ کرتے ہیں؟ جو لوگ ایسا کرتے ہیں، وہ زیادہ تر غریب لوگ ہیں، وہ کم پڑھے لکھے ہیں ۔۔۔(مداخلت)۔۔۔ اچھے لوگ بڑے exceptional ہیں

...(مداخلت)... لیکن جو کم ...(مداخلت).... چلنے، آپ بتا دیجئے

شری کے سی. تیاگی : جو آرتھک روپ سے سمپن لوگ ہیں، جو اچھے لوگ ہیں(مداخلت)... وہ بچ جاتے ہیں ...(مداخلت)...

جناب غلام نبی آزاد: جو ایسا کرتے ہیں، ان سب کو ویسی ہی سزا ملے گی ان کو الگ سزا نہیں ملے گی، لیکن جو کم پڑھے لکھے ہیں، ان کو شکشا کا راستہ تو دکھائیں گے ناا ان کو بھی شکشا پانے کا حق ہے، ان کو ترینڈ کرنے کی ضرورت ہے، ان کو بھی سمجھانے کی ضرورت ہے ۔..(مداخلت) ۔۔۔۔

شری کے سی۔ تیاگی: آزاد صاحب، میں آپ کو ڈسٹرب نہیں کرنا چاہ رہا، لیکن اخبار کے ایڈیٹر، کارپوریٹ بازس کے مالک جیسے بڑے بڑے لوگ بھی یہ heinous اپرادھہ کر چکے ہیں آ

جناب غلام نبی آزاد; باں، لیکن وہ بڑے ہیں نا! وہ اس میں نہیں آ رہے ہیں۔ آپ اخبار کے مالک کی بات کر رہے ہیں، وہ 16 اور 18 سال کی عمر کے نہیں ہیں۔ ہم یہاں 16 اور 18 سال کی عمر کے نہیں ہیں۔ ہم یہاں 16 اور 18 سال کے بچوں کی بات کر رہے ہیں، ہم اخبار کے مالک اور ایڈیٹر کی بات نہیں کر رہے ہیں۔ جب بم 'جوینائل جسٹس' کی بات کر رہے ہیں، تو ہم بڑے بڑے بڑے بزنس مین کی بات نہیں کر رہے ہیں، تو ہم بڑے بڑے برنس مین کی بات نہیں کر رہے ہیں. آپ اسے مکس کر رہے نہیں کر رہے ہیں. آپ اسے مکس کر رہے

ہیں۔ آپ بل کون سا ڈسکس کر رہے ہیں اور اس میں بزنس والوں کو کہاں سے لا رہے ہیں؟ میں بچوں کی بات کر رہا ہوں، اس لئے اسے دیکھنے کی ضرورت ہے۔

دوسرا، ہمارے جو بڑے شہر ہیں، ان میں جو گلیاں ہیں، ان میں بجلی نہیں ہے، لائٹس نہیں ہیں اور ان بڑے شہروں میں patrolling نہ کے برابر ہے۔ ہماری جو زیادہ تر Police patrolling ہے، وہ یہیں ہمارے اردگرد گھومٹی ہے، نئی دہلی میں جہاں منسٹرس بیں۔ میرے نئے بھی 24 گھنٹے ایک گاڑی رکھی رہتی ہے، لیڈر آف دی ہاؤس کے لئے بھی بوگی، لیکن ہم کوئی کرائم نہیں کرنے والے ہیں، نہ دن میں، نہ رات میں۔ یہ گاڑیاں بھی بوگی، لیکن ہم کوئی کرائم نہیں کرنے والے ہیں، نہ دن میں، نہ رات میں۔ یہ گاڑیاں جب کی اور موثر سائیکل پر Police patrolling کا انتظام ہونا چاہئے۔ اگر لوگوں کو یہ معلوم پڑے گا کہ ہر 5 منٹ کے بعد، ہر 15 منٹ کے بعد، ادھر سے، اس گلی سے Police معلوم پڑے گا کہ ہر 5 منٹ کے بعد، ہر وک لگ سکے گی۔ ایسا ہم نے چیف منسٹر ہوئے ہوئے دیکھا ہے۔ سرینگر اور جموں شہر میں رات کو موثر سائیکل پر Police Patrolling ہوئے دیکھا ہے۔ سرینگر اور جموں شہر میں رات کو موثر سائیکل پر patrolling ہوئے دیکھا ہے۔ سرینگر اور جموں شہر میں رات کو موثر سائیکل پر Police Patrolling کے لئے نہیں تھی، وہ ملٹینسی سے ممبندھت تھی، لیکن کام تو ایک ہی جیسا ہے۔ اگر یہ بھی ہو جانے، لاتش کا بندوبست ہو حانے، لاتش کا بندوبست ہو حانے، لیکن کام تو ایک ہی جیسا ہے۔ اگر یہ بھی ہو جانے، لاتش کا بندوبست ہو حانے، اس طرح کی اندھیری گلیوں میں، تو اس طرح کی اندھیری گلیوں میں، تو اس طرح کی مندھری گلیوں میں، تو اس طرح کی شہروں کے لئے یہ ایک Police patrolling کا کام کرے گی۔

ڈپٹی چیئرمین صاحب، انہیں شیدوں کے ساتھہ، میں آپ کا بہت بہت دھنیواد کرتا ہوں۔]

श्री नारायण लाल पंचारिया (राजस्थान): माननीय उपसभापति जी, आपने मुझे चिर-प्रतीक्षित बिल पर बोलने का अवसर दिया, इसके लिए धन्यवाद। मान्यवर, हमारे देश में किशोरों की आबादी लगभग 47,000 करोड़ से भी अधिक है। राष्ट्रीय अपराध रिकॉर्ड ब्यूरो की रिपोर्ट यह बताती है कि गत वर्ष कुल आबादी में से 43,506 किशोर विभिन्न अपराधों में सम्मिलित हुए हैं, जिनके विरुद्ध शिकायतें दर्ज हुई हैं। इनमें से केवल 3,887 किशोर ऐसे थे, जो जघन्य अपराधों को अंजाम देने में शामिल थे।

मान्यवर, अगर देश में किशोरों की कुल आबादी को देखते हुए हम विचार करेंगे, तो देखने में लगेगा कि यह संख्या बहुत छोटी है, लेकिन हमारे लिए यह बहुत ही चिन्ता का विषय है। हमारे देश में बच्चों को शुरू से, बालपन से ही अच्छे संस्कार दिए जाने की परम्परा रही है। बच्चों को शुरू से ही लोक गीतों इत्यादि के माध्यम से ऐसे ही संस्कार दिए जाते हैं। उन्हें ऐसे गीत सिखाए जाते हैं-

"चन्दन है इस देश की माटी, तपोभूमि हर गाँव है। हर बाला देवी की प्रतिमा, बच्चा-बच्चा राम है॥"

[श्री नारायण लाल पंचारिया]

भारत के हर गाँव के अंदर राम की आराधना करने वाले और ऐसे गीत गाने वाले लोगों के बच्चे किशोर होते-होते अपराध की तरफ क्यों बढ़ जाते हैं? यह विषय बहुत ही चिन्ताजनक और विचारणीय है। मान्यवर, किशोरावस्था, यानी 13 वर्ष से लेकर 18 वर्ष की उम्र के अन्दर किशोरों को उचित देखरेख एवं अच्छी सलाह की आवश्ययकता रहती है। अच्छे संस्कार दिए जाने की भी यही उम्र होती है। बच्चों की यह जो उम्र है, यह खेलने व निखरने की होती है, इसके साथ ही यही उम्र भटकाव और बिगड़ने की भी होती है। इसी वक्त बच्चों में शारीरिक और मानसिक बदलाव आ रहे होते हैं, इस कारण इस उम्र के बच्चे अनेक प्रश्नों से घिरे रहते हैं। उनके मन-मस्तिष्क में हर समय तरह-तरह के प्रश्न खड़े रहते हैं और वे सोचते हैं कि उनके इन अनेकानेक प्रश्नों का समाधान कौन करेगा? ऐसे अवसर पर उन्हें माता-पिता की सबसे ज्यादा आवश्यकता रहती है। वे चाहते हैं कि माता-पिता उनके सारे सवालों के उत्तर दें और उनके मन-मस्तिष्क में चल रहे प्रश्नों का समाधान करें। ऐसे में बच्चा अपने पेरेंट्स की सबसे ज्यादा जरूरत महसूस करता है। इस उम्र के बच्चे अपने माता-पिता से यह अपेक्षा करते हैं कि वे हमारे साथ मित्रवत व्यवहार करें, हमें समझें और प्रेमपूर्वक हमारे प्रश्नों का, समस्याओं का समाधान करें।

मान्यवर, हकीकत यह है कि आज जो आर्थिक युग चल रहा है, इस युग में हमारी संयुक्त परिवार की जो प्रथा थी, वह समाप्त हो गई है और अब एकल परिवार की प्रथा चल पड़ी है। माता-पिता धन उपार्जन में लगे रहते हैं और यह स्वाभाविक भी है। जिन पर धनवेषणा सवार हो, वे इस ओर अग्रसर रहते हैं कि लगातार अर्थ कैसे कमाया जाए। जब पैसा बहुत आ गया, गलत तरीके से आ गया, तो उसकी संतान का क्या होगा, इसके बारे में हमारे समाज में कई कहावतें हैं। जैसे ही धन आ जाता है, तो उनके अन्दर लोकेषणा आ जाती है। जब यह लगता है कि अब धन-सम्पदा बहुत हो गई, तो वे माता-पिता यश-कीर्ति की तरफ अग्रसर हो जाते हैं. जिसको लोकेषणा कहा गया है।

मान्यवर, मैं कहना चाहूंगा कि ऐसे माता-पिता का यह दायित्व भी बनता है कि किशोरावस्था में अपने बालक को संभाला जाए और ठीक तरीके से उसको देखा जाए। यह बात सही है कि किशोरों में अपराध बहुत तेजी से बढ़ रहा है। मैं माननीय मंत्री महोदया, श्रीमती मेनका संजय गांधी जी को धन्यवाद देना चाहूंगा, जिन्होंने देश में बढ़ रहे किशोर अपराध की ओर ध्यान दिया और "किशोर न्याय (बालकों की देखरेख और संरक्षण) विधेयक, 2015" जो लोक सभा में पारित हो चुका था, उसे राज्य सभा में प्रस्तुत किया।

उपसभापित महोदय, हमारे देश में किशोर न्याय अधिनियम लागू होने के पश्चात, उसमें लगातार तीन बार संशोधन किए गए। लेकिन इसके बावजूद भी इस अधिनियम में बालकों की देखरेख एवं संरक्षण का अभाव ही लगातार रहा। किशोर गृहों में बालकों के साथ दुर्व्यवहार, सुविधाओं का अभाव, अधिक संख्या में मामले लम्बित रहना जारी रहा। मान्यवर, कई बार ऐसा लगता है कि किसी बालक ने बहुत छोटा अपराध किया है, यह छोटा सा मामला है, लेकिन उसका निस्तारण समय पर नहीं होने से उस बालक को लगातार उस किशोर गृह में लम्बे समय तक रहना पड़ जाता है। ठीक इसी प्रकार, सुनवाई समय पर नहीं होती। पुराने बिल में जो एक बहुत ही महत्वपूर्ण दुविधा या कमी थी, वह थी - दत्तक प्रयोजन के लिए बालकों का विक्रय। श्रीमन्, कई बार हम देखते थे, अखबारों में पढ़ते थे कि

दत्तक लेना है, तो बच्चों का विक्रय कर देना, उस समय इस प्रकार की बहुत सी घटनायें भी देखने में आती थीं।

यह बात सही है कि पिछले कुछ वर्षों से 16 से 18 वर्ष के किशोरों द्वारा जघन्य अपराधों में बढ़ोत्तरी के मामले निरन्तर बढ़ रहे हैं। किशोर न्याय अधिनियम, जो हमारा पुराना अधिनियम था, वह उनके निस्तारण में सक्षम नहीं है, इसीलिए किशोर न्याय विधेयक, 2015 लाया गया है। मान्यवर, इस विधेयक के द्वारा बच्चों द्वारा किए गए छोटे-छोटे अपराधों के निस्तारण में समय सीमा निश्चित की गई है। पहले के विधान में किसी प्रकार का ऐसा प्रावधान नहीं था कि कितने समय में किस प्रकरण का फैसला देना है, तो एक समय सीमा का निर्धारण इस विधेयक में किया गया है।

मान्यवर, संस्थाओं में बच्चों के शोषण पर भी अब रोक लगेगी, क्योंकि अब किशोर न्याय बोर्ड और बाल कल्याण समिति द्वारा प्रत्येक माह संबंधित स्थान - किशोर व बाल गृहों - पर जाकर उसका निरीक्षण करना निश्चित एवं अनिवार्य कर दिया गया है। यह भी इस बिल के अन्दर प्रावधान है। इसमें सबसे महत्वपूर्ण बात यह है कि पहले दत्तक लेने के नाम पर बच्चों का जो विक्रय हो जाता था, उस पर रोक लगाते हुए नये विधेयक के अन्दर दत्तक ग्रहण पर एक पूरा अध्याय जोड़ दिया गया है, इसलिए भी में मंत्री महोदया को बहुत-बहुत धन्यवाद दूँगा। इस विधेयक में सभी बाल कल्याण संस्थाओं का पंजीयन करना भी अनिवार्य कर दिया गया है। पहले इसकी अनिवार्यता नहीं थी। जो अनरजिस्टर्ड बालगृह थे, वे भी चलते थे। केवल मात्र इसे अनिवार्य ही नहीं किया गया है, बल्कि इसका उल्लंघन करने पर सजा का प्रावधान भी इस विधेयक में किया गया है।

मान्यवर, गुमशुदा व परित्यक्त बच्चों की सूचना देना पहले अनिवार्य नहीं हुआ करता था, तो उससे अपराध बढ़ने में और सहयोग मिलता था। लेकिन इस विधेयक में तय किया गया है कि गुमशुदा बच्चों की सूचना 24 घंटों के भीतर-भीतर देना अनिवार्य है। अगर सूचना नहीं दी गयी, तो उसको कठोर दंड से दंडित करने का भी प्रावधान इसके अन्दर किया गया है।

माननीय उपसभापित महोदय, नये विधेयक में 16 से 18 वर्ष के बीच का कोई भी किशोर अपराधी वयस्क होने तक किशोर न्यायालय की परिधि में रहेगा, लेकिन जैसे ही वह वयस्क हो जायेगा, तो उसके उस कालखंड का मूल्यांकन करके, जैसा कि अभी मंत्री महोदया ने बताया, मूल्यांकन करके फिर देखने के पश्चात् ही उसको आगे वयस्क न्यायालय में भेजने का प्रावधान किया गया है। बहुत अच्छी बात तो यह है कि इसमें अपराधी को मृत्युदंड और आजीवन कारावास का किसी प्रकार का कोई प्रावधान नहीं किया गया है।

तो मान्यवर, यह जो बिल किशोर न्याय विधेयक, 2015 में लाया गया है, वह वास्तव में समय की माँग के अनुसार बहुत ही ठीक और अच्छा है। मैं इसका समर्थन करता हूँ और सभी सदस्यों से निवेदन करता हूं कि इसको पारित कराएँ। धन्यवाद।

श्री रिव प्रकाश वर्मा (उत्तर प्रदेश): आदरणीय उपसभापित महोदय, बहुत ही महत्वपूर्ण विषय 'The Juvenile Justice (Care and Protection of Children) Bill, 2015' पर आज चर्चा की जा रही है। अभी माननीय मंत्री महोदया ने इस बात का उल्लेख किया कि किन कारणों से ये परिस्थितियां बनी हैं कि यह कानून बनाने या अमेंडमेंट करने की जरूरत पड़ रही है। मुझे लगता है कि इसके सार्थक

[श्री रवि प्रकाश वर्मा]

परिणाम आयेंगे। माननीय उपसभापति महोदय, 2012 की यह बहुत ही दुर्भाग्यपूर्ण घटना घटी, जिसने पूरे हिन्दुस्तान को पूरी दुनिया में कलंकित करने का काम किया। आज 2015 है। उस मामले में कुछ गुनहगारों को फांसी हुई, एक गुनहगार आत्महत्या करके मर गया और एक गुनहगार जो उम्र में छोटा था, उसको अदालत ने छोड़ दिया है। इस बात को लेकर पूरे हिन्दुस्तान में बहुत हलचल है। अभी माननीय आज़ाद साहब बतला रहे थे, कुछ लोग इधर खड़े हैं, कुछ लोग उधर खड़े हैं और एक माहौल बन रहा है। लेकिन मुझे यह लग रहा है कि यह ऐसा अवसर था, जब अपनी जिम्मेदारी को समझते हुए हिन्दुस्तान को यह सोचना चाहिए था कि आखिर ऐसा कैसे हो रहा है कि हमारे बच्चे खराब हो रहे हैं और अपराध ही नहीं, ऐसे दुर्दांत अपराधी बन रहे हैं जिसका कोई तोड़ नहीं मिलता। सर, मुझे एक बात खास तौर पर यह बतानी है कि मीडिया का खास रोल है कि मीडिया रिपोर्ट करता है और जनता को बतलाने का काम करता है। लेकिन थोड़ी सी यह बात अजीब लग रही है कि आज इस कानून के परिप्रेक्ष्य में जो बातें चल रही हैं, मीडिया एक घटना विशेष को ही केन्द्रित किए हुए है, जबकि पूरे हिन्दुस्तान में ऐसी घटनाएं रोज घटती हैं। आखिर क्या बात है, जो बच्चे हमारे स्कूलों में होने चाहिए थे, जिनको बढ़िया पेरेंटिंग मिलनी चाहिए थी, जहां तक मेरी जानकारी है, जो परिस्थितियां हिन्दुस्तान में चल रही हैं, एक-एक रोटी के लिए, सिर्फ एक रोटी के लिए लाखों नहीं, करोड़ों की तादाद में ऐसे बच्चे हैं जो मौत से बदतर जिंदगी जीने को विवश हैं। मीडिया उनको नहीं देख पाता। हमारे इलेक्ट्रॉनिक मीडिया, हमारे प्रिंट मीडिया के लोग कैसे इन चीजों को नजरअंदाज कर सकते हैं? आज पूरे हिन्दुस्तान के अंदर बहुत बड़ी तादाद में जो संगठित क्षेत्र के अपराधी हैं, वे बच्चों को टूल बना रहे हैं। कैसे मीडिया इसको नजरअंदाज़ कर सकता है? 2008 में एन०एन० वोरा, जो गृह मंत्रालय में डिप्टी सेक्रेटरी थे, उन्होंने संगठित अपराधों पर संसद में एक रिपोर्ट रखी। आज तक संसद में उस पर बहस नहीं हुई। मीडिया कैसे इस बात को नजरअंदाज कर सकता है? कुछ हमारे चारों तरफ घट रहा है, जिसको हम लोग निश्चित रूप से प्रयास करके छिपाए हुए हैं। आज जब उसके परिणाम सामने आ रहे हैं तो किसी एक बिन्दु पर ध्यान केन्द्रित करके सब का ध्यान वहीं लगाया जा रहा है जिससे कि बाकी सारी चीजें पीछे छूट रही हैं। मैं बहुत सी बातों से मंत्री महोदया से सहमत हूं, लेकिन पीस मील रेमेडी काम नहीं आएगी। क्या आपको लगता है कि जितने कानून आप सख्त से सख्त बना देंगे, उससे संभल जाएगा? मुझे नहीं लगता। आपने बहुत से दूसरे कानून बहुत सख्त बनाए, स्पेशल ऐक्ट बनाए हैं। उससे क्या अपराध रुक गया? जिन बच्चों की बाबत आपको लग रहा है कि हम बहुत सख्त कानून बना रहे हैं, उनको तो पता ही नहीं है, वे किसी के संरक्षण में हैं, किसी अपराधी के दबाव में हैं, उसके प्रभाव में हैं। उन्हें पता भी नहीं है कि हमारे साथ क्या होने वाला है और हम क्या कर रहे हैं? मेरे पास जानकारी है। नॉर्थ ईस्ट में, झारखंड में और बहुत से इलाकों में नन्हें-नन्हें बच्चों को लोग गांव से पकड़ लाते हैं, उनको बंदूक थमा देते हैं, उनको लाल झंडा थमा रहे हैं, उनको लड़ाका बना रहे हैं। यह प्रोसेस केवल यहीं नहीं पूरी दुनिया में चल रहा है। अगर हम समझें कि केवल कानून बना करके और बहुत सख्त कानून बना करके समाधान निकल आएगा तो मुझे लगता है कि यह समझदारी की बात नहीं है और पीसमील में समाधान नहीं निकल सकते। लोक सभा में संशोधन पास किया है, यह जो रिहैबिलिटेशन की उम्र या ट्रायल की उम्र 18 साल से 16 साल की गई है, माननीय मंत्री महोदया बता रही थीं कि परिस्थितियां ऐसी बन चुकी हैं, जिनसे बच निकलना मुश्किल है। लेकिन, उसके बाद भी मैं कहना

चाहता हूं कि आप बच्चों को रिहैबिलिटेशन सेंटर भेजेंगे, आप बच्चों को जुबेनाइल जिस्टस बोर्ड के हवाले करेंगे। सर, यह बात सामने रखी गई कि आज जुवेनाइल जिस्टस बोर्ड की स्थिति क्या है? क्या इस देश के सभी जिलों में या जहां पर ज्यादा घनी आबादी है, जहां अपराधियों की तादाद बढ़ रही है, जुवेनाइल जिस्टस बोर्ड कायदे से बन चुके हैं? इसमें मुझे शंका है। जिस तरीके से रिहैबिलिटेशन सेंटर की बात आ रही है, हमारे पूर्ववर्ती वक्ता इस बात को बता रहे थे कि इसकी बहुत बुरी हालत है। आपने भी इसको स्वीकार किया है कि आपके पास जो रिहैबिलिटेशन का प्रोसेस है, उसमें हम अंतर नहीं कर सकते हैं। चोरी के अपराधी बच्चें भी वहीं रखे जाते हैं, बलात्कार के अपराधी बच्चें भी वहीं रखे जाते हैं। अपने भी यह स्वीकार किया कि कम उम्र के जो आतंकवादी हैं, राष्ट्र विरोधी हैं, उनको भी वहीं रखा जा रहा है। जब एक ही जगह पर उनको रखा जाना है, तो आप क्या उम्मीद करते हैं? कुछ बाल अपराधी ऐसे हैं, जिनका वैचारिक आधार पुख्ता है, कुछ ऐसे हैं, जिनका वैचारिक आधार पुख्ता नहीं है, तो स्कूलिंग तो उनकी हो रही है। आपने इसको स्वीकार किया है कि जो बच्चे यहां चोरी के केस में पकड़े गए थे, उनको रिहैबिलिटेशन सेंटर में रखा गया था, आज वे अंतर्राष्ट्रीय संगठन आईएस के लिए काम कर रहे हैं या करना चाहते हैं या करने जा रहे हैं या कश्मीर में मिलिटेसी बढ़ाने जा रहे हैं, इसलिए समाधान तो वहां भी नहीं है। मुझे लगता है कि जुवेनाइल जिस्टस बोर्ड और जो रिफॉर्म्स सेंटर्स बनाए जा रहे हैं, इनके लिए प्रावधान होने चाहिए, मुझे वे प्रावधान पर्याप्त नहीं दिखाई पड़ रहे हैं।

सबसे बड़ी बात, जिसको मैं बार-बार कहता हूं और फिर कह रहा हूं कि जिन बच्चों को स्कूल में होना चाहिए था, जिन बच्चों को अच्छी पेरेंटिंग मिलनी चाहिए थी, जिन बच्चों को सही मार्गदर्शन मिलना चाहिए था, आज वे बच्चे अपराधियों के हाथों में कैसे पहुंच रहे हैं? दिखाई नहीं पड़ता, दिल्ली शहर के अंदर पचासों हजार बच्चे मारे-मारे घूम रहे हैं। आपको हर चौराहे पर खड़े मिल जाएंगे। उनकी रोटी का ठिकाना नहीं है। उनको कोई देखने वाला नहीं है कि कैसे वे जी रहे हैं, कैसे उनकी जिंदगी गुजर रही है? ...(समय की घंटी)...

श्री उपसभापतिः आपकी पार्टी से एक और स्पीकर हैं।

श्री रिव प्रकाश वर्माः सर, मैं बहुत जल्दी अपनी बात समाप्त कर रहा हूं, मैं बहुत लम्बा नहीं बोलूंगा। चूंकि यह बहुत महत्वपूर्ण बात है, इसलिए मैं सरकार का ध्यान इस ओर दिलाना चाहता हूं।

श्री उपसभापतिः आपकी पार्टी से दो स्पीकर्स हैं। There are a number of speakers. I have to give time to everybody.

प्रो0 राम गोपाल यादव (उत्तर प्रदेश)ः सर, अगर इसमें ही समय समाप्त हो जाएगा, तो दूसरे मेम्बर नहीं बोलेंगे। Let him speak. The second speaker will not speak if he exhausts the party's time.

MR. DEPUTY CHAIRMAN: The, I agree. The second speaker from your party is Chaudhary Munavvar Saleem. He is not speaking. Okay, fine. You can take your party's entire time.

श्री रिव प्रकाश वर्माः सर, मैं आपके माध्यम से बहुत जरूरी बात सरकार तक पहुंचाना चाहता हूं कि जहां शुरुआत होनी चाहिए, वहां शुरुआत नहीं हो रही है। बार-बार इसी सदन में कहा गया, लोक सभा में कहा गया। जब माननीय अटल बिहारी वाजपेयी जी प्रधान मंत्री थे, तब उन्होंने उच्च शिक्षा को लेकर संविधान संशोधन कराया था। हर गांव में, हर शहर में neighbourhood school बनना चाहिए था, जहां पर सभी परिवारों के बच्चे ... शुरुआत वहां से करते। जिन बच्चों के दिल में आग लगी हुई है, उनको पड़ोसी की बड़ी गाड़ी बुरी लगती है। जिन बच्चों को पड़ोसी का बड़ा मकान बुरा लगता है, आप उनके लिए सख्त कानून बनाना चाहते हैं। आप उन बच्चों को अच्छी जिंदगी नहीं देना चाहते हैं, आप उन बच्चों को अच्छी जिंदगी नहीं देना चाहते हैं, आप उन बच्चों को अच्छी पहचान नहीं देना चाहते हैं। आपकी नीयत में खोट है। मैं साफ-साफ कह देना चाहता हूं कि अगर बच्चे उपेक्षित रहेंगे, अगर बच्चे शोषण का शिकार होंगे, तो यह मुल्क कभी तरककी नहीं कर पाएगा। आपको ये जो छोटे अपराधी दिखाई पड़ रहे हैं, इन्हीं में से आपको ऐसे लोग मिलेंगे, जो दुनिया को हिला कर रख देंगे।

आप piecemeal समाधान करना चाहते हैं। आप शुरुआत कीजिए। माननीय अटल बिहारी वाजपेयी जी ने शुरुआत की थी। उन्होंने संविधान संशोधन किया था कि हिन्दुस्तान के अंदर एक ऐसा कॉमन एजुकेशन सिस्टम होना चाहिए, जहां कोई पक्षपात न हो, हिन्दुस्तान के बच्चों के साथ कोई भेदभाव न हो। आज गरीबी के कारण यह स्थिति है कि म्युनिसिपैलिटी के स्कूलों में गरीबों के बच्चे पढ़ रहे हैं और जो पैसे वाले घरों के बच्चे हैं, वे इंटरनेशनल कॉन्वेंट में पढ़ रहे हैं, तो आप उन्हें क्या बनाना चाहते हैं? फिर यह बात भी कही जा रही है कि जो संपन्न घरों के बच्चे हैं, वे सामान्यता अपराध नहीं करते और जो गरीब घरों के बच्चे हैं, वे अपराध करते हैं। यह नज़रिया अच्छा नहीं है। यह नज़रिया हिन्दुस्तान के लिए अच्छा नहीं है। मैं साफ-साफ कह देना चाहता हूं कि आज आपके पास बुनियादी व्यवस्थाओं की कमी है। आपके पास जो रिहैबिलिटेशन सेंटर्स हैं, वे पर्याप्त नहीं हैं। उनके अन्दर पर्याप्त व्यवस्था नहीं है। भारत सरकार 2000 रुपये प्रति बच्चा खर्च कर रही है। मैं उत्तर प्रदेश की सरकार को बधाई देना चाहता हूं कि माननीय अखिलेश यादव जी ने 4000 रुपये प्रति बच्चा प्रति महीना खर्च करने का प्रावधान किया है। इतने में काम चलेगा? आप पैसा भी खर्च नहीं करना चाहते, आप व्यवस्था भी नहीं बनाना चाहते। आप संतृष्ट हो जाना चाहते हैं कि हमने रिमांड होम्स बना दिए हैं, वहां बच्चे 21 साल की उम्र तक रहेंगे, कुछ सीखेंगे और उसके बाद अपने पैरों पर उठकर निकलेंगे। वे कैसे सीखेंगे? उनके दिल में आग जल रही है, उन्हें कोई रास्ता बता रहा है, कोई उन्हें गलत रास्ते पर चलने के लिए प्रेरित कर रहा है और कोई उनको सहारा दे रहा है। आपने अभी स्वीकार किया कि बच्चा थाने में पहुंचता है और कहता है कि मैं फलां गुनाह करके आया हूं, मुझे जुवेनाइल जस्टिस सेंटर में भेज दीजिए। आज पुलिस को लगता है कि हम कितने बच्चे भेजेंगे? वे उससे बचना चाहते हैं। "पीसमील रेमेडी" काम करने वाली नहीं है, इस बात को मैं आपके माध्यम से कह देना चाहता हूं।

एक और चीज़ यह कि राजनीतिक तौर पर जो सपना हिन्दुस्तान लेकर चला था कि सब बराबर होंगे, उस सपने का अनुपालन सामाजिक स्तर पर नहीं हो पाया। आज भी लोग बराबर नहीं हैं। मैं फिर कह रहा हूं कि गरीबी और अमीरी के बीच का जो भेद बढ़ रहा है, जो अंतर बढ़ रहा है, उससे हिन्दुस्तान के अंदर समाज में बहुत सी विकृतियां पैदा हो रही हैं। क्या आप इन चीज़ों को नज़रअंदाज कर देंगे? अभी कुछ दिन पहले यहां संविधान पर बहस हा रही थी, उसी संविधान पर, जो हम सब को

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जीवन जीने का रास्ता बताता है। सच्चाई तो यह है कि संविधान का नाम लेकर आगे बढ़ते हुए भी हम लोग इस मुल्क के अंदर बच्चों से भी पक्षपात कर रहे हैं, महिलाओं से भी पक्षपात कर रहे हैं। मैं साफ-साफ कह देना चाहता हूं कि इस मुल्क के अंदर जब तक महिलाएं और बच्चे उपेक्षित रहेंगे, जब तक वे दोयम दर्जे और सोयम दर्जे के लिहाज से गिने जाते रहेंगे, तब तक कभी तरक्की नहीं आएगी और हारमनी और पीस भी नहीं आएगी। केवल "पीसमील" से जो समस्या क समाधान नहीं निकल सकता। मैं फिर इस बात को इंदराज करना चाहता हूं कि माननीय मंत्री महोदया की चिन्ता जायज़ है। सच्चाई तो यह है कि मीडिया इस तरीके से मार्केटिंग कर रहा है कि यह कानून सख्त होते ही निर्भया को न्याय मिल जाएगा, जो लड़का बरी हो गया है, उसको फाँसी चढ़ा दी जाएगी। माननीय उपसभापित महोदय, मुझे हैरत होती है कि कैसे इस चीज़ को मीडिया के माध्यम से प्रमोट किया जा रहा है। दुनिया जानती है कि यह क़ानून रेट्रोस्पेक्टिव नहीं होगा, लेकिन उसके बावजूद एक भाव बनाया जा रहा है कि यह क़ानून सख्त होने के बाद निर्भया को न्याय मिल जाएगा। न्याय मिलेगा। जैसा कि माननीय पूर्व वक्ता बता रहे थे कि उसकी माँ जो यह संघर्ष कर रही है कि कोई नई निर्भया पैदा न हो, वह स्थित आएगी, लेकिन जिस तरीके से माहौल को बनाया जा रहा है, एक pointed approach लेकर माहौल को विकसित किया जा रहा है, मुझे नहीं लगता कि उसके अंदर कोई बहुत substantial बात निकलकर सामने आने वाली है।

मैं एक छोटी सी बात और कह देना चाहता हूं। हालांकि चाइल्ड राइट्स पर जो यूएन चार्टर है, उसका हिन्दुस्तान सिग्रेटरी है। हम लोग 18 साल तक के बच्चों को संरक्षण देने के लिए संकल्पबद्ध रहे हैं, लेकिन उसके बावजूद भी जो हालात हैं, उन्हें देखकर यह संशोधन किया जाना लाज़िमी है। मैं एक बात कह देना चाहता हूं कि आईपीसी के तहत और भी जो बहुत से क्राइम्स हैं, खासकर जो POSCO का प्रावधान है, वह dilute न होने पाए, ज़रा इस चीज़ को आप देखते रहिएगा, क्योंकि जब ट्रायल की एज कम की जा रही है, तो कहीं न कहीं उससे बाकी अपराधियों के लिए interface मिलता है, बल्कि जो ट्रायल करने वाली एजेंसियां हैं, खास तौर पर पुलिस के लिए, वहां पर जहां manipulation ज्यादा होता है, इन चीजों पर ग़ौर करते हुए आप इस क़ानून पर आगे बढ़िएगा। मैं वाकयी में उम्मीद करता हूं कि आने वाले समय में आपकी मंशा कामयाब हो और यहां कोई दूसरी निर्भया पैदा न हो, धन्यवाद।

MR. DEPUTY CHAIRMAN: Ms. Anu Aga has requested me to call her because she has to take the flight. I hope the House agrees.

MS. ANU AGA (Nominated): Sir, I am against lowering the age of a juvenile to 16 years in case of heinous offence. If a juvenile commits a heinous crime, it is a reflection that, we, as a society have failed and we should find humane and sensitive ways of preventing such acts rather than lowering the age. Our detention homes for the juvenile are in a terrible state and fail to reform the children. We should be discussing about the horrible condition of our juvenile homes and how they can be improved. Lowering the age will be a step backward and a knee-jerk reaction. Justice Verma and Justice Leila Seth, whom we all respect, did not want the age to be lowered.

[Ms. Anu Aga]

As per the hon. Minister, there might be a few cases where a 16 year old says, 'send me to a remand home'. But, in my experience, most children dread being in one of them where they are brutalised. If a heinous crime is committed by a child of 14 or 15, will we want to further lower the age of juvenile? India is a signatory to the United Nations Convention on the Rights of the Child, and we should honour our commitment. Please do not lower the age is my plea, and instead refer the Bill to a Select Committee. Thank you very much.

MR. DEPUTY CHAIRMAN: Now, Shrimati Kahkashan Perween.

श्रीमती कहकशां परवीन (बिहार)ः उपसभापित महोदय, आज मुझे किशोर न्याय (बालकों की देखरेख और संरक्षण) विधेयक, 2015 पर बोलने का मौका मिला है। इसके लिए मैं आपका शुक्रिया अदा करती हूं। आज हम बहुत ही गम्भीर विषय पर चर्चा कर रहे हैं। पूरा सदन इस बात के लिए चिन्तित है कि किस तरह से बाल अपराध पर काबू पाया जाए। यह बात सच है कि जब अपराध की दुनिया की बात होती है और बच्चों का ज़िक्र होता है कि अपराध की दुनिया में बच्चे चले आए हैं, तो दिल और दिमाग में यह बात नहीं बैठती है, लेकिन आज हकीकत यह है कि अपराध की दुनिया में छोटे बच्चों ने भी अपने कदम जमा रखे हैं।

महोदय, मैं किसी अन्य राज्य की बात नहीं कर रही हूं, बल्कि मैं दिल्ली की ही बात कह रही हूं। दिल्ली पुलिस के इसी वर्ष के जनवरी से अक्टूबर तक के जो आंकड़े हैं, वे इस बात की गवाही देते हैं कि अपराध की दुनिया में बच्चों ने अपने पैर जमा लिए हैं। अभी सिर्फ इस बात पर चर्चा हो रही है कि नाबालिग बच्चों की उम्र को 18 से 16 वर्ष कर दिया जाए, यह बात ठीक है। मैं आपके माध्यम से सदन का ध्यान इस ओर आकर्षित करना चाहती हूं कि जब कोई इंसान एक छोटा सा पौधा लगाता है, तो वह उम्मीद करता है कि यह पौधा एक दिन बढ़ा होगा, दरख्त बनेगा और उसमें रसीले फल लगेंगे, जिनका हम सभी सेवन करेंगे। ठीक उसी तरह से हर मां-बाप यह उम्मीद करते हैं कि हमारे बच्चे भी बड़े होंगे और कल को वे देश का भविष्य बनेंगे। लेकिन हमारे इन बच्चों को बुरी आदत कहां लगी, किस वजह से लगी, इसकी जड़ में जाने की जरूरत है। आज जो बच्चे अपराध की दुनिया में आ रहे हैं, उनके पीछे कहीं न कहीं अशिक्षा है, बेरोज़गारी है, गरीबी है, भुखमरी है। आज जो बच्चे अपराध कर रहे हैं, वे इन बच्चों को यह सुझाव देते हैं कि तुम इस काम को करो, तुम्हें पैसे मिलेंगे और जो तुम जेल जाओगे, वह जेल नहीं जाओगे, बल्कि सुधार गृह में जाओगे और वहां पर तुम्हें अच्छे से रखा जाएगा। जब बच्चे वहां जाते हैं, तो क्या वे वहां से सही नागरिक बनकर वापस आते हैं, इस बात की भी चिंता करनी होगी।

[उपसभाध्यक्ष (डा० ई.एम. सुदर्शन नाच्चीयप्पन) पीठासीन हुए]

मैं आपको एक छोटा सा वाकया बताती हूं, जो मैंने उस वक्त अनुभव किया, जब मैं बिहार महिला आयोग की अध्यक्ष थी। वहां एक लड़की अपने माता-पिता के साथ आती है और यह कहती है कि हमारे पड़ोस का लड़का, जो कि अभी आठवीं-नवीं क्लास में है, मुझे परेशान कर रहा है, मुझे कॉलेज जाने में काफी दिक्कत होती है। वह लड़का यह कहता है कि हम तुमसे शादी करेंगे। लड़की और माता-पिता के कहने पर मैं लड़के माता-पिता, जो उनके पड़ोसी हैं, उन्हें बुलाने का काम करती हूं। उस लड़के के माता-पिता परेशान हैं, जब मैं लड़के को समझाने की कोशिश करती हूं और उसे यह बताने की कोशिश करती हूं और कहती हूं कि कानून के अनुसार लड़के के 21 साल और लड़की के 18 साल से कम की उम्र में शादी नहीं हो सकती, अगर तुम इस तरह से लड़की को परेशान करोगे तो हो सकता है कि तुम्हें जेल में जाना पड़े। इस पर वह लड़का मुझे जवाब देता है, मुझे डर नहीं लगता, मैं एक बार हो आया हूं। आप उसे सुधार गृह में सुधारने के लिए भेज रहे हैं, लेकिन वहां का माहौल क्या है, इस पर भी आज चिंता करने की जरूरत है।

माननीय मंत्री महोदया, मैं आपसे यह कहना चाहती हूं कि अभी नेता विरोधी दल ने एक बात कही कि पहले 16 साल की आयू थी, अब 18 हो गयी और आज हम 18 साल की आयू को 16 करने के लिए बैठे हैं। सिर्फ 16 से 18 करना या 18 से 16 करना मकसद नहीं है, बल्कि मकसद यह होना चाहिए कि इसमें सुधार कैसे लाया जाए। आज मैं यह कहती हूं कि आप 16 क्यों कर रही हैं, आप 12 और 13 ही कर दीजिए, लेकिन बच्चों में सुधार आ जाएगा, इसकी व्यवस्था हम लोगों को करनी चाहिए। आपसे एक प्रश्न पूछा गया था जिसके जवाब में आपने कहा था कि देश में मौजूदा बाल सुधार गृह की दशा के संबंध में आज तक सरकार ने कोई अध्ययन तक नहीं कराया है। आप बाल सुधार गृह बना देती हैं, लेकिन उसमें जो बच्चा जा रहा है, उसे किस तरह की शिक्षा मिल रही है? क्या वहां से निकलकर वह अच्छा नागरिक बन सकेगा? नहीं। वह फिर अपराध की दुनिया में आ जाएगा। इसलिए मैं आपसे एक दरख्वास्त करना चाहती हूं कि एक कहावत है कि "भरा है पेट, तो जग जगमगाता है और लगी है भूख, तो ईमान भी डगमगाता है।" बच्चों को जब आप वहां से निकालें तो उनके लिए सही शिक्षा और उनके पुनर्वास का इंतज़ाम आप करें। आज निर्भया की बात हो रही है, उसकी चर्चा हो रही है। यह एक बह्त डरावनी घटना थी जिसके खिलाफ पूरा हिन्दुस्तान आवाज़ उठा रहा था। न जाने कितनी निर्भया इसका शिकार हुईं। कल ही झारखंड के बारे में आ रहा था कि झारखंड के रांची में दो लड़कियों के साथ गैंगरेप होता है और उस रेप की शिकार लड़कियां नाबालिग है। उपाध्यक्ष महोदय, आपके माध्यम से मैं माननीय मंत्री महोदया से एक सवाल करना चाहती हूं कि आप यह बताने का कष्ट करें कि जो निर्भया का दोषी था, जिसे अभी छोड़ दिया गया, वह तीन साल तक जूबेनाइल बोर्ड की निगरानी में रहा, क्या आपने उसको सही शिक्षा दी? क्या आपने वहां पर उस तरह का माहौल या वातावरण पैदा किया कि वह बाहर निकल कर किसी दूसरी लड़की के साथ गलत न करे, वह गलत रास्ते पर न जाए? आपने उसके पुर्नवास की क्या योजना बनाई? सिर्फ उम्र 16 साल से 18 साल करना, फिर 18 साल से 16 साल करना और इसकी चिंता करना कि बाल अपराध कैसे कम हो. मेरा यह मानना है कि बाल अपराध पर रोक लगाने के लिए हमें बच्चों के लिए सही शिक्षा का इंतजाम करना चाहिए। शॉर्ट स्टे होम से निकलने के बाद उसके पुनर्वास की व्यवस्था होनी चाहिए, उसको सही करने की जरूरत है। माननीय मंत्री महोदया, मेरे पास बोलने के लिए वक्त कम है इसलिए मैं सिर्फ एक सुझाव आपके समक्ष रखना चाहती हं। कहा गया है कि :-

> "हम लाये हैं तूफान से कश्ती निकाल के, इस देश को रखना मेरे बच्चों सम्भाल के।"

[श्रीमती कहकशां परवीन]

हमारे बच्चे तभी इस बात को सार्थक कर सकेंगे, जब अपराध के मूल कारणों को निपटाने के लिए बाल अपराधियों के सुधारों को सुनिश्चित किया जाएगा। यह न केवल बच्चों और उनके परिवारों के लिए बेहतर होगा, बल्कि समाज के अल्पकालीन एवं दीर्घकालीन हित के लिए भी बेहतर होगा। मेरा दूसरा सुझाव है कि हमें अपनी निष्क्रिय और चरमराई किशोर सुधार व्यवस्था को बेहतर बनाने की जरूरत है। इसकी कोशिश, इसकी पहल हमें करनी चाहिए। बहुत-बहुत शुक्रिया।

SHRI DEREK O'BRIEN: Sir, as the two so-called national parties, the biggest parties in this House, obsessed themselves with petty games and * horseplay, I wonder if they have really lost touch with public opinion. ...(Interruptions)... It is my time. ...(Interruptions)...

SHRI ANAND SHARMA (Rajasthan): Is it a school debate? ...(Interruptions)...

SHRI DEREK O'BRIEN: With issues that drive people on the street ...(Interruptions)... Decent citizens only want the Parliamentarians to debate and pass laws. ...(Interruptions)... Unfortunately, Sir ...(Interruptions)... Unfortunately, Sir ...(Interruptions)...

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश) : उपसभाध्यक्ष जी, माननीय सदस्य ने जो कमेंट किया है, उसको कार्यवाही से हटाया जाए। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, I am not yielding. ...(Interruptions)... Kindly protect me. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, we take strong objection to the word * ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): We will go through the record and see it. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, we take strong objection to this word. ...(Interruptions)... We do not need any patronizing pontification here. ...(Interruptions)... It is a serious matter. ...(Interruptions)... It is not a school debate. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, unfortunately, it is left to the so-called regional parties and urge Parliament to enact laws that India and countless ordinary citizens want. Twenty-eight hours ago, at 11.00 A.M. yesterday, things were very, very different. If it was not for the so-called regional parties, on this good moment, I want to be gracious because at the end of it all, it's to all our credit that we will pass this law today. And, we must do

^{*}Expunged as ordered by the Chair.

it. Keeping in mind that on one side you have child rights activists who are doing their job, and, on the other side, there may be lynch mob mentality, some people say, they are expressing themselves.

I stand here to support the Bill. Is it a good Bill? Is it a very good Bill? Or, is it an ideal Bill? We believe, it is a good Bill. And we also believe we rather not wait indefinitely for an ideal Bill. So, this is good enough for today. On a personal note, I have been thinking of this for the last few weeks since this Bill came up here. I have a 20 yearold daughter. God forbid, if on 16th of December, 2012, it was her. How would I or the so-called responsible, educated and law-abiding citizen have reacted? Would I have made use of the criminal justice system in our country, or, would I have hired the best lawyers to see that the person who perpetrated the crime got the biggest punishment, or, Sir, would I have bought a gun and shot the person? I say this with all responsibility. I don't know, Sir, but my mind is inclined; I would have, probably, taken out a gun and shot the person. So, this is a very emotional issue. When the parents of Nirbhaya and so many people get emotional, we can't even think what was going on in their minds. And I don't even want to think about it. As I said, before we come to the rationale, there is this emotion involved and I cannot myself give any guarantee what would I have done. I would have, probably, taken out a gun and shot him. Sir, law is not to be made for an individual and please let us not mix up child rights with women rights, as we debate this law. Sir, this Bill has taken a while. It is a complex Bill. I think the Leader of the Opposition was fair enough when he said that there are very different dimensions to this Bill and I will go with him. Within our own Party also, there was a lot of discussion; I am sure every Party discussed this. There are various dimensions to this Bill. But, eventually, as I said, Sir, we are one. Sir, not linked to women's rights.....

SHRI V.P. SINGH BADNORE (Rajasthan): Sir, what message is he trying to give? He said, as a Member of Parliament, he would have shot somebody. ...(*Interruptions*)...

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SHRI DEREK O'BRIEN: I didn't say that. ...(Interruptions)...
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SHRI V.P. SINGH BADNORE: This is exactly what you said.

SHRI DEREK O'BRIEN: Sir, don't misunderstand. ...(Interruptions)...

SHRI V.P. SINGH BADNORE: I don't think it is the right message. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You please. ... (Interruptions) ...

SHRI DEREK O'BRIEN: Sir, we are talking here as a Member of Parliament. ...(Interruptions)...

SHRI V.P. SINGH BADNORE: That is a very wrong message. ...(Interruptions)...

SHRI DEREK O'BRIEN: Please understand, Sir. Don't get me wrong. Don't get me wrong. I am rationalising here as a Member of Parliament. I am hypothesising what I would have done as a father. All of you are fathers. I am not being irresponsible; I am just trying to express myself. Sir, I have four minutes and three Interruptions; so, keep that in mind for the time, Sir. I haven't even started.

Sir, law for reform or law for penalty, this is a big issue today. If you look closely at this Bill, you could take a view that this is law for penalty if you go to 16, 18, but there are many provisions in this Bill which are law for reform. The 16 principles as you call it, Madam, or the fundamental purpose of this Act is, reform is first and penalty is the last resort, if you read this Bill. This is a very important part. I want to highlight some of the positives of this Bill. On Juvenile Justice Boards, there are a lot of details on this Bill. The provisions have been defined. We are supposed to have one Juvenile Justice Board for every district. Odisha and Madhya Pradesh have 100 per cent Juvenile Justice Boards. There are two States which have more than 100 per cent, both in the East, Bihar and Bengal. I am not saying you just set it up. But I think all of us need to put good people into those Juvenile Justice Boards and make them run well, Sir. Several new offences against children have been included in this Bill, we welcome it. Militant groups, ragging, disabled children, corporal punishment are all very, very positive parts of this Bill. Child Welfare Committees meeting every 20 days per month, you have been very specific, that is very good. Then, there is inspection of institutions and children's home. My colleague from Samajwadi Party correctly said, you have to make sure that this is implemented; otherwise, it will be of waste. Adoption - Madam Minister, CADA has now become a statutory body; we welcome that. You made the adoption process very transparent. But Madam Minister, why did you have to go and take a fight on October, the 8th, with the poor missionaries of charity? Why? You gave a set of rules. They didn't like your rules. They are an independent organization. They stopped their adoption centres. Let us leave it at that. Let us respect the work they do. ...(Interruptions)... Yes. But there were unnecessary statements that you want a uniform secular agenda, that they were converting people without offering for conversions. These are all very serious accusations against people who are doing good work. It is a good clause. But please don't bring in the Missionaries of Charity. They have opted out. And being from Kolkata, we are a little more sensitive about these issues. ...(Interruptions)...

SHRIMATI MANEKA SANJAY GANDHI: They have opted back to be in.

SHRI DEREK O'BRIEN: Madam, two-three speakers before this have also raised it. But, again, on the 19th of December, 2015, either the media misquoted you, but this is the quote I have. "I would blame the Rajya Sabha for not passing the law. Had they passed the Bill, he would not have gone scot-free." ...(Interruptions)... Madam, I cannot blame you because the media said, you said this. ...(Interruptions)... You heard. Now, Sir, there are couple of issues. And I will be failing in my duty if I did not bring these up. Sir, Juvenile Justice has to be set on the foundation of rehabilitation and reform. Now, the number here, Sir, for repeat offenders in India, is 5 per cent. The number for repeat offenders, let us say, in the U.S. is 17-20 per cent. Sir, I know a lot of child right activists, and they have a point. They are saying, in countries like Brazil, in countries like Peru, 18 is the limit. So, here, I think, where we are with this Bill, it is not blank 'ISIS'. There is no blanket approval. That is why the role of the Juvenile Justice system is very, very important. We listen to the child activists who talked about brain-mapping.

Do we have enough information about brain-mapping and do we keep these children next to these hardened criminals? I think, the bigger job - as the JD(U) lady Member had said - is to make sure that those juvenile homes, etc., are run very well. Sir, think about who these people are who are committing these juvenile crimes, and this is a number which goes beyond the statistics. The families of seventy per cent of these poor children earn less than three thousand five hundred rupees a month. Fifty-two per cent of these children are either illiterate or studied up to primary level. Sir, we need to work very, very hard. Don't blame 'A', don't blame 'B', Sir. If our children are becoming criminals, Sir, you and I are responsible.

SOME HON. MEMBERS: Absolutely.

SHRI DEREK O'BRIEN: You and I are responsible, Sir.

Sir, above all the politics, I have moved three amendments. I am not sure whether I will press but I want to - beyond the political parties - present three amendments. I will address one, two and three, and then I will conclude.

There are three amendments. The first one is - and think about this, Madam -you say that after three years, the child is automatically out of the juvenile home. There is no three years; there is no magic bullet that after three years, phatak, he will be reformed. Consider changing that number from three - this is on page 14, line 19 - to seven years, to ten years, to give a little bit of cushion for these poor boys and girls -and I say 'poor' not

[Shri Derek O'Brien]

in the economic sense but in the mental sense - to give them a little more time, and the Juvenile Justice Board can then take a call to push it to three, to push it to seven because, sometimes, they need our protection.

The second one is on page 24, line 36. On page 24, line 36, you say, 'After they pass out, they will be given financial support.' Very good. My proposal, Sir, is - and this is beyond the politics - after the word 'financial', please add the words 'educational, psychological and counseling support, for a period till they are 21 years of age.' So, just a financial support, giving them a cheque, won't do. And the last thought I want to leave with this House is: Which is a bigger crime, if I sell a child or if I offer drugs to a child? Both. I would think so. But, if you look closely, in the Bill there is a different penalty for selling a child; it is five years. But if you offer drugs to a child, then it is seven years. ...(Interruptions)...

SHRIMATI MANEKA SANJAY GANDHI: That is a mistake.

SHRI DEREK O'BRIEN: If you are saying that is a mistake, then, please accept my amendment, because whether it is five years or six years, who is the bigger devil?

Sir, we are here today, as I said in the beginning, not to pass an ideal Bill, not to pass a very good Bill, but to pass a good Bill and focus on the implementation of this Bill. I am very open not to press for any of these three amendments if the House doesn't want them, but if the House considers 1, 2 or 3 or none or 1 or 2 or 3, please consider it, Sir.

Thank you very much. If I said something in the beginning which hoped to make a political point, I think, now, in the graciousness of this occasion, I would like to compliment the Congress Party, the BJP and all of us in the middle, for making this happen today. Thank you very much, Sir.

SHRI RAJEEV SHUKLA (Maharashtra): Heinous crimes must also be specifically mentioned there.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Thank you, Sir. I thank hon. *Amma* for this opportunity to stand and speak in this august House.

This is a very important Bill. As rightly pointed out by my colleague, children involved in cases of conflict with law mostly hail from poor families; there is no doubt about it. Now, there is a controversy about the definition of 'heinous crime' as given in the Bill. This is a point of contention amongst all political parties. It is defined in Section 1, subsection (33) thus: "Heinous offences include offences for which the minimum

punishment under the Indian Penal Code or any other law for the time being in force is imprisonment for seven years or more." It further says that if the child commits a heinous offence, he would be tried as an adult. This is what has been objected to. Now, I may be permitted to read Section 15. It says, "In case of a heinous offence alleged to have been committed by a child, who has completed or is above the age of sixteen years, the Board shall conduct a preliminary assessment with regard to his mental and physical capacity to commit such offence, ability to understand the consequences of the offence and the circumstances in which he allegedly committed the offence, and may pass an order in accordance with the provisions of subsection (3) of section 18." I may be permitted to quote sub-section (3) of Section 18 too. It says, "Where the Board, after preliminary assessment under section 15, passes an order that there is a need for trial of the said child as an adult, then the Board may order transfer of the trial of the case to the Children's Court having jurisdiction to try such offences." This is the improvement that they wish to make. The Government wants to bring these provisions into force.

The *Nirbhaya* case was dismissed yesterday only because of the absence of this kind of a provision. That is why the Government and the hon. Minister made the statement that because of the Rajya Sabha, they were not able to do justice to the case. My humble submission would be that children need to be protected somehow. The definition of a 'child' is 'those below the age of 18 years. The amendment that the Government now wants to bring is, whenever an offence is committed by a child in the age group of 16 to 18, and if it is a heinous offence, then he would be tried as an adult. This is the improvement they have made. Also, I would like to draw the kind attention of this House to Section 24. Since without employment nobody can survive in this world, I would like to draw the kind attention of this House to Clause 24, at page 16, of the Bill. It says: "Notwithstanding anything contained in any other law for the time being in force, a child who has committed an offence and has been dealt with under the provisions of this Act shall not suffer disqualification, if any, attached to a conviction of an offence under such law:

Provided that in case of a child who has completed or is above the age of sixteen years and is found to the (sic) conflict with law by the Children's Court under clause (i) of sub-section (1) of section 19, the provisions of sub-section (1) shall not apply."

Further, sub-clause (2) of Clause 24 reads as follows:

"The Board shall make an order directing the Police or by to the Children's Court and its own registry that the relevant records of such conviction shall be destroyed after the expiry of the period of appeal or, as the case may be, a reasonable period as may be prescribed:

[Shri Derek O'brien]

Provided that in case of a heinous offence where the child is found to be in conflict with law under clause (i) of sub-section (1) of section 19, the relevant records of conviction of such child shall be retained by the Children's Court."

So, my humble submission would be, if a child commits an offence in the age of 16 and 18, he will be treated for ever as an adult. I think, it is unfair because they are all hailing mostly from the poor families. Because of poverty and because of lack of proper counselling by their parents, they are involved in these offences. So, my humble submission is that removal of disqualification will not apply for employment purposes. Subject to correction, the Supreme Court has held in one of the cases that the removal of disqualification will apply only to contesting elections and other purposes, not to employment. If a person is found to be guilty and convicted, then he is not eligible for employment. Hence, subject to correction, I am of the humble view that it requires reconsideration by the Government and requisite thing may be done by the hon. Minister and the Government. If a person is involved in a heinous offence as defined under this Bill, he will be permanently taken away from his livelihood; he will not be employed by the Government or by the private employers. Hence, I earnestly urge this august House to reconsider this provision and do the needful. We are all talking about rehabilitation. But proper rehabilitation is not done. Justice is not rendered to children to be involved in future because this provision is going to apply for future offences. So, justice should be rendered to children in the age group of 16 and 18. Further, I have gone through the provisions. Subject to correction and approval, nothing has been dealt with with regard to the victims of the crime. What is the right given to the parents of the victims or the victims themselves? They must be protected. Also with regard to the legal rights to the children, nothing has been dealt with in this Bill. They must be given proper and appropriate legal aid. Without legal aid, nothing can be done. Children who are involved in these kinds of crimes cannot engage a very successful lawyer or an eminent lawyer or a talented lawyer. Though an opportunity should be given to the children and it is contemplated in the provisions, that is not sufficient because it all depends upon the persons who are dealing with these matters. So, victims must be given full protection and necessary amendments should be brought in and also legal aid must be given to victims as well as to the children who are involved in these crimes. That is absent in this Bill. Then, I would like to draw the kind attention of this hon. Court that mostly the State Government is expected to do all kinds of ...(Interruptions)...

DR. K.P. RAMALINGAM (Tamil Nadu): This is the House, Sir, not the Court. ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN: Most of the Members are lawyers. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please continue your speech. ...(*Interruptions*)...

SHRI A. NAVANEETHAKRISHNAN: Our Members are making their speeches mostly on political aspects, not with reference to the Bill or the clauses contained in the Bill to be passed. ...(Interruptions)... So, my endeavour is to draw the kind attention of the hon. Members to the relevant provisions that without seeing the relevant provisions, anything done without application of mind is nullity. Whatever law is passed without going through the provisions is a nullity. It may be one day declared void also. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Kindly don't interfere.

SHRI A. NAVANEETHAKRISHNAN: Because he is afraid of what I am going to say. Most of the provisions contemplate that rules have to be framed by the State Governments and Homes or safety places have to be established by the State Governments. I would like to say that Tamil Nadu is the first State in our country to notify the Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000. This was further improved and notified as amendments on 22.3.2012.

I would like to place before this hon. House that Sections 43, 44, 47, 48, 49 and 50 contemplate that the State Government may establish, either by itself or through voluntary non-Governmental organizations, special homes and many other things are contemplated. These provisions are to be implemented only by the State Governments.

My submission to this august House is that already under the existing Act, our hon. Chief Minister *Amma* has established seven institutions. This is most important to note. Tamil Nadu, as usual, is the pioneer in all the matters. Our hon. Chief Minister *Amma* has established seven institutions for the welfare of children who are involved in crimes. They are as follows:- (i) Children's Homes for boys and girls, (ii) Special Care Centres, (iii) Open Shelter for street children in urban and semi-urban areas, (iv) Observation Homes, (v) After-Care Organisations, (vi) Resource Centres for providing psycho-social support for children in conflict with law, and (vii) Educational and vocational training facilities. These institutions have been established all over Tamil Nadu State for the care

[Shri A. Navaneethakrishnan]

and protection of children in conflict with law because hon. Chief Minister Amma has already implemented all the provisions and has taken appropriate steps to protect the children who are in conflict with law.

So, my humble submission is that necessary amendments must be brought in to provide legal aid to the children who are in conflict with law and also to the victims, and also regarding disqualifying them from employment, necessary steps must be taken to protect the interests of the children for their welfare. So, I thank the hon. Chief Minister Amma once again for giving me this opportunity.

DR. K.P. RAMALINGAM: Sir, I want to say something.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): No, you will get a chance. Hon. Minister ...(Interruptions)...

DR. K.P. RAMALINGAM: Sir, I just want to know whether he is supporting the Bill or opposing it.

SHRI A. NAVANEETHAKRISHNAN: At the time of voting, he will come to know.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Hon. Minister.

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): Sir, two hon. Members, Mr. Gujral, who has discussed with me also, and Mr. Derek O'Brien, have raised this issue that there is a dichotomy in this Bill that for selling a child, the punishment would be five years and for giving drugs to a child, the punishment would be seven years. So, on the principle of proportionality that selling is a harsher crime and, therefore, punishment should have been higher than for giving drugs, that is the argument which has been raised. Prima facie, there is weight in the argument. I would just clarify that there is a little bit of going in circles in order to understand this. Hon. Members may just read clause 88 of this Bill. Now, when you talk about selling a minor and a major, trafficking in human being as also giving drugs, these are offences under the Indian Penal Code and these are also offences under the Narcotics Act. So, these are already existing offences and even if this Act was not there, these would have been existing offences.

Now, clause 88 says, "where an Act or omission constitutes an offence punishable under this Act and also any other law for the time being in force, then, notwithstanding

anything contained in any such law, the offender found guilty of such offence shall be liable for punishment under such law which provides for punishment which is greater in degree." So, clause 88 says, if the same offence is an offence under two different Acts, then, the greater of the two punishments shall apply to him. Therefore, regarding the concern raised by Mr. Derek O'Brien and Mr. Naresh Gujral that the punishment for trafficking in a minor is lesser than the punishment for giving drugs, section 370 of the Indian Penal Code says, "whoever for the purpose of exploitation recruits, transports, harbours, transfers or receives a person or persons, by using threats, etc., etc.". Then, subclause 2 says, "whoever commits an offence of trafficking shall be punished with rigorous imprisonment for a term, which shall not be less than seven years but which may extend to ten years." And, sub-clause 3 says that if you indulge in trafficking of more than one person, then, it will be life imprisonment.

So, under clause 88, the harsher of the two punishments will apply, and, under section 370 of the Indian Penal Code, the minimum punishment is already seven years.

So, actually, even though this Bill has mentioned the punishment, in terms of interpretation of the section, it is the punishment under section 370 which will apply. So, there is no inconsistency as it appears to be on a first reading.

SHRI DEREK O'BRIEN: All right.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you. Now, Shri Satish Chandra Misra.

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, यह एक ऐसा बिल है, जिसका इंतजार पूरा देश कर रहा है और इसलिए इंतजार कर रहा है और इस उम्मीद से कर रहा है कि जब यह बिल आ जाएगा तो इस तरह का जो एक henious crime है, जिसने henious crime किया, वह 18 साल से कम था और 16 साल से ज्यादा थ, इस तरह का henious crime आगे नहीं होगा और ऐसे बच्चों को पनिशमेंट मिलेगी। क्योंकि यह बिल retrospectively नहीं है, जैसा किं मत्री जी ने खुद ही कहा कि इसमें retrospectivity नहीं है इसलिए जिसने निर्भया कांड में henious crime किया था, उसको इसके तहत कोई पनिशमेंट नहीं मिलेगी। लेकिन इसके साथ-साथ मैं यह कहना चाहूंगा कि माननीय मंत्री जी ने कहा कि जो बोर्ड कांस्टीट्यूट हो रहा है और जिसके लिए पावर दी गई, इसके लिए ध्यान रखा गया है कि इसमें ऐसे सदस्य रहें जिनको कि इस चीज का ज्ञान है लेकिन वकील दूर रहेंगे, लॉयर दूर रहेंगे और उनको इसमें इन्वॉल्व नहीं किया जाएगा। सर, अगर क्लॉज़ 4 सब-क्लॉज़ 3 हम पढ़ते हैं तो शायद ऐसा नहीं है। हो सकता है माननीय मंत्री जी इसको बाद में क्लिअर कर दें। जो कांस्टीट्यूशन अपने बेंच का बताया है कि तीन मेम्बर्स का बोर्ड है, Sub clause 3 of clause 4 says, "no social worker shall be appointed as a Member of the Board unless such person has

[श्री सतीश चन्द्र मिश्रा]

been actively involved in health, education or welfare activities pertaining to children for, at least, seven years." और उसके बाद आने कहा 'OR' उसमें एक्सपीरिएंस की जरूरत नहीं है। 'OR' के बाद जो आपने चीजें लिखी हैं, और उसमें आपने लिखा है कि "practicing professional with a degree in child psychology, psychiatry, sociology or law..." तो इसको मैं चाहूंगा कि जब आपने 'OR' करके एक्सपीरिएंस ही हटा दिया तो आप तीन मेम्बर्स में से एक मेम्बर एक किसी लॉयर को, जिसको आपने पावर दी अथॉरिटी बनाने की, वह डाल सकते हैं और उसमें रह सकते हैं। तो इसमें जो आपने कहा, उसमें थोड़ा विरोधाभास है, इसलिए यह क्लेरिफिकेशन मैं जरूर चाहूंगा।

जहां तक क्लॉज़ 15 का सवाल है, जिसके लिए पूरी चर्चा यहीं पर नहीं अखबारों में भी, मीडिया में भी और सोशल मीडिया में भी और मैसेज के थ्रू भी है कि यह बिल पास नहीं होना चाहिए और अगर ऐसा बिल पास हो जाएगा तो दिक्कत होगी, 16 वर्ष की बात कही जाएगी। इस तरह का एक argument दूसरी तरफ से रखा गया है। अब मैं जो बात कहना चाहता हूं, वह यह है कि अगर आप क्लॉज़ 15 को देखें, तो मैं समझता हूं कि क्लॉज़ 15 में जो intention है, जिसके लिए लोग बाहर लड़ रहे हैं, हम लोग यहां पर हैं और जिसके लिए यह लाया गया है, उसमें भी हम लोग शायद successful नहीं होंगे, इस क्लॉज़ को लाने के बाद भी। ऐसा क्यों? क्योंकि अगर आप क्लॉज़ 15 को देखें, तो आपने उसके सब क्लॉज़ (1) में यह लिखा है माननीय मंत्री जी ने शुरू के वक्तव्य में कहा कि इसमें लोगों को घबराने की जरूरत नहीं है, यह जो चल रहा हे कि 16 वष जैसे ही हुआ, उसके बाद अगर वह कोई henious crime करता है, henious crime की definition दी गई है, उसमें हम लोगों ने कई प्रोटेक्शन भी दिए हैं। इसके लिए प्रोटेक्शन करके इसमें क्या-क्या चीजें हो सकती हैं, यह क्लॉज़ 15 में भी दिया गया है और अपील में भी दिया है। जो प्रोटेक्शन दिया गया है, उसको मैं आपके सामने रखना चाहता है। "In case of henious offences alleged to have been committed by a child who has completed or is above the age of 16 years, the Board shall conduct a preliminary assessment." आपने इसी का जिक्र किया था कि हम लोगों ने इसका प्रोविजन किया है, इसलिए लोगों को परेशान नहीं होना चाहिए कि इसमें कोई check and balance नहीं है। "..with regard to his monetary and physical capacity to commit such offence, ability to understand the consequences of the offence and the circuimstances." अब आपने इतनी चीजें इसमें डाल दी हैं, इतनी चीज़ें कर दी हैं, आपने बोर्ड में भी lawyer डाल दिया है, जहां पर वे यह तय करेंगे कि ये circumstances हैं या नहीं हैं, ये consequences इसको मालूम थे या नहीं मालूम थे। 'Consequences' वर्ड से यह क्लीयर नहीं हो रहा है कि आप क्या कहना चाहते हैं? Consequences means कि अगर हम यह offence कर रहे हैं और यह 'henious crime' की definition में आता है, तो consequence यह है कि हमको सजा मिलेगी। यह consequences वह है। इस consequence को अगर आपने एक्ट में डाला है, प्रोविजोज़ में डाला है, आईपीसी में डाला है, इस एक्ट में डाला है, तो यह consequence है या पनिशमेंट है? 'Consequence' वर्ड यहां डालने का क्या मतलब है, जो कि बोर्ड पहले इस पर enquiry करेगा कि उस व्यक्ति को जो 16 वर्ष से ऊपर का है, जिसने इतना henious crime किया है, जैसे कि conducting a rape और वह इसका consequence जानता था या नहीं कि इसका असर क्या होगा? Consequence इतना vague वर्ड है। Consequence केवल सजा नहीं है,

consequence तो जिसके साथ रेप किया गया है, उसका पूरा फ्यूचर, उसका ही नहीं, उसकी फैमिली के फ्यूचर तक जाता है। What is your meaning? What do you mean by consequences which the Board will first decide in deciding whether he should go into the juvenile or below 16 years of age or he should go above that? मेरे हिसाब से यह 'consequence' वर्ड डालने का मतलब इस प्रोविजन को redundant बनाने के अलावा और कुछ नहीं है। इसी तरीके से to understand the consequence के साथ circuimstances भी हैं। आपने 'circumstance' को define किया है। Circumstances के बारे में आपने शुरू के वक्तव्य में एक उदाहरण दिया कि एक बच्चे ने देखा कि उसकी मदर और फादर के बीच में झगड़ा हो रहा है, उन्होनें कुछ किया, तो उसने अपने फादर को मार दिया। यह उसका circumstance था, इसलिए अगर 16 साल से भी बड़ा बच्चा है, तो उसको बच्चा ट्रीट किया जाए। आपने यह एक उदाहरण दिया। मैं यह कहना चाहता हूं कि आपने यह जो उदाहरण दिया, वह एक मर्डर का दिया या उत्तेजक होकर किसी को को मार दिया, उसका दिया। What about rape? आज पुरी बहुस रेप के बारे में हो रही है। रेप के बारे में क्या circumstances हैं, क्या यह किसी को मालूम नहीं है? रेप के बारे में consequences क्या होंगे, क्या यह नहीं मालूम है? अगर आप इस तरह का प्रोविजन जनरलाइज़ करके ला रहे हैं, तो आपको define करना चाहिए था कि अगर 16 साल से बड़ा बच्चा यह काम करता है, जिसको कि आप बच्चा कह रहे हैं, हम बच्चा वर्ड इसलिए यूज कर रहे हैं क्योंकि आपने अभी भी इस एक्ट में 'child' का 'definition' लिखा है कि 'below 18 years is a child' अगर वह चाइल्ड है और वह रेप commit कर रहा है, तो रेप के लिए यह कहना कि हम उसका मेंटल स्टेटस देखेंगे कि उसका मेंटल स्टेटस क्या था और वह consequence समझ रहा था या नहीं समझ रहा था कि रेप का क्या consequence होगा और circumstance क्या थे, जिसमें उसने रेप किया। Can there be a circumstance justifying committing rape? It cannot be. And, therefore, you should have got a provision here, जिसमें कि आपको कहना चाहिए था कि क्लॉज़ 15(1) में जो हम 16 साल की बात कर रहे हैं, इसमें हम रेप को exclude कर रहे हैं। आपको इसमें रेप का एक्सक्लूजन करके तब यह प्रोविजन लाना चाहिए था। आज लोग बाहर बैठे इंतजार कर रहे हैं, आज परा देश देख रहा है, आज हर घर में माँ और बेटियाँ, सब बच्चे देख रहे हैं कि उनके लिए आप इस हाउस में क्या प्रोटेक्शन ला रहे हैं, तभी वह सही मायने में एक ईमानदारी वाला प्रोटेक्शन होगा, वरना यह पूरा का पूरा बेईमानी वाला प्रोटेक्शन होगा और उनको कोई सफलता नहीं मिलेगी। इसलिए इस चीज़ को आपको कंसिंडर करना चाहिए। आप यहां पर भी ला सकते हैं, नहीं लाए तो आप कह सकते हैं। And you should exclude rape from his consequential thing. मेरा यह कहना है।

इसके अलावा, आपको इसमें यह भी देखना चाहिए कि जो चिल्ड्रेंस होम्स हैं, चाइल्ड केयर इंस्टीट्यूशंस हैं, ऑब्जर्वेशन होम्स हैं, ओपन शेल्टर्स हैं, स्पेशल होम्स हैं, उनकी क्या स्थिति है, वहां पर किस तरह का माहौल चल रहा है, वहां पर लोगों को किस तरह से रखा जा रहा है। इसके बारे में आपको देखना चाहिए, आपको फंड्स देने चाहिए। आपको स्टेट्स को फंड्स देने चाहिए। माननीय फाइनेंस मिनिस्टर साहब यहां नहीं हैं, लेकिन जिस तरह से चाइल्ड वेलफेयर स्कीम्स में फंड्स को रिड्यूस कर दिया गया है, उसकी जगह उसको बढ़ाने के लिए अपने फाइनेंस मिनिस्टर से और अपने प्रधान मंत्री जी से माननीय मंत्री जी को लड़ाई लड़नी चाहिए, फड्स वापस लाने चाहिए और इन सब चीज़ों में फंड्स देने चाहिए।

[श्री सतीश चन्द्र मिश्रा]

इस तरह के रेप के जो इंसिडेंट्स होते हैं, ये अब चाइल्ड कमिट करने लगे हैं, 16 वर्ष से ऊपर की उम्र वाले भी करने लगे हैं, तो इस बात को भी सोचना चाहिए कि ऐसा सेसायटी में क्यों हो रहा है, कैसे होने लगा है, कैसे बढ़ रहा है? पहले मॉरल साइंस पढ़ाई जाती थी। हम लोग जब स्कूल में पढ़ते थे, तो मॉरल साइंस की एक पूरी क्लास होती थी और वह मोस्ट इम्पॉर्टेंट क्लास होती थी। अगर उसमें अटेंडेंस शॉर्ट है तो फिर आगे की क्लास में प्रमोशन नहीं होती थी, लेकिन अब मॉरल साइंस स्कूलों से खत्म हो गई, समाज से खत्म हो गई और हम लोग क्या लाए हैं? इंटरनेंट के थ्रू पोर्नोग्राफी, इंटरनेट के थ्रु हर चीज़ अवेलेबल है। छोटे बच्चों के लिए कोई रिस्ट्रिक्शन नहीं है कि वे उसको ऐक्सेस न कर पाएं। उनका माइंडसेट वहां से बदलना शुरू होता है। जिस तरह से इन चीज़ों को पिक्चर्स में, सीरियल्स में हाईलाइट किया जाता है, उसका असर बच्चे के माइंड पर पड़ता है, इसलिए माइंडसेट चेंज करने की जरूरत है। ऐसे लोगों को, जो ऐसी चीज़ों को प्रोत्साहित करके बच्चों में डालने की कोशिश कर रहे हैं, उनके बारे में भी सोचना चाहिए। ऐसे पेरेंटस, ऐसे लोगों को सोशल बॉयकॉट होना चाहिए। ऐसे लोगों को सोशली बॉयकॉट करके, ऐसी मानसिकता रखने वाले लोगों को, जो इस तरह की ट्रेनिंग देते हैं, चाहे वे बच्चे हों या बड़े हों, चाहे वे बुजुर्ग हों, उनके लिए भी इंतजाम करना चाहिए, जिनका माइंड पॉल्यूटेड है, जिनका माइंडसेंट बिगड़ा हुआ है। जैसे कि हमारे सदन में श्री वी.के. सिंह जी हैं, * मैं आपको एग्जाम्पल दे रहा हूं - जो कि यहां बैठकर बाहर क्या करते हैं, तो इस तरह के लोगों के लिए भी आपको सुधार गृह बनाना चाहिए और उन्हें सुधार गृह में भेजना चाहिए, वहां पर भर्ती कराना चाहिए। मैं इस बिल का इस उम्मीद के साथ समर्थन करता हूं कि ...(व्यवधान)...

श्री मुख्तार अब्बास नक्रवीः सर, हमारा इसमें जोरदार ऑब्जेक्शन है कि एक मेम्बर और एक ऑनरेबल मिनिस्टर के लिए ...(व्यवधान)...

SHRI SATISH CHANDRA MISRA: I am not yielding ...(Interruptions)... Please, I am not yielding. ...(Interruptions)... After me. ...(Interruptions)... After me. ...(Interruptions)... After me.

श्री मुख्तार अब्बास नक्रवीः नहीं, पहले आप अपने शब्द वापस लीजिए। ...(व्यवधान)... आपको अपने शब्द वापस लेने चाहिए या इसको एक्सपंज कीजिए। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्राः मैं कोई शब्द वापस नहीं ले रहा हूं। ...(व्यवधान)... सुधार गृह में भेज दीजिए, मैं शब्द वापस ले लूंगा ...(व्यवधान)... मैं कोई शब्द वापस नहीं लूंगा, जब तक उनका माइंडसेट ऐसा रहेगा। ...(व्यवधान)... रहेगा।

श्री मुख्तार अब्बास नक्रवीः सर, वी.के. सिंह जी एक ऑनरेबल मिनिस्टर हैं, ...(व्यवधान)... उनके बारे में इस तरह के शब्द उचित नहीं हैं। इसको एक्सपंज करना चाहिए ...(व्यवधान)... इसको रिकॉर्ड से एक्सपंज कीजिए। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्राः हम इसी तरह से कहते रहेंगे, बार-बार कहेंगे, रोज कहेंगे। ...(व्यवधान)... जब तक ऐसे लोग समाज में रहेंगे और समाज को ...(व्यवधान)... हम लोग यहां खड़े होकर अपनी बात कहते रहेंगे। ...(व्यवधान)...

^{*}Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please, please. ...(Interruptions)... No, no. ...(Interruptions)... If you have got any objection, you tell me. ...(Interruptions)... I will give you time. ...(Interruptions)... I will give you time. ...(Interruptions)...

श्री सतीश चन्द्र मिश्राः इन बातों को कहते हुए मैं इस बिल का समर्थन करता हूं।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please, please. ...(Interruptions)... Please sit down: ...(Interruptions)... Please sit down; he will. ...(Interruptions)... Hon. Member will speak. ...(Interruptions)...

श्री सतीश चन्द्र मिश्राः लेकिन इस उम्मीद के साथ कि आप इन बातों को गम्भीरता से लीजिए।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): No, no; afterwards he can say it. ...(Interruptions)...

श्री सतीश चन्द्र मिश्राः आप सुधार गृह में भेज दीजिए, हम बैठ जाएंगे। ...(व्यवधान)... आप उनको सुधार गृह में भेजिए। ऐसे लोग जब तक ऐसा माइंडसेट रखेंगे, तब तक इस देश में कुछ भी नहीं हो सकता, धन्यवाद।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Thank you. ...(Interruptions)... Do you want to say anything? ...(Interruptions)...

श्री मुख्तार अब्बास नकवी: सर, जो ऑनरेबल मिश्रा जी ने वी.के. सिंह साहब के लिए कहा है, पहले उसको एक्सपंज किया जाए, उसको रिकॉर्ड से निकाला जाए। ...(व्यवधान)... यह बहुत objectionable है। ...(व्यवधान)... एक चुने हुए प्रतिनिधि के लिए, एक ऑनरेबल मिनिस्टर के लिए इस तरह की भाषा और इस तरह का शब्द इस्तेमाल करना कतई ठीक नहीं है, इसलिए इसे रिकॉर्ड से निकाला जाए। ...(व्यवधान)...

श्री सतीश चन्द्र मिश्राः मैंने यह तो नहीं कि कि * भेज दीजिए, मैंने कहा कि सुधार गृह भेजिए। ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Okay; I will go through the records and take the decision. ...(Interruptions)... Next Shri Ritabrata Banerjee. ...(Interruptions)... Please. ...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I have a point of order. ...(Interruptions)... You can definitely expunge it from the record if it is unparliamentary. ...(Interruptions)...

^{*}Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): I will go through the record.

SHRI TAPAN KUMAR SEN: But it cannot be decided on if I like this or I don't like this. ...(Interruptions)... It cannot be decided like this. ...(Interruptions)... It must be done strongly on a technical basis.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I rise on behalf of my party. I heard my illustrious and senior colleagues here who manifested justified sentiments and emotions. We have been witnessing that in and out of the House. The manifested emotions is the response and this must be the response to all incidents of atrocities on women. Whenever any atrocity on women takes place, such outburst of emotions for justice must be there. We respect this emotional outburst and fully share their agony and anguish. We have seen this after the *Nirbhaya* incident. The country collectively displayed its agony and anger after the gruesome incident which happened three years ago in the capital.

As far as our party is concerned, we were a part of the collective struggle in the demand for justice that took place in the streets of the country.

The media for the last few days have been constantly creating an environment -it has already been discussed here - that after the passing of this Bill in the House, it becomes an Act and the criminal who has committed this offence will be sentenced. The media is constantly trying to do it. It cannot be corrected. The point that I want to make on behalf of my party is that everybody here knows that it cannot be corrected here just by passing a law and the law cannot be applied to the person who committed the crime as no retrospective effect will be there.

We have to basically define the intensity of the crime. I repeat this once again that defining the intensity of the crime is the moot question. The moot question basically remains. The crime, the heinous crime needs to be defined, not the age. The House has to deliberate on it. And God forbid, people may say why I am saying God forbid, still God forbids that after passing this law, if somebody aged 15 years and 11 months commits such a heinous crime, what will be our response? Will we again amend the law? This is a very basic question. As the hon. Minister is here, I just want to know this from her.

The U.N. Convention on the rights of the child requires all signatory countries to treat every child under the age of 18 years as equal. The provision of treating juvenile as an adult contravenes the Convention. My senior colleagues have pointed this out and the Leader of the House also spoken about that. I also felt after going through the Bill that some penalties provided in the Bill are not in proportion to the gravity of the offence. It has already been mentioned that the penalty for selling a child is lower than that of offering intoxicating or psychotropic substances to a child.

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One thing that my party feels is that the Standing Committee which examined the Bill observed that the Bill was based on some misleading data regarding juvenile crimes and violated certain provisions of the Constitution. We feel that while there is a need to address serious crimes committed by juveniles, the present amendment moved by the Union Government will not serve the purpose and is retrogressive in nature. The solution to the problem has to be thought of within the parameters of the Juvenile Justice Act itself. This can be done by strengthening the institutions under the Act and by ensuring that the juvenile, who has committed such a crime, is not allowed to repeat the offence and intimidate the victim again.

Sir, the punitive measure of transferring the juvenile to the ordinary criminal court is based only on the retributive theory and revenge and does not act as a deterrent to future juvenile criminals.

But, in fact, it results in recidivism. It only further brutalises the juvenile who is already in conflict with law. We have the examples in the United States of America where in every school, you have the culture of gun going on. Guns have penetrated. What is there we have seen that.

Now, Sir, I have listened to it when this debate was going on in the other House. Questions were raised by hon. Members in the other House regarding the United Nations Convention. Madam is seated here. She had said that there. I heard in that debate that the Bill did not violate the UNCRC. Now, Madam, article 1 of the UNCRC clearly states, "A child means every human being below the age of eighteen years unless under the law applicable to the child, majority is attained earlier." On the issue of treating juvenile as adults, the CRC has unequivocally stated that States parties which limit the applicability of their juvenile justice rules to children under the age of 16 or lower years or which allow by way of exception that 16 or 17 year old children are treated as adult criminals change their laws with a view to achieving a nondiscriminatory full application of their juvenile justice rules to all persons under the age of 18 years. Now, Madam, while speaking today here in the House, mentioned about the child-friendly objective. Now, as far as this is concerned, I want to mention here that to determine whether the person has a childlike mind or not, the assistance of psychologists and psychiatrists will be taken to ascertain that. How will it be taken? This very notion of determining a childlike mind is fallacious and needs to be countered as scientific studies have clearly established that such individualised assessment of adolescent maturity is impossible. This is confirmed

[Shri Ritabrata Banerjee]

by senior professors of the Department of Child and Adolescent Psychiatry, NIMHANS, who have stated, "The frame of mind of a child and adolescent is not an easily understood paradigm and does not lend itself to be measured accurately." What is being proposed? Identifying the frame of mind of an adolescent, who is only alleged to have committed a heinous crime, will merely result in an arbitrary opinion lacking scientific validity. Now, Sir, it is also relevant to mention here, when we discuss this, that most of the juveniles, 50.2 per cent, who were apprehended belong to the poorest of the poor families. Already my colleague, Mr. Ravi Prakash Verma, has mentioned that they belong to the poorest of the poor families with income up to ₹ 25,000 per annum. Almost all the rest - who also come from low-income families either having an income between ₹ 25,000 and ₹ 50,000 or ₹ 50,000 and ₹ 2,00,000 - have had little opportunity to be educated or for proper development. Thus, to subject them to further brutalisation would indeed be an injustice.

Now, Sir, I want to mention one thing, which has already been mentioned. But, this is a very serious thing. As far as this Islamic State of Iraq and Syria is concerned, we explore our country and see the people who are going there. You look at their age. That is a very serious concern. Already Misraji had pointed that out as far as funds are concerned. There needs to be provision of more funds when you propose these things. She has mentioned about the measures that the Government needs to take. So, funds are also lacking.

Now, Sir, I just want to mention once again that the moot question is the intensity of the crime and not the age. The House needs to focus on that moot question, that is, the intensity of the heinous crime. I am in complete agreement with my colleague, Mr. Derek O'Brien. When he was speaking, an emotion has been expressed - right or wrong - I don't want to go into that. But, that is the emotion. But, Sir, I belong to Bengal. I would have been happy if these emotions were expressed earlier. This incident happened here. In Bengal, in February 2012, we had the incident of *. The Government in Bengal came up with a story that that was a concocted incident. It was an atrocity on a woman. A woman was gang-raped by a set of criminals. The Government in Bengal said, "No, it is a concocted incident." Later, the court has proved that it was not a concocted incident. People have been convicted although two major accused have fled. But, the point is, as I have mentioned earlier, we always believe that for half the earth and half the sky ...(Interruptions)... I have not yielded. Let me go on. Please don't be in a denial mode. Just let me finish. Sir, as we always believe that for half the earth and half the sky, we shall fight and we shall win. So, atrocities on women are continuing. I come from Bengal, which has *Expunged as ordered by the Chair.

been converted into the * of the country. Every other day, there are atrocities on women, which is going on. Even a lady actress belonging to a political party said that openly. Even a lady actress belonging to a political party was molested openly in the programme of the political party. ...(Interruptions)... Sir, let me finish. ...(Interruptions)... Sir, I crave your indulgence ...(Interruptions)... Sir, I need your protection.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Kindly confine to the subject.

SHRI RITABRATA BANERJEE: Sir, let me finish my point. ...(Interruptions)... Why are they so agitated? Let me finish. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): He has to conclude. Please allow him. Time allotted to you is over. Please conclude. ...(Interruptions)...

SHRI RITABRATA BANERJEE: Every day in Bengal we are witnessing incidents of ...(Interruptions)... As far as this Bill is concerned, my party, the Communist Party of India (Marxist) feels that this Bill is necessary. People associated with this Bill have different views. They need to be consulted. So, my party feels that it needs to be sent to a Select Committee. Thank you, Sir.

श्री दिलीप कुमार तिर्की (ओडिशा) : उपसभाध्यक्ष महोदय, आज बहुत ही important किशोर न्याय बालकों की देखरेख और संरक्षण विधेयक, 2015 पर आपने मुझे बोलने का मौका दिया है, इसके लिए धन्यवाद। आज के समय में जिस प्रकार से अपराध बढ़ रहे हैं और जैसे महिलाओं तथा बच्चों को निशाना बनाया जा रहा है, उससे पूरा समाज चिंतित है। हम देख रहे हैं कि हत्या और बलात्कार जैसे जघन्य अपराधों में आजकल 18 या उससे थोड़ी कम उम्र के युवक शामिल होते हैं। वे कानून का फायदा उठाते हुए उचित सजा पाने से बच जाते हैं।

उपसभाध्यक्ष महोदय, जो 17 साल या 18 साल का लड़का ऐसे घिनौने अपराधों में शामिल होता है, उसे इसके अंजाम के बारे में नहीं मालूम होगा, ऐसा सोचना गलत है। हम सब लोगों ने देखा है कि दिल्ली में जो निर्भया कांड हुआ, उसमें सबसे ज्यादा क्रूरता, उस लड़के ने की थी, जो कानून के अनुसार बालिग नहीं था। आज जब उसे रिहा कर दिया गया, तो वह 20 साल की उम्र पूरी कर चुका है।

सच तो यह है कि किशोर अपराधों की संख्या पिछले कुछ वर्षों में इतनी बढ़ गई है कि सुप्रीम कोर्ट को भी कहना पड़ रहा है कि किशोर न्याय से संबंधित कानून की समीक्षा की जानी चाहिए। अगर दुनिया भर का उदाहरण लें तो चाहे अमेरिका हो, इंग्लैंड हो, जर्मनी हो, फ्रांस हो, हर जगह संगीन अपराधों में 16 साल से ज्यादा उम्र के किशोर बालकों को बालिग मानकर, उन पर मुकदमा चलाया जा रहा है। अमेरिका में तो जघन्य अपराध के मामले में यह आयु सीमा 13 वर्ष है। आज पहले की तुलना में बच्चे जल्दी बड़े हो रहे हैं और उन्हें अच्छे-बुरे की समझ भी है। ऐसे में 18 वर्ष की उम्र तक उन्हें किशोर मानने

^{*}Expunged as ordered by the Chair.

[श्री दिलीप कुमार तिर्की]

का जो कानून में प्रावधान है, उसका फायदा उठाकर वे संगीन अपराध करने के लिए प्रेरित होते हैं। इसलिए इस संशोधन विधेयक में जघन्य अपराधों के लिए बालिग माने जाने की आयु सीमा को 18 वर्ष से घटाकर 16 वर्ष करना बिल्कुल सही फैसला है। सर, इस बदलाव में अच्छी बात यह है कि 18 वर्ष से कम उम्र के इन अपराधियों के लिए मृत्युदंड का प्रावधान नहीं किया गया है। हम उम्मीद करते हैं कि इस बदलाव से बालिग होने की दहलीज़ पर खड़े किशोर अपराध करने से डरेंगे और ऐसे अपराधों में कमी आएगी, लेकिन हम लोगों को यह भी ध्यान में रखना चाहिए कि इस कानून का दुरुपयोग न हो और इस के लिए जिम्मेदारी जिला स्तर के Juvenile Justice Board की होगी।

सर, इस बिल में देखभाल और संरक्षण की आवश्यकता वाले बच्चों के लिए भी प्रावधान किया गया है, जोिक अच्छी बात है। समाज में बड़ी संख्या में ऐसे जरूरतमंद बच्चे हैं, जिन्हें सरकार से सहयोग की जरूरत है। इसी उद्देश्य से बिल में प्रत्येक जिले में 5 सदस्यों वाली सी0डब्ल्यू0सी0 के गठन का प्रस्ताव है, जिस में कम-से-कम एक महिला सदस्य होनी चाहिए। मेरा सुझाव है कि इस में कम-से-कम दो महिला सदस्य होनी चाहिए। सर, हम देख रहे हैं कि आज ज्यादा अपराध महिलाओं के खिलाफ ही होते हैं। इस बिल में बच्चों को गोद लेने के प्रावधान को भी सुचारु बनाया गया है। जहां तक बच्चों के खिलाफ होने वाले अपराधों के लिए दंड की बात है, बिल में किसी भी बच्चे को नशीला पदार्थ देने वाले को 7 साल की कैद का प्रावधन है, मगर किसी बच्चे को बेचने पर सिर्फ 5 साल की कैद का प्रावधान है। मेरा यह भी सुझाव है कि बच्चे के बेचने वाले के लिए भी सख्त दंड का प्रावधान होना चाहिए।

इन्हीं सुझावों के साथ मैं इस बिल का समर्थन करता हूं और आखिर में, यह भी कहना चाहता हूं कि इस बिल के पास होने के बाद मैं उम्मीद करता हूं कि जो दर्द "निर्भया" के माता-पिता के दिल में है, वह दर्द देश या दुनिया के किसी माता-पिता के दिल में न हो, धन्यवाद।

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, on behalf of the Nationalist Congress Party, I would like to submit that I, first of all, fully share the anxiety and sensitivity expressed by the hon. Minister in her introductory note. I would like to also express that our heart goes out to every victim who is a victim of sexual assault in this country, and also to the parents and relatives who undergo a horrifying time.

Sir, I have to mention here that with every incident that happens in our country, the degree of fear amongst women increases, and that of a mother doubles. And, therefore, each one of us as elected representatives, owe a responsibility that whenever there is an *aakrosh* in this country, we have to wake up to the call and address the safety issue for women.

Sir, we all know that the legislation that we seek to pass today is an outcome of emotions and reactions triggered after the barbaric Delhi gang-rape of December, 2012.

Sir, the memories of the brutal 2012 Delhi rape have returned to haunt us once again with the release of the juvenile. The barbaric crime and the release of the juvenile after three years, without the public knowledge whether the juvenile is reformed or not, whether he is actually safe to move around in the society or not, certainly calls for a relook at the present provisions relating to juvenile justice.

However, my submission is that it should not be done in the form of the provisions of the present Bill where the child is to be tried selectively as an adult criminal in the adult criminal justice system. Sir, reformation, rehabilitation and social integration of a child has been the philosophy of juvenile legislation in India since 1920. Reading as a whole, the Indian Constitution recognizes that the child is vulnerable and needs special protection and care. India has ratified the Convention on the Rights of the Child in 1992. The Supreme Court rulings have also considered the issue of age. More so, recently, in the Verma Committee Report, which was constituted by the Government of India to examine the law regarding sexual assault against women in the light of the very same Nirbhaya case, there has been a consistent stand on not recommending reduction of the age-limit from 18 to 16 years and upholding the juvenility as 18 years. Sir, we have to realize that a legal system cannot and do not stand on emotion. It has to stand on reason. While enacting laws in our country, we have always upheld prudence and scientific temper. There has been an argument that if you are old enough to rape, you are old enough to be hanged and I feel this is absolutely wrong. Sir, I wish to submit that the scientific studies on the adolescent brain and psychology totally contradict the presumption that juvenile engaged in crimes such as rape and murder are more mature and, therefore, should be treated as adults. Sir, Elizabeth Cauffman & Lawrence Steinberg in their paper "Immaturity of Judgement in Adolescence: Why Adolescents May Be Less Culpable Than Adults" observe and I quote "Neuroscientists now confirm that 'prefrontal cortex' which is responsible for important functions such as planning, reasoning, judgement and impulse control is slowest to mature. That is the part of the brain. At present, science establishes that younger people engaged in risky behaviour precisely because of an under-developed brain. Sir, even the Justice Verma Committee declined to reduce the age of juvenility to 16 years, relying upon these findings of Lawrence Steinberg. Recent scientific findings on the maturity of adolescent brain has led to a shift of stand even in the U.S.A. to replace or abandoned their system, which exists in few States, to try children as adults in adult courts. Sir, it is evident that the 'transfer system' is failing there and there is no reason why India should replicate a failing system in our country. Sir, according to me, we really do not need a new law. The present law and its provisions can be effective with a few amendments, such as increasing the period of detention from three years to, may be, 5 to

[Shrimati Vandana Chavan]

6 years and also further monitoring the juvenile in a better way post his release. We have miserably failed to properly implement and monitor the various institutions under the present law of 2000. Do we have adequate Juvenile Justice Boards? Do we have Child Welfare Committees? Do we have special homes? It is only on paper. It doesn't really exist. Do we have adequate and requisite infrastructure? Are the Child Welfare Officers at Police Stations trained to deal with this law of the children? Are there any prescribed standard of care? And, if so, are they being followed? What is the standard of education, counselling and vocational training? Is there any accountability of performance appraisal, capacity building or training? Are there any "Individual Care Plans" according to the Act being prepared? Unfortunately, Sir, the answer is in the negative. There should be greater commitment in terms of financial allocations also which is totally missing. It is an irony that the children who constitute 40 per cent of our population are allotted only 0.4 per cent of the total Budget. The ICPS (Integrated Child Protection Scheme) which includes programmes for the Juvenile Justice which shows expenditure in 2013-14 as ₹ 265/- crores, has been allotted only ₹ 65/- crores in the current year. We saw this year a massive cut of 30 per cent in the children's Budget. Sir, what are we talking about? Why didn't we wake up all this time? After the incident, there was a Verma Committee which was set up. After the Verma Committee, we had several spate of amendments that we came up with. Today, we come up with a Juvenile Justice Bill or are wanting to pass this Bill to become an Act. Did we sleep all this time? What were we doing to ensure safety to the women of this country? I feel we have terribly failed and we are unnecessarily taking the shortest path to see that we are doing something for the women of this country. Sir, we have miserably failed our children who need our help to reform and now we seek to introduce a 'draconian system' to further complicate their lives. What is the number of children that we are talking of? Children constitute 40 per cent of the country's 1.2 billion population. If we see the number of children in the age group of 16 and 18 years, if we see how many children were actually apprehended, we have no statistics as to how many were actually convicted. But, in 2013, the number of children who were apprehended for rape is 1,388. For murder, it is 845. Can a country, as large as India, afford to suggest that it cannot take special care of these 2,000 children? Sir, we have NTs where we spend ₹ 1,700 crores. We have a Smart City project where we want to spend ₹ 1 lakh crore. We have a Digital India where we want to spend Rs. 1.13 trillion. On budget train, I do not know how many billions. Most of these children, Sir, we have to realize, belong to the socio-economic weaker sections. The data of NCRB shows that 60 per cent juveniles apprehended come from families with income less than ₹ 25,000 per annum; 20 per cent come from families with an annual income of ₹ 25,000 to ₹ 50,000. Most of these children

come from illiterate and less educated families. Fifty per cent of them are illiterate or studied only up to primary levels. Sir, they are victims of our socio-economic conditions, and we are the only ones to be blamed for this. Therefore, we have to wake up and realize that there has to be a balance between what we are seeking to do and the welfare of the children.

Sir, if our children have to be now treated as adults, is the atmosphere of jails any better? There are no borstals. There is 118.4 occupancy in jails. People are already languishing there. There is lack of inspection; there is unnecessary detention and there are suicide cases. Are we going to make our young children subject to this kind of atrocity in jails? Therefore, it is a paramount issue when we deal with juvenile justice that the safety of women is topmost. We have to realize that after the Verma Committee Report, after the amendments and now the Juvenile Justice Bill. Have we embarked on any study where we have tried to make out what is the socio-economic condition of these accused? Have we seen what the literacy rate is? Have we even seen what the mind is? Have we mapped their minds to understand why they are doing these crimes? As Misraji rightly said, children are exposed to pornography very easily, and if they keep seeing these pornographic films, their minds are going to be polluted. Has the Government ever thought of this and taken stringent actions to address this issue? Unfortunately, it is very disheartening when Nirbhaya's mother says on television that she has sent away her two children out of Delhi because she does not feel safe. We had gone to the Princeton University where we met a girl. She was from Chennai. She asked, "When will India become safe for women?" That was her question and we were all answerless. We could not answer her. She had come to Princeton. She belongs to a middle class family. She cannot afford to be there. But only because she feels unsafe in Chennai and because she had been subjected to some kind of crime, her parents had shifted her to Princeton. How many parents can afford to send their children to Princeton? This is something which is a wakeup call for all of us. Sir, I suggest and this is my appeal that we have to, no doubt, relook and review the present provisions. But at the same time, I feel that this law is absolutely stringent. Therefore, my suggestion to the hon. Minister and this House is that we should send it to a Select Committee where we should make a deeper study and come out with certain provisions which will not only be considered for a short time, but they would be solid and firm and they would actually mete out justice both to the victims and the children of our country.

Last but not least, Sir, there is a saying by Jessica Lange, "There can be no better measures of our governance than the way we treat our children, and no greater failing on our part than to allow them to be subjected to violence, abuse or exploitation." Passing this Bill would be amounting to abuse of our children because we have not applied our

[Shrimati Vandana Chavan]

mind; not applied our mind the way we should. Therefore, once again, I would make an appeal to this august House that we should send this Bill to a Select Committee. It is not to defer anything. Let us keep a time period; let us say that it has to happen in four weeks, but there has to be an application of mind so as to make sure that the law we pass ensures that we do justice to the victims, and at the same time, do justice to the children of our country who are our future. Thank you.

SHRI K.T.S. TULSI (Nominated): Sir, I am sorry that I hold a different view from my worthy colleague who spoke just now. No doubt, she delivered an outstanding speech. But I rise to support this Bill. I believe that this Bill has struck a perfect harmony between the need for stringence and also taking care of the rights of children. There is evidence, throughout the world, about the age-limit of the children being lowered because of the fact that children are growing up faster and are getting maturer much earlier. Therefore, when we look around the rest of the world, we find that the Bill is, in fact, still erring on the side of caution and is not giving up the rights of children in any manner. In England and Wales, for several offences, the children, above the age of 10 years, are held to be criminally liable. In Australia, the prescribed age is 14-18 years for children to be responsible for their actions under the criminal law. In the United States, many of the States have the age of 12 years for holding children responsible for criminal acts. In New York and Texas, the age is 17 years. In Bangladesh, it is 16 years and in Denmark, it is 15 years of age. And psychologists now feel that the children are grownups by the age of 14 years and to be responsible for their actions. There has been 67.2 per cent increase in the murders committed by young people between the age group of 16 and 18 years. And during the last ten years, after we adopted this law in 2000, there has been a sudden spurt in the crimes that are committed by children between the age of 16 and 18 years. There has been a 30.8 per cent increase in these cases in just one year.

(MR. DEPUTY CHAIRMAN in the Chair.)

There has been 49.8 per cent increase in the cases of rapes committed by people between the age group of 16 and 18 years and in just one year, 2010-11, there has been an increase, or a sudden jump, of 34 per cent. Therefore, I commend the Minister for having crafted a legislation which takes care of the rights of children and, at the same time, ensures that they are held liable for their criminal acts. And this, she has been able to achieve, without amending the definition of a child. The definition of a child remains 18 years of age. The definition of a child in conflict with law remains 18 years. That has not been changed. The definition of heinous offences are those which are punishable

with an imprisonment of seven years or more as prescribed under the Penal Code. The definition of a juvenile in Clause 2 is also 18 years. So, I don't understand why we are making the claim that the rights of children are going to be sacrificed. I would like to refer to the provisions in Clause 15 where a preliminary assessment into the heinous offence committed by a child is required to be made. There are three ingredients of that. The first is the mental and physical capacity. It will have to be evaluated before a child can be tried for the heinous offences. The Children's Board has been given the powers of the Sessions Court and they try him. It is not that he will be tried in the ordinary court. It is not that they will be kept in the ordinary prison. It is only that they will be liable for having committed those offences if they have the mental and physical capacity. The second ingredient is that they must understand, they must be found to have the mental and physical capacity to understand the consequences of their actions. And the third factor which has to be taken into account are the circumstances in which he has allegedly committed the offence. Therefore, it is on the basis of the reports of the psychologists and the psycho-social workers that this assessment will be made. This assessment is only a preliminary assessment, not itself a trial. The trial will follow thereafter. ...(Time-bell rings)... I believe Clause 21 also states that they will not be sentenced to death or life imprisonment. Therefore, it is only those offences which are punishable with seven years or up to ten years because life imprisonment cannot be awarded. Death sentence cannot be awarded. This is a perfect legislation and will meet the expectation of the society. Thank you.

श्री मुख्तार अब्बास नक्रवीः सर, हमारी रिक्वेस्ट है कि यह जो डिस्कशन है, इसको 5 बजे तक कम्प्लीट कर लिया जाये। उसके बाद ऑनरेबल मिनिस्टर का रिप्लाई हो जाए। ...(व्यवधान)...

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश)ः क्यों? ...(व्यवधान)... अभी हम लोगों को बोलना है। ...(व्यवधान)...

श्री मुख्तार अब्बास नक्रवीः अभी आधा घंटा बाकी है। आप बोलिए। Don't worry. ...(Interruptions)... उसके बाद ऑनरेबल मिनिस्टर अपना रिप्लाई दे दें और उसके बाद वोटिंग हो जाये।...(व्यवधान)...

श्रीमती विप्लव ठाकुर: नहीं-नहीं। ...(व्यवधान)...

SHRI DEREK O' BRIEN: Sir, this is a serious issue. There are twelve speakers. There cannot be short cuts on this. There are twelve speakers who want to speak on this. Please allow everybody a chance to speak. It is a serious issue. It is a fascinating debate. We must listen. We can't fast forward it, Sir. There cannot be shortcuts here, Sir. You debate and pass your Bill, but don't do shortcuts.

MR. DEPUTY CHAIRMAN: Mr. Derek, when the discussion started, I myself had made the suggestion that the total time be reduced. At that time I made your suggestion, but it was agreed to. I don't know what to do now. Since they did not work, they are all eager to speak. Now, Shri Rajeev Chandrasekhar.

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Thank you, Sir, for allowing me to speak on this Bill. I believe this is an important Bill that requires discussion and passing at the earliest. Sir, as many Members have said, this Bill could have been and should have been debated earlier and passed much earlier, before the release of the juvenile murderer triggered this public outcry, this could have positioned the Parliament in better light. You would have shown the Parliament as more responsive to what the people of India want rather than responding to a public outcry. Sir, I suppose it is better late than never. Sir, the release of the juvenile murderer has clearly spotlighted a grave lacuna in our criminal justice system where juveniles who commit violent crime are being released unpunished and for those who are seeing this Bill as some sort of a vengeance, I say that a desire for justice should not be mistaken for vengeance and this Bill is really about justice for women, victims who have suffered rape and murder. So, this is not about vengeance, Sir; this is really a Bill about victim rights. Sir, let me quote a few numbers that would put in perspective the need for this Bill. Sir, there has been a 143 per cent increase in the number of rapes committed by juveniles in the last ten years. In the same period, Sir, figures for murders committed by juveniles went up by 87 per cent and a whopping 500 per cent increase is noted in the number of kidnapping of women and girls by minors. Last Tuesday, Sir, the Minister herself informed the Lok Sabha about 50.6 per cent increase in juvenile crimes and a 42 per cent increase in arrests. Significantly, the percentage of violent crimes registered against juveniles is 15.6 per cent of the total crimes committed by juveniles in 2012. Out of which murder and rape constituted only 7.7 per cent of the total IPC crimes committed by juveniles which is totaling 27,936. This clearly indicates that violent crimes such as murder and rape constitute a sizeable proportion of the crimes registered against juveniles.

Sir, in the light of these facts, none of us should have any hesitation in supporting this Bill and the need to ensure that justice is done against juveniles who commit violent crimes.

I will just make two broad points given the paucity of time as there are many other hon. Members who want to speak.

The first point is, justice for victims is important. But, at the same time, we must not forget that we have an obligation to protect our children. A child is a child is a child. And, this must not be forgotten while we enter this debate of punishing violent juveniles.

Sir, under Chapter I, clause 2 (33), the definition of 'heinous offenses', I believe, is way too broad. The hon. Minister, in her introductory remarks, talked about rape, murder, kidnapping, trafficking and terrorism. And, I believe, that ought to be the definition of 'heinous offences' in the Bill. The Bill must be specific about the definition of 'heinous offences.' I request the hon. Minister to amend the definition of 'heinous offences' to mean murder, rape, terrorism, trafficking and not leave it as broad as it is today, because on this clarity hinges our decision to treat a child as an adult in a criminal justice system. And, I have also moved an amendment on this.

Sir, I also agree with my colleague Mr. Derek, who since left the House, mentioned that penalizing child traffickers is a much more important objective than penalizing those who supply intoxicants to children. The hon. Leader of the House since clarified it. But, I hope the hon. Minister specifically clarify this issue.

Sir, my second broad point is this. I will take only two minutes on this.

MR. DEPUTY CHAIRMAN: One minute more.

SHRI RAJEEV CHANDRASEKHAR: I will take two. We will negotiate this later.

Clause 15 of the Bill puts the onus on the Juvenile Justice Board. But, Sir, I must draw the attention of the hon. Minister to the very vague qualifications that are required of the Members of the JJB and the Chairman. Therefore, without going into the details -I can speak a lot on this - there is a need to really focus on the capacity and capability of these institutions that are going to play as God in the lives of children. Sir, JJB is a very, very powerful institution in determining the future of a child who is accused of a crime. And, JJB today, in the Act, has a very, very broad vague criteria and I hope that the hon. Minister focuses on this issue after the Bill is passed.

I have a lot more to say but since you are putting pressure on me to end, I wish to say that I have made two broad points. I want to say that this issue of justice for victims whilst protecting our children must not end with this Bill. There is a lot of work that needs to be done, especially in the areas of institution and capability building, Child Welfare Committee, JJB and the Child Courts. All three of these are reasonably dysfunctional today. I hope the hon. Minister will focus, after passing this Bill, on building these institutions in a way where victims have rights, but children remain protected children of this country.

Thank you. Jai Hind.

PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, I dedicate this speech to the memory of Nirbhaya. My heart, like the rest of the nation's, goes out to her family.

After that horrific tragedy, the UPA Government set up the Justice Verma Committee and brought in the Criminal Law Ordinance. And this Bill aims to take these efforts forward.

Sir, it is very important that juvenile perpetrators of heinous crimes should be punished. But, let us remember that the law that we make today will not apply to the perpetrator of the tragedy that is foremost in our minds. Instead, they will apply to every child who is charged in the future. Therefore, the main issue we must consider is whether or not the proposed changes will reduce crimes committed by juveniles and whether this Bill will result in an improvement in the reformation of juveniles who are found guilty. Therefore, the question is before us. What is the best way to achieve these goals? What is the impact of the process and punishment methods that we have chosen? Do we have the capacity - institutional and scientific — to follow through? Will our choices meet the requirements of our Constitution, our international conventions and principles of natural justice? Sir, the key issue that is agitating the nation right now is the issue of transfer. For example, Clause 15(1) of this Bill says that when a child who is 16 years of age is alleged to have committed a heinous crime, the Juvenile Justice Board will conduct a preliminary assessment of his mental and physical capacity to commit the crime, the ability to understand the consequences, the circumstances, etc., then the Board decides that the 16 year-old can be transferred to the Adult Justice System. What effect will this have? Will it achieve our goal? Will it implement it fairly? Will it cause more harm than good? Can it survive the Constitutional scrutiny?

Sir, firstly, studies from the U.S., where they send children to the Adult Justice System, have shown that sending juveniles to adult prisons is like sending them to schools of crime. When we house at-risk youth with adult convicts, we create hardened criminals who emerge as bigger threats than before.

Sir, the second issue the Juvenile Justice Board is supposed to determine is whether the 16 year-old should be tried as an adult. Unfortunately, neither medical science nor psychology is currently capable of providing an accurate assessment of the factors involved.

Sir, in India, we have special laws for children because there is a need for it. All individuals, below the age of 18 are children. While the cognitive levels of a particular 16 year-old may match that of an adult, findings show that they lack in psycho-social

maturity levels when compared to adults. Adolescents are more prone to peer influence, they are less likely to focus on future outcomes, they are less risk averse than adults and evaluate risks and benefits differently. Further, their ability to understand legal processes and make decisions related to these cases is not the same as adults.

Sir, turning to institutional capacity, already my colleague, Smt. Vandana Chavan, has spoken about the lack of institutional capacity and that is a matter of grave concern. If our Juvenile Justice Boards don't have the trained manpower to do a reasonable job of preliminary assessment, if such qualified Juvenile Justice Boards are not available in every district, then are we not setting up a system that will fail in achieving our goals?

Sir, let me turn to the Constitutionality of this law. Under Article 15(3) of the Constitution, we are allowed to make laws that protect our children but not one that is against our children, as this law attempts to do. No preliminary assessment can be the basis for depriving a person of his or her rights under the Juvenile Justice System.

Sir, further, treating juveniles aged 16-18 differently based on a criterion which is as undeterminable as mental capacity, we are inviting courts to strike down this law as arbitrary. We must take these points into consideration. Otherwise, all this hard work will go to naught and the law will be struck down. Similarly, Sir, when we consider whether a person has undergone reformative changes or can be a contributing member to society, such assessments are fundamentally subjective; they are prone to arbitrariness and will be inequitable.

Talking of inequitable outcomes, again, multiple colleagues of ours have talked about who will be the most affected by these kinds of laws. It will be the poor; it will be the dispossessed; it will be the marginalized and the disadvantaged. Those who are wealthy will be able to argue before the Juvenile Justice Board and get away with just a scolding.

Another side effect of this law occurs when youngsters below 18 indulge in consensual sex and get caught. In India, there are numerous instances when the parents will treat this as an issue of honour and charge one of the persons involved with rape. Then, the accused youngster can be thrown into the Adult Justice System, brutalized and as the disqualification discussion suggested, he could be barred from all kinds of employment in the future. Sir, any legal system must be one where not even one innocent person is penalized. Here, there is a chance of the opposite occurring and the Bill will do more harm than good.

[Prof. M.V. Rajeev Gowda]

Sir, the task before the nation is to create a system which focuses on reformation. If you look at the data that has been offered today-whether by the Minister or by Shri Rajeev Chandrasekhar who spoke just now—they talk in percentages, they talk in anecdotes. When the Standing Committee on HRD, of which I was a Member, looked at the data from the criminal records, etc., we found that they were not accurate; they were based on FIRs and not actual convictions. Therefore, in the absence of absolute data and when we see that the actual percentage crimes committed by juveniles is about one per cent of total crimes, not this huge percentage that is being bandied about; we have to be much more circumspect in the way we go forward.

MR. DEPUTY CHAIRMAN: Okay. Now, please conclude. ...(Interruptions)... Please conclude.

PROF. M.V. RAJEEV GOWDA: Sir, Shri Ritabrata Bannerjee has also spoken about the UN Conventions and how this law does not match with what we have committed to internationally.

MR. DEPUTY CHAIRMAN: Please conclude.

PROF. M.V. RAJEEV GOWDA: Anyway, Sir. Let us focus on strengthening our system. Let us focus on changing the maximum penalty; changing the amount of time that the juvenile can be kept within the process so that the reformation process actually occurs, and lets us remember that hard cases make bad laws.

MR. DEPUTY CHAIRMAN: Okay. Now, please conclude.

PROF. M.V. RAJEEV GOWDA: Let us do the right thing ...(*Interruptions*)... rather than take the easy way out. And finally, Sir, let us remember the words of Nelson Mandela, 'there can be no keener revelation of a society's soul than the way in which it treats its children.' This Bill is a reflection on that. Thank you.

MR. DEPUTY CHAIRMAN: Okay. Now, Shri Anil Madhav Dave.

श्री अनिल माधव दवे (मध्य प्रदेश): उपसभापित जी, इस बिल के ऊपर यह देश इस संसद को न केवल देख रहा है, बिल्क बहुत गौर से सुन रहा है। हम इस बिल के ऊपर क्या दृष्टिकोण ले रहे हैं और हम इसके साथ क्या व्यवहार कर रहे हैं, इसके ऊपर केवल दीर्घा में नहीं, देश के कोने-कोने में विचार हो रहा है। अपने बिल को प्रस्तुत करते समय मंत्री महोदया ने आपराधिक, मानसिक और अपराध करते समय उत्पन्न मानसिक स्थित की चर्चा करते हुए कहा कि उसकी इंटेशन क्या थी, उस समय उसकी दृष्टि क्या थी, उसके आधार पर ये सारी बातें निश्चित होनी चाहिए। में मानता हूं कि

हत्या और बलात्कार, ये स्टेट ऑफ माइंड हैं। यह हो सकता है कि 12 घंटे बाद वह अपराधी यह कहे कि यह हत्या मुझे नहीं करनी थी, लेकिन वह उस हत्या को उस क्षण के अंदर जायज़ मानकर करता है और उसको सज़ा उस जगह पर पहुंचने के कारण मिलती है। मुझे ऐसा लगता है कि हमें इसकी जड़ में जाना चाहिए। अभी हम यह कर रहे हैं कि अपराध होने के बाद अपराधी के साथ हमको क्या व्यवहार करना है. इस पर विचार कर रहे हैं। जिसकी हत्या हो गई. जिसका बलात्कार हो गया. जिसका अंग-भंग हो गया, जिसकी कार चोरी हो गई, यानी जो पीड़ित है, अगर आप बहुत गौर से देखें तो उस पीड़ित के ऊपर हमारा उतना चिन्तन नहीं है। हमारा पूरा का पूरा विचार इस बात पर है। भला हो इस देश की न्याय व्यवस्था का, इसके लिए मैं क्या कहं? एक व्यक्ति बलात्कार करने में सक्षम है, लेकिन साहब, वह युवा नहीं है, वह अभी बालक है। हमें कौन सा प्रमाण चाहिए, यानी किस प्रमाण की जरूरत है? क्या हम अक्षरों के गुलाम हो चुके हैं? क्या बुद्धि-विवेक नाम की कोई चीज़ नहीं है? क्या हम स्वच्छ मन से विचार नहीं कर सकते? अगर कम्प्यूटर के अंदर सारा डेटा होता, तो शायद कम्प्यूटर डिसीजन दे देता। अगर मनुष्य को वहां पर रखा गया है, तो इसीलिए रखा गया है कि उसका मन, उसकी बुद्धि, उसका विवेक है और उनके आधार पर वह यह विचार करता है कि इस समय मुझे जो कहना है, वह क्या कहना है। मुझे लगता है कि इस प्रकार के अपराध में हर आदमी को एक बार जरूर यह विचार करना चाहिए कि अगर मैं निर्भया का पिता होता तो मैं क्या कहता, मैं निर्भया की माँ होती तो क्या कहती, अगर मैं व्यक्ति के रूप में वहां खड़ा हूं और अगर मेरी बेटी के साथ यह घटता मेरे बेटे के साथ घटता, तो मेरा डिसीजन क्या होता? दुर्भाग्य यह है कि हम कुछ अक्षरों के मायाजाल में चलते हैं, उसके कुछ व्यापारी हैं, वे उसकी बाल की खाल निकालते हैं और अंततोगत्वा एक लम्बी बहस चल पड़ती है। जो निर्णय यह देश हजारों सालों तक गांव की चौपाल पर पंच-भूतों से करता आया, पंच-परमेश्वरों से करता आया, उसके लिए मालूम नहीं इतनी जरूरत कहां से आ गई? यह केवल इसलिए आ गई, क्योंकि हमने अपनी दृष्टि बदली। जो लोग इंग्लैंड जाते होंगे, उन्हें पता होगा और मैंने वहां देखा कि वहां जो किराने की दुकान होती हैं, उसके ऊपर लिखा होता है - 'not more than three child at a time'. जिसका हम अनुसरण करते हैं, जिस इंग्लैंड के पीछे चलने में हमको लगता है कि। am the most developed man, उस इंग्लैंड के अंदर यह बात कि वहां किराने की दुकान पर लिखा हुआ है - 'not more than three child at a time'. क्यों? क्योंकि वह दुकानदार तीन से ज्यादा बच्चों को सम्भाल नहीं पाता है और उसके बाद वे बच्चे उस दुकानदार को जेल पहुंचाने की ताकत रखते हैं। जब वहां के बच्चों ने सड़कों पर लूटपाट की, तो उस समय कैमरून फ्रांस की यात्रा पर थे। जब वे फ्रांस की यात्रा से लौटे तो उसके बाद जब उन्होंने अध्ययन किया. तो प्रधान मंत्री जी ने यह स्टेटमेंट दी कि हमें अपनी शिक्षा-पद्धति के ऊपर विचार करना पड़ेगा कि हमारा 14 साल का बच्चा यह क्राइम क्यों कर रहा है? महोदय, मुझे लगता है घर और शिक्षा, ये दोनों crime की जड़ें हैं और हमारी दृष्टि जड़ है। हमने कहा था कि गांव की बेटी है। अब वहीं लड़की, girl next door हो गई। पहले जिस गांव में हम लड़की की शादी करते थे. उस गांव में पानी नहीं पीते थे. तब हम कहते थे कि गंवार हैं और गांव के लोग हैं। ऐसा कभी होता था कि जिस गांव में बेटी दी हो, यदि उस गांव में जाओ, तो वहां पानी भी नही पियो? हमें वह दृष्टिकोण खराब लगता था। हमने तथाकथित शिक्षित होने के नाम पर उसे मिटा कर एक girl at next door खड़ी कर दी। आज हालत यह है कि बेटी घर में सुरक्षित नहीं है। बेटी रिश्तेदारों में सुरक्षित नहीं है। मैं बेटी के गांव की बात नहीं कर रहा हूं। हमने जो शिक्षा पद्धति adopt की है, यह

[श्री अनिल माधव दवे]

ऐसे लोगों को खड़ा करती है। उसके लिए यह pornography और ये सारे ...(समय की घंटी)... सर, मैं आपसे निवेदन करता हूं कि पार्टी के 25 मिनट हैं और आप मुझे बोलने से नहीं रोक सकते। यह हर बार का विषय है। हर बार आप मेरे घंटी बजाते हैं। ...(व्यवधान)... क्या बात है, सर मेरी क्या गलती है? ...(व्यवधान)... मैं जा सकता हूं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Yes, your party has time, but you gave the name after the discussion started. ...(*Interruptions*)...

श्री अनिल माधव दवेः हर बार यही होता है। जब मैं बोलता हूं, तो आप घंटी बजा देते हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, no; you can't fight with me like that. Mr. Dave, you should know that your party has time, but you gave the name after the commencement of the discussion. So, accordingly, I cannot call you. But yet your Whip requested me, so i said, "Five minutes", and he agreed for 'five minutes'. ...(Interruptions)...

श्री अनिल माधव दवेः सर पांच मिनट की बात नहीं है। मैं विषय पर बोल रहा हूं। ...(व्यवधान)... सर, मैं जुवेनाइल जस्टिस बिल पर बोल रहा हूं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Listen. I should not have called you. ...(Interruptions)...

Sit down; sit down. ...(Interruptions)...

श्री अनिल माधव दवेः सर, आप मुझे बोलने दीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You did not give the name in time. ...(Interruptions)... No, no; I am not allowing. That cannot be. What is this? There is a specific direction from the Chairman that the names should be given before the commencement of the discussion. You gave the name later. I should not have called you. But your Whip came and requested, "Give him five minutes". I said, "Okay". That is the mistake I have done, and you are fighting with me! ...(Interruptions)... No, no; sit down.

श्री अविनाश राय खन्ना (पंजाब)ः सर, ये अच्छा बोल रहे हैं। इन्हें 5-10 मिनट और लगेंगे।

MR. DEPUTY CHAIRMAN: Arey, your Minister said, 'at 5.00 p.m.' What are you talking? Your Minister is asking me, close, close, close, and you are talking like this. What is this dichotomy I don't know. ...(Interruptions)... No, no; this is very unfair to me. Very unfair to me. ...(Interruptions)...

SHRI K.N. BALAGOPAL (Kerala): Sir, your health is very important.

SHRI MUKHTAR ABBAS NAQVI: Sir, within two minutes, he will conclude. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: See, this duplicity I don't like. On the one hand, you are pressing me to close at 5.00 p.m. and on the other hand, encouraging the Members to speak more and more. How can it be? ...(Interruptions)...

SHRI MUKHTAR ABBAS NAQVI: It is all right, Sir.

MR. DEPUTY CHAIRMAN: Mr. Anil Dave, according to the direction of the Chairman, you should not have been called. If I gave you five minutes, you should finish in five minutes.

श्री अविनाश राय खन्ना : सर, ये अच्छा बोल रहे हैं। ये पांच मिनट में अपना भाषण समाप्त कर देंगे। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I am not doing anything wrong. I am not doing anything wrong.

श्री अनिल माधव दवेः सर, मैं टोटल विषय पर बोल रहा हूं। मैं आपसे निवेदन कर रहा हूं और मेरा यह कहना है कि हमें शिक्षा पद्धति पर भी उतना ही विचार करना पड़ेगा और घर के ऊपर भी उतना ही विचार करना पड़ेगा। अपराधी का जन्म घर में होता है। अपराधी समाज नहीं बनाता। हम जैसा बच्चे को खड़ा करते हैं, वैसा ही बच्चा खड़ा हो जाता है। वैसी ही बेटी होती है और वैसा ही बेटा होता है। घरों में जो कुछ व्यवहार हम उसके साथ करते हैं, वैसा ही वह बन जाता है। अगर मां-बाप घर में बच्चे का भोजन रख कर चले जाएंगे, तो बेटा भी बड़ा होने के बाद भोजन रख कर चला जाएगा। ...(समय की घंटी)... मेरा उनसे निवेदन है ...

MR. CHAIRMAN: Please conclude.

श्री अनिल माधव दवेः सर, मैं अंतिम बात कह कर अपना विषय समाप्त करता हूं। मुझे अंत में केवल इतना कहना है कि अपराध घटने के पहले विचार किरए, अपराध घटते समय विचार किरए और अपराध घटने के बाद, अपराधी के साथ व्यवहार करते समय विचार कीजिए। गांधी जी कहते थे कि अपराधी से घृणा मत करो, अपराध से घृणा करो।

MR. CHAIRMAN: Please conclude.

श्री अनिल माधव दवेः सर, मेरा यह कहना है कि अपराध और अपराधी, दोनों पर विचार करने की जरूरत है। आपन समय दिया, इसके लिए बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Shri Pyarimohan Mohapatra, not present. Shrimati Kanimozhi. Sister, only five minutes because there are eight speakers and the total time is 27 minutes. It is only three-and-a-half minutes, but take five minutes. Not three-and-a-half, but I am giving you five minutes.

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I would like to read out some excerpts from a child's letter who had been sent to the juvenile home. I read, "Four years back, when I was just over sixteen years old, I was found guilty of kidnapping a twelve-year-old girl and selling her into sex work. I was in ninth standard and my father did not allow me to appear in the tenth standard examination. My father's younger brother used to sexually abuse me; make me do all kinds of works; and, hit me if I did not know what he wanted me to do. Unable to bear this, my father took another house nearby, in the same village. My sister worked in a nearby factory and she was the only earning member in my house. But my uncle used to take away the money from her and harass us. He asked me also to work. He used to harass me, hit me, and take away the money to drink. My mother died when I was seven years old by drinking poison. My uncle used to harass my mother a lot. My mother even lodged a complaint against him in the police station. But nobody took action. So, she thought taking away her life was the only way out. When I dropped out from the school, I and my sister started going for a job in a garment factory, where I worked for three months. My sister used to beat me up when I did not want to go to work. At times, I was moody; I did not want to work. The local manager used to misbehave with me. These were the reasons that I did not feel like working. One day, my grandmother fell sick. She gave me rupees four hundred to buy fruits for her. But I was home sick as I was in hospital for three or four days. I just took the money, went to the market and brought some snacks and ear-rings. Then, I got scared. I did not go back to the hospital. When I finally went back, my father hit me and I ran away to another village. There, I made friend an auto driver. He was nice to me. But his friend, one day, said that he would take me to a safe place. He sold me to Shobha aunty's house. There, a middle-aged man paid rupees five thousand rupees for me and Shobha aunty asked me to go and sleep with him. When I refused, she beat me badly and forcibly made me eat sleeping tablets. I did not know what was happening. There was a pregnant lady with me. The next morning, she said that many men had raped me that night. After that, I was taken to a farm house, along with other girls and every time I was forced to go and sleep with different men. I was beaten, made to eat sleeping tablets, and the nightmares followed. Then, I ran away and came back home. But, my family hit me and they did not want to accept me back because I had brought a bad name to them. Then, one day, I met a young girl who was twelve years old, called, Sunita, in the bus. Then, because I had no place to go, I went back to Shobha aunty's house. She asked me to bring Sunita to her. I took Sunita. She gave me some money. I thought I could use that. Then, I left. Later, I came to know that Sunita had been taken to different places, including some tourist places, temple towns, etc., and treated very badly, burnt with cigarettes, etc. Then, I realized what I had done was a very big mistake. But, it was too late. I was taken away by the police who also slapped me and beat me badly. My family was called and they too hit me. I was accused of trafficking and selling this young girl for sex work."

5.00 р.м.

Sir, according to this new Bill, this is a heinous crime. This child had gone through something, which none of us can really think. We cannot even imagine the kind of trauma the child had gone through. She had sold somebody without even understanding or knowing what she was doing and what her act was going to do. After all such trauma, a child cannot think straight, cannot understand what is right and what is wrong.

But under the new law, we will be sending her to prison because she has committed a heinous crime of trafficking. ...(*Interruptions*)...

SHRIMATI MANEKA SANJAY GANDHI: She won't be sent to prison because she. ...(Interruptions)...

SHRIMATI KANIMOZHI: Yes, the Minister's speech in the beginning was very, very convincing. It was a very good speech. But, Sir, we don't even have enough courts in this country; we don't have enough doctors; and we don't have enough judges in this country. There are thousands and thousands of cases waiting to be disposed of. Do we have enough counsellors? Do we have enough medical help? Do we have enough psychiatrists? Do we have enough psychologists? If we set up a court,.....

MR. DEPUTY CHAIRMAN: The Minister has promised that there will be enough.

SHRIMATI KANIMOZHI: Yes, Sir, we are seeing a lot of promises! I will be very happy if she is able to actually do what she promises. But we have been seeing only a lot of promises. The Governments have been promising to increase the number of courts and to dispose of all the cases. Have they been able to do it? Sir, under these circumstances, it is the Board which is going to be set up. Will there be experts who will really be able to understand what this child went through and decide whether she has to be sent to jail or she has to be tried as an adult or as a juvenile? I think this is unfair. We are today very emotional, we are today very worried about the future generations and we are also very worried about the safety of women. Many of the Members spoke here about how emotionally charged we are about this issue. At this juncture, what is the hurry? I really don't understand why do we have to pass this Bill today. There are so many other things which we have to consider. Sir, there is so much of wrong information going around. The percentage of juvenile crimes has remained static from 2003-2013; it is around 1 per cent to 1.2 per cent; it has not really gone up to the alarming numbers; all this is being talked about. Numerous studies in developmental psychology have found that contrary to such

[Shrimati Kanimozhi]

perceptions of early maturation, adolescence is a period of tremendous psychological, hormonal, emotional as well as structural changes in the human brain and, therefore, it is a time for great vulnerability. According to the American Psychological Association, the American Psychiatric Association and the American National Association for Social Workers, older adolescents "lack the adult capacities to exercise self-restraint, to weigh risk and reward appropriately, and to envision the future that are just as critical.......

MR. DEPUTY CHAIRMAN: Oh! you have already taken eight minutes.

SHRIMATI KANIMOZHI: ... to mature judgment, especially in emotionally charged settings.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRIMATI KANIMOZHI: I am finishing, Sir. Sir, the Standing Committee and the Justice Verma Committee have also expressed their opinion against bringing the age down to 16 years. ...(*Time-bell rings*)...

MR. DEPUTY CHAIRMAN: Now conclude.

SHRIMATI KANIMOZHI: Sir, there is so much of debate happening and there is so much of concern about it. I think it would be really good if the Government sends this to a Select Committee and we can have more discussions, more considerations and then pass this Bill. There is really no hurry in doing it. I think security is important but the future of our children is more important. I think we have to give it enough consideration before passing this Bill. Thank you very much.

श्रीमती विष्तव ठाकुरः उपसभापित महोदय, सरकार द्वारा किशोर न्याय (बालकों की देखरेख और संरक्षण) विधेयक, 2015 सदन में लाया गया है। जो विमैन एंड चाइल्ड की कंसल्टेटिव कमेटी है, मैं उसकी भी मेम्बर हूं, वहां भी यह डिस्कस किया गया, तो मेरा कहना यही था कि हमें इस बिल को लाने से पहले उन हालातों को देखना बहुत जरूरी है। हम 16 साल की उम्र की बात कर रहे हैं, इन्होंने परसेंटिज बताई है। मैं जानना चाहती हूं कि उस परसेंटिज में क्या इन्होंने कोई सर्वे करवाया है कि किस फैमली, किस बैकग्राउंड से वे बच्चे ताल्लुक रखते थे? सर, मैं आपको 1950 में आई "आवारा" फिल्म की याद दिलाती है। उस की कहानी यह है कि magistrate की वाइफ को डाकू ले जाते हैं और उसके बच्चे को इस तरह से पालते हैं कि वह चोर और डाकू बन जाता है। इसलिए हमें उन circumstances को भी देखना चाहिए। आज आप henious crime की बात करते हैं, मैं मानती हूं कि rape is a henious crime, लेकिन जो organized gangs or terrorists हैं, वे भी बच्चों से क्राइम कराते हैं। हमें उसकी जड़ तक जाना जरूरी है। जब तक हम इस सिस्टम और माइंडसेट को चेंज नहीं करेंगे, सिर्फ 16 साल की एज कर देने से कोई फर्क पड़ने वाला नहीं है। सर, आज एक सिपाही का क्या

माइंडसेट है? वह किस तरह से behave करता है? वह बच्चों को criminal बना देता है। उनके साथ इस तरह से बात करता है, उन्हें इस तरह से पीटता है कि अगर उन्होंने एक बार क्राइम किया, तो वह उन्हें और क्राइम करने के लिए मजबूर कर देता है। वह उन्हें वैसा बना देता है। हमें यह देखना होगा। सिर्फ 16 साल की उम्र कर देने से समस्या का समाधान नहीं होने वाला।

सर, मुझे दुख है। मैं मां हूं। मेरी भी बेटियां हैं। मैं उनके दुख को समझती हूं, लेकिन इस का मतलब यह नहीं है कि हम एक अपराध से उसके सारे अधिकार खत्म कर दें। हमने Dowry Law बनाया हुआ है, Women Domestic Violence Law बनाया हुआ है, PNDT Law बनाया हुआ है, तो क्या आज बेटी कोख में नहीं मारी जाती है? इसलिए हमें यह सब देखना है। आज हम इस बिल को बहुत जल्दी से पास करने जा रहे हैं, लेकिन इस से मैं नहीं समझती कि social evil खत्म हो जाएगी। सर, सिर्फ 16 साल के बच्चे ही रेप नहीं करते, अभी आपने पढ़ा होगा कि एक आर्मी ऑफिसर ने रेप किया और खुद ही suicide commit कर लिया। आप रोज अखबारों में ऐसी घटनाएं पढ़ रहे हैं। आज औरत एक commodity बनकर रह गयी है। उसे एक खिलौना समझा जा रहा है। उस बारे में हम क्या सोच रहे हैं? हम 16 साल के बच्चे को तो फांसी पर चढ़ाने के लिए तैयार हो गए, लेकिन उस victim के बारे में क्या सोच रहे हैं? उसे हम क्या देने जा रहे हैं?

सर, इसलिए मैं समझती हूं कि इस लॉ को लाने से हमें बहुत लाभ नहीं होगा, लेकिन हम उन्हें और criminal बना देंगे। अभी यहां बिल्कुल ठीक कहा गया कि क्या हमारे पास इतने magistrates हैं? मंत्री जी, शायद आपको पता नहीं होगा, मैं चाहूंगी किं मत्री जी उन होम्स में जाकर पता करें जोकि आज टी.बी. के अड्डे बनते जा रहे हैं। वहां बच्चों को nutritious भोजन नहीं मिलता है।

एक माननीय सदस्यः आपने क्या किया?

श्रीमती विप्लप ठाकुरः मैं एक जनरल बात कर रही हूं। आप ऐसी बात मत कहिए। ...(व्यवधान)... आप सुनिए। आप क्या बात कह रहे हैं कि आपने क्या किया? सर, इसलिए मैं कह रही हूं कि हमें उन होम्स को भी ठीक तरह की सुविधाएं देनी हैं, तभी उसका फायदा होगा। आप कह रहे हैं कि 16 साल के बाद देखा जाएगा, लेकिन फिर आप क्या करेंगी? उनकी पढ़ाई या उनके skill development के लिए आप क्या करेंगी? आप ने बताया कि जब उनके ऊपर यह इल्जाम लगेगा, तो उन्हें गवर्नमेंट नौकरी नहीं मिलेगी। फिर वे सोसायटी में कहां जाएंगे? क्या वे सारी जिंदगी जेलों में काटेंगे?

सर, इसलिए मैं कह रही हूं कि इन सब बातों के ऊपर सोचा जाए। सिर्फ 16 साल की उम्र कर देने से समाधान नहीं होगा। फिर आप शादी की उम्र भी घटा दीजिए। जब आप यह समझ रहे हैं कि 16 साल की उम्र के बच्चे का दिमाग इतना डेवलप हो गया है, तो शादी की उम्र भी घटा दीजिए। उसके लिए क्यों 21 साल की उम्र रखी गयी है? सर, यह बहुत बड़ा इश्यू बन गया है। फिर चाहे मीडिया की वजह से हो या केस की वजह से हो, आज हम यह बिल पास करना चाह रहे हैं, लेकिन इन सब बातों पर सोचने और सिस्टम में सुधार लाने की जरूरत है, इस लॉ में सुधार लाने की जरूरत है। इसमें हमें बहुत चीज़ें और देने की जरूरत है। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Dr. Keshava Rao. Doctor Saab, please take just five minutes.

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I would not take much time.

Sir, I have been provoked to join the debate because of the oscillating doubts in the minds of the people whether to have it or not. To be or not to be was the question on their minds. Somebody said it should go to the Select Committee. But after listening to all of them, I found that they still share deep sentiments with the people. Somebody wants it to go to the Select Committee. Somebody said that there had been delay. Someone else says, it is most ideal, it is perfect, if not 'very good', a good Bill. I totally agree with Derek here, not because this is a perfect thing. There are shortcomings, there are a few fault-lines within the law; nonetheless, it is a good Bill.

Let me first say that there is a misapprehension. I totally share your concern. Our Vice-Chairman was looking at the Women's Rights Act. It is a deep dilemma for a man like you who has always been a human rights activist. When you make popular speeches, where should we stand on such issues? The question is this. Today, there are three basic issues based on which you are trying to oppose it. I am not saying, law is the last word. Law can never be the last word. Even the Constitution is not the last word. Then, we can change it as the society changes. Society is never static. It is dynamic and it would change. What our age used to be and what our age now is! Now, the question is this: Why is everybody talking about the age, be it taking it from 16 to 18 years or from 18 to 16? Let me tell you, this Section, although it talks about 16 and 18, does not talk about age. The age of a child, a juvenile, remains 18 years as far as the IPC is concerned, as far as this Bill is concerned and as far as other laws which have a multiple effect on this are concerned. There is juvenile age and juvenile crime. Again, the crime has been divided into serious crime and heinous crime. Although it has not been defined what exactly a 'heinous crime' is and there are no studies to tell us what exactly it is, heinous crimes involve crimes like rape, murder, kidnapping, etc. My dear friend here has an objection. Rape, I can understand, but what about kidnapping, robbery and such other things, where the social background is of relevance? I would rather agree with my friend from the Socialist Party, asking to try to factor in the social environment. As a Member of the Standing Committee himself said, we have not made a study as to from which social backgrounds these culprits have come from. That study should have been made so that we could have looked into it. I am not going into that. The first point is, you are talking about age when age has got nothing to do with this. Secondly, if a person reaches the age of 16, 17 or 18 and indulges in such "heinous crimes", he is not taken to jail. There are three checks. The spirit or intent of the Bill is well-known; we have read this Bill. Nonetheless, the nuances of the Bill and the intentions were well explained by the Minister. I really congratulate her for the way she has brought out the nuances of the Bill. As one hon. Member said, he can never be awarded life imprisonment, not even rigorous imprisonment. Now, there were some kinds of disproportionate things. There are small crimes, light crimes and serious crimes. Mr. Jaitely has explained it. But, again, I want the Ministers to look into that. Even the constitutional Bench of the Supreme Court, in 2005 - I want the lawyers to understand this - has said two things - the occurrence of the crime and the date of apprehension. They said, the date when the crime occurs has to be factored in. This is as far as criminal law is concerned. That is there in this Bill. It needs to be looked into whether this violates the Constitutional Bench's verdict. If it violates the Constitutional Bench's verdict, then that particular section needs to be looked into. Secondly, all that Members wanted was rehabilitation and institutional back-up. Today the institutional back-up is absolutely not there at all. Not that it is faulty, but it is not there at all. All that is there, is that they have become breeding grounds for criminals. I have been going to these Boston and other Schools of Reform. Renukaji was a Minister then. Who knows better the kind of conditions that we have seen. They were worst. Even this boy will be taken to jail. ... (Interruptions)... He is not kept with hardened criminals. The Act is so clear in that. He is not kept with them; he is kept separately. One last word, Sir, I want the Minister to say one thing. In the Act, we have said in section 5, the moment some crime is detected, it is not the police which takes him, but the Special Juvenile Police. Tell me, which State has Special Juvenile Police. I think, I am in a State Government and am very closely associated with the State Government, I don't have Special Juvenile Police. Secondly, he is handed over to Special Welfare Police Officer. I don't think we have Special Welfare Police Officer. If he is not brought by Special Police Officer, I refuse to take him. That is why I said, when I talked to Mr. Misra and others, that there are a few things which the hon. Minister must look into. They need correction. Once you go through, you know, they have violated the constitutional provisions. ...(Interruptions)... They don't exist at all. ...(Interruptions)... And the institutional back-up mechanism, you talked, it doesn't exist. ... (Interruptions)... Lastly, what Mr. Misra said is a very serious issue. In that section, you gave seventeen or eighteen definitions. You made consequences of rape the base of JJB's decision. That is not clear. As you said, any sociologist today has not yet found out the measuring rod, how to measure the mindset of a juvenile criminal. This is not there. ...(Interruptions)... I hope the hon. Minister will look into all these things.

डा. विजयलक्ष्मी साधी (मध्य प्रदेश)ः सर, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका बहुत धन्यवाद करती हूं। यहां पर The Juvenile Justice (Care and Protection of Children) Bill, 2015 लाया गया है। जैसा सभी ने कहा, दिसम्बर, 2012 की घटना ने पूरे समाज, पूरे देश की आत्मा को झकझोर कर, हिला कर रख दिया था। सर, आज का हिन्दुस्तान दो तरह का हिन्दुस्तान होता जा रहा है। एक भारत आसमान को छू रहा है और दूसरा भारत धरातल में पहुंच रहा है। जो अभाव में जी रहा है, उसको अत्याधुनिक सुविधा मिले, इसलिए वह अपराध जगत की ओर अग्रसर होता जा रहा है। उसको इस ओर ले जाने वाले अपराधी भी बहुत संख्या में मिले जाते हैं। सामाजिक व्यवस्था में परिवतन हो रहा है, मूल्यों में गिरावट आ रही है, चाहे हम किसी भी फील्ड में देख रहे हैं। खास तौर से अगर समाज में गिरावट आती है, तो उससे हर पहलू, हम क्षेत्र प्रभावित होता है। पहले इस देश के अन्दर संयुक्त परिवार का concept था, जिसमें बच्चों की परविरश अच्छी तरह से, भली-भांति होती रहती थी, लेकिन आज परिवार की परिभाषा एक न्यूक्लियर फैमिली हो गई है, जहां पर परिवार की परिभाषा हुई - माँ-बाप और बच्चे।

[उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर) पीटासीन हुए]

इसमें माँ-बाप ज्यादा कमाने में लगे रहते हैं। बच्चे क्या कर रहे हैं, बच्चे टीवी पर क्या देख रहे हैं, वे नेट पर क्या सर्च कर रहे हैं, वे साइबर कैफे में जाते हैं, वहां वे क्या देख रहे हैं, वे पॉर्न फिल्म देख रहे हैं, इसकी ओर कहीं न कहीं परिवार का ध्यान नहीं जाता। इस तरह से बच्चों का दिमाग ज्यादा से ज्यादा क्राइम की ओर जा रहा है। सर, अगर हम परसेंटेज निकालते हैं, तो हम देखते हैं कि किशोरों के द्वारा किए गए अपराधों की संख्या तेजी से बढ़ती जा रही है। आज बच्चे गुमशुदा हो जाते हैं। सुप्रीम कोर्ट और हाई कोर्ट कई बार केन्द्र सरकार और राज्य सरकारों को कह चुके हैं, लेकिन कहीं न कहीं राज्य सरकारें इसकी ओर ध्यान नहीं दे पा रही हैं, जिससे अपराध जगत में लगातार बढ़ोत्तरी होती जा रही है। ऐसे अपराधी बच्चों के ऊपर ज्यादा से ज्यादा अटैक करते हैं।

महोदय, मिश्रा जी ने अभी मॉरल साइंस की बात कही। पहले स्कूलों में मॉरल साइंस पढ़ाई जाती थी, जिससे बच्चों की प्रवृत्ति और उनके बढ़ते हुए कैरियर पर कहीं न कहीं अंकुश लगता था। लेकिन आज की जो शिक्षा व्यवस्था है, आज के जो स्कूल हैं, खास तौर पर गवर्नमेंट के जो स्कूल हैं, वहां तो कई बार शिक्षक भी नहीं होते हैं। चूंकि हम लोग रूरल एरियाज़ से आते हैं, हम लोग स्वयं वहां पर देखते हैं कि प्राइमरी स्कूल के बच्चों को अपना नाम तक लिखना नहीं आता है, ऐसी परिस्थिति में हम मॉरल साइंस की बात कैसे कर सकते हैं? बच्चों की जो प्राइमरी शिक्षा है, उस पर बहुत ध्यान देने की आवश्ययकता है।

माननीय उपसभाध्यक्ष महोदय, यहां पर बहुत सारे लोगों ने एक्यूज्ड की बात कही ...(समय की घंटी)... सर, यह क्या है? हमको अभी टाइम दीजिए। ...(व्यवधान)... सर, यहां पर सभी लोगों ने एक्यूज्ड की बात तो कही, लेकिन विक्टिम की बात किसी ने नहीं कही है। एक्यूज्ड को क्या-क्या सुविधाएं देनी चाहिए, उसकी उम्र 16 साल हो या 18 साल हो, उसको किस तरह से काउंसलिंग दी जाए, सुधार गृह में क्या व्यवस्था हो, इत्यादि बातें तो सबने कीं, लेकिन विक्टिम के बारे में किसी ने कुछ भी नहीं कहा। जो विक्टिम होती है, जिसके साथ रेप हुआ होता है, ज्यादातर केसेज़ में तो ऐसा

होता है कि वह लड़की या तो मर जाती है या मार डाली जाती है और जो जिन्दा रहती है, वह मानसिक रूप से हर रोज़ मरती है, लेकिन उसके लिए यहां पर किसी ने कोई प्रोविज़न नहीं रखा है, कोई बात नहीं कही है। मैं निर्भया के माँ-बाप को पिछले दो दिन से टीवी पर देख रही हूं। उनकी बेटी के ऊपर जो अत्याचार हुआ, उन्होंने किस तरह से उसको सहा होगा? ...(समय की घंटी)... माननीया मंत्री जी से मेरा निवेदन है कि विक्टिम, जो रोज़-रोज़ मरती है, कहीं न कहीं हमको उसके ऊपर भी ध्यान देने की आवश्यकता है।

महोदय, कानून बन जाते हैं, सब चीजें आ जाती हैं, लेकिन जब घटनाएं घटित होती हैं, तभी हम जाग्रत होते हैं और उस पर कानून बनाते हैं। ...(समय की घंटी)... जब उन कानूनों में किमयां रह जाती हैं, तो उनमें अमेंडमेंट करते हैं। अगर ईमानदारी और सच्ची नीयत से हम कानून बनाते हैं, तो मैं समझती हूं कि इस तरह की घटनाओं पर अंकुश लगाया जा सकता है, लेकिन इसके लिए हमारा दृष्टिकोण सही होना चाहिए और हमारी मानसिकता सही होनी चाहिए। बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर)ः श्री राम कुमार कश्यप जी, आपको पांच मिनट मिलेंगे। चार मिनट के बाद मैं घंटी बजा दूंगा। ...(व्यवधान)... एक मिनट का टाइम कंक्लूड करने के लिए है।

श्री राम कुमार कश्यप (हरियाणा)ः माननीय उपसभाध्यक्ष जी, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपके प्रति आभार प्रकट करता हूं। सर, मैं इस बात से सहमत हूं कि नाबालिगों द्वारा किए जा रहे अपराधों में निरन्तर बढ़ोत्तरी होती जा रही है और हम सभी के लिए यह चिन्ता का विषय है। वर्ष 2010 में नाबालिगों के द्वारा 22,470 अपराध किए गए, 2011 में 25,125 अपराध हुए, 2012 में 27,936 अपराध हुए, 2013 में 31,725 अपराध हुए और 2014 में 33,526 अपराध हुए। अगर हम इन आंकड़ों को देखें, तो हमें पता लगता है कि इन अपराधों में निरन्तर बढ़ोतरी हो रही है। हमें इस बात की तरफ ध्यान देना होगा कि ये अपराध आज इतने क्यों बढ़ रहे हैं? मेरा मानना यह है कि इन अपराधों के पीछे मुख्य कारण शिक्षा की कमी और देश की गरीबी है।

महोदय, जहां तक शिक्षा का सम्बन्ध है, हमारे देश में शिक्षा का स्तर निरन्तर गिरता जा रहा है, विशेष रूप से सरकारी स्कूलों में। पिछले हफ्ते हरियाणा में दसवीं कक्षा का बोर्ड का रिजल्ट आया, जिसमें 60% बच्चे फेल हो गए हैं, सिर्फ 40% बच्चे ही पास हुए। मैं मानता हूं कि शिक्षा के स्तर को डाउन करने में Right to Education Act का बहुत अहम योगदान है। इस Act के अंतर्गत आठवीं तक के किसी भी बच्चे को फेल नहीं किया जाता है। वह स्कूल में आये या न आये, वह स्कूल में पढ़े या न पढ़े, उसको 8वीं तक पास कर दिया जाता है। यहां तक कि ऐसे इंस्ट्रक्शंस हैं कि 14 साल का कोई बच्चा अगर एक भी दिन स्कूल में नहीं गया, लेकिन वह 30 मार्च को स्कूल में जाकर यह Affidavit देता है कि मैंने घर पर शिक्षा ग्रहण की है और 31 मार्च को उसका रिजल्ट आना है, तो 8वीं का सर्टिफिकेट उसको थमा दिया जाता है। जब इस प्रकार के बच्चे 10वीं में जाएंगे, तो उनका क्या हाल होगा? इसीलिए हमारे यहां 10वीं की बोर्ड की परीक्षाओं में उनके रिजल्ट्स डाउन आ रहे हैं। मैं आपके माध्यम से सरकार से कहना चाहूंगा कि शिक्षा की नीति में चेंज करें और 8वीं का बोर्ड तो बनायें ही, साथ ही इसके लिए 5वीं का बोर्ड भी अवश्य बनायें, तभी जाकर शिक्षा का स्तर ऊंचा हो सकेगा।

सर, इसके लिए हमारे यहां की गरीबी भी एक मुख्य कारण है। मैं आपके माध्यम से मंत्री महोदया

[श्री राम कुमार कश्यप]

से एक और जानकारी चाहूंगा। मुझे इस बिल के बारे में कुछ शंकाएं हैं। क्या इस बिल के आने से लोग अपनी रंजिश नहीं निकालेंगे? गाँवों में बहुत मुकदमें होते हैं। जब मुकदमा होता है, तो सबसे पहले लोग यह देखते हैं कि इस घर में क्या कोई नाबालिग बालक है या इस घर में नौकरी वाला कोई आदमी है, तो फिर अपनी खुंदक निकालने के लिए, अपनी रंजिश निकालने के लिए उसका नाम उसमें डाल दिया जायेगा। तो मैं मंत्री महोदया से यह जानना चाहूंगा कि क्या इस बिल में ऐसा प्रावधान है कि अगर कोई मुकदमा झूठा सिद्ध होता है, तो क्या उसे भी उतनी ही सजा दी जायेगी, जितनी उस बालक को दी जायेगी? तो मैं यह कहना चाहूंगा कि इसमें सजा का प्रोविजन किया जाए।

इसके बाद भी मेरी कुछ शंकायें हैं। क्या इस प्रकार के बिल आने से वोटिंग का अधिकार जो हमारे यहां 18 साल पर मिलता है, क्या वह 16 साल पर मिलेगा, क्योंकि इसके आने से 16 साल के जो बालक हैं, क्या वे अपने लिए वोटिंग का अधिकार भी माँगना शुरू नहीं कर देंगे? हमारा जो मैरिज एक्ट है, जिसमें शादी की न्यूनतम उम्र 18 साल रखी गयी है, क्या इस बिल के आने से 16 साल के बच्चों की भी जो शादियां होंगी, क्या वे शांदियां चैलेंजेबल नहीं होंगी? इसके बाद मैं इंडियन काँट्रैक्ट एक्ट की बात करता हूं। 18 साल से कम उम्र का जो बच्चा है, अगर वह कांट्रेक्ट करता है या एग्रीमेंट करता है, तो वह void माना जाता है, क्या इस प्रकार के बिल आने से वह 16 साल या 17 साल का बच्चा अगर एग्रीमेंट करेगा या काँट्रेक्ट करेगा, तो क्या वह भी void माना जायेगा या valid माना जायेगा? इसके बारे में मंत्री महोदया मेरी शंकाएं दूर करने का काम करें।

सर, अपराधों में वृद्धि हो रही है, तो यह काम केवल सरकार का ही नहीं है कि वह अपराधों को कम करे। यह एक सामाजिक बुराई है। यह समाज की भी जिम्मेवारी बनती है कि वह हम सभी की जिम्मेवारी बनती है कि इसको हम दूर करें। बाज यह है कि आज हमारे बच्चों में संस्कारों की कमी है। आज हमारे बच्चे अपनी संस्कृति को छोड़ कर पश्चिमी सभ्यता की तरफ भाग रहे हैं। वे उधर भाग रहे हैं, इसलिए उनमें संस्कारों की कमी है, जिसके कारण भी हमारे यहां अपराध बढ़ रहे हैं। तो मैं निवेदन करना चाहूंगा कि हम सब भी इसमें अपना सहयोग करें। मेरा इतना ही कहना है। अंत में, आपने मुझे समय दिया, इसके लिए आपको धन्यवाद।

श्रीमती रजनी पाटिल (महाराष्ट्र)ः उपसभाध्यक्ष महोदय, आज इस सदन में एक बहुत ही संवेदनशील और महत्वपूर्ण विषय पर चर्चा हो रही है। यह विषय सिर्फ आज की ही तारीख में संवेदनशील नहीं है, बल्कि बहुत सालों से है और इसके आगे भी सम्पूर्ण समाज के लिए यह बहुत ही संवेदनशील रहेगा।

सर, निर्भया की दुर्घटना के बाद पूरे देश में एक लहर सी छा गयी। ऐसा नहीं था कि निर्भया जैसी एक ही घटना हुई थी। उसके पहले और उसके बाद भी अभी भी ऐसी घटनायें होती हैं, तो मैं नहीं कहूंगी, लेकिन उस घटना ने पूरे समाज की आँखों में एक प्रकार से अंजन डालने का काम किया। लेकिन दो-तीन दिन से जो वातावरण हम पूरे देश में देख रहे हैं, टीवी पर देख रहे हैं और प्रिंट मीडिया में देख रहे हैं, उसमें मुझे लगता है कि इसकी वजह से हमारी जो महिलायें हैं, हमारी जो छोटी बच्चियां हैं, हमारे जो लोग हैं, उनको लगता है कि सही मायने में कानून का भय हमारे समाज में लागू होगा या नहीं।

सर, निर्भया की जो माँ हैं, आशा देवी, उन्होंने मुझसे भी फोन पर बात की थी। उन्होंने मुझे यही बताया कि मुझे मालूम है कि अगर आप कानून पास करेंगे, तो मेरी बेटी का अब कुछ नहीं होने वाला है, वह जो लड़का है, दुष्कर्मी है, उसके साथ भी retrospectively फिर से कुछ होने वाला नहीं है, लेकिन इसके बाद आने वाली जो पीढ़ी है, इसके बाद आने वाले जो लागे हैं, उनके लिए यह कानून होना बहुत आवश्यक है, इसलिए आप सब इसका समर्थन कीजिए।

सर, मंत्री जी ने जो 'The Juvenile Justice Bill, 2015' यहां टेबल किया है, उसके एक चैप्टर की तरफ मैं उनका ध्यान आकर्षित करना चाहती हूं। उसमें थर्ड चैप्टर है, जिसका जिक्र अभी किया, क्लॉज़ 4 सब-क्लॉज़ 3, और उसमें लिखा है कि "No social worker shall be appointed as a member of the Board unless such person has been actively involved in health, education or welfare activities pertaining to children for at least seven years..." आगे लिखा है, "...or a practising professional with a degree in child psychology, psychiatry, sociology or law." सर, इसके बारे में मैं आधा मिनट लूंगी। यह 'or' शब्द मंत्री जी यहां से हटना चाहिए। "Must be" यही होना चाहिए। 'or' का ऑप्शन नहीं देना चाहिए, क्योंकि हम जिस सेक्टर से आते हैं, सब लोग रूरल क्षेत्र से आते हैं, आपने जो प्रावधान किया है कि तीन लोगों की कमेटी होगी, जिसमें एक psychologist होगा, psychiatrist होगा, एक लॉ का अधिकारी होगा और एक महिला होगी, लेकिन जहां ऐसे दुर्गम क्षेत्र से इस तरह के आइडेंटिफाइड लोग जिन्होंने साइकोलॉजी में मास्टरी की हो, ऐसे लोग कहां मिलने वाले हैं? तो ऐसे लोगों के लिए एक स्टेट लेवल की कमेटी होनी चाहिए, जो गवर्नमेंट के पास प्राधिकृत हो जाए, जिनको गवर्नमेंट ने आइडेंटिफाई किया हो और फिर उनके आने-जाने का खर्चा सरकार दे, ऐसा कुछ अगर प्रावधान कर दिया तो मुझे लगता है कि ऐसी जो घटनाएं होती हैं, उनके लिए सुविधा हो सकती है।

सर, दूसरी एक और बात मैं कहना चाहती हूं, जो बाहर भी हमने बहुत बार डिस्कस की है। जब हम मेंटली रिटार्डेड व्यक्ति की ऐज बोलते हैं, तो psychiarist उससे बात करके उसकी मेंटल एज निकालते हैं। जो नाबालिग गुनहगार हैं, उनकी भी मेंटल एज निकालने की आवश्यकता है, क्योंकि उनकी मेंटल एज क्या होती है, उनके ऊपर भी बहुत सारी चीजें निर्भर रहती हैं।

सर, मुझे एक बात यहां पर कहनी है, और बहुत दुख के साथ मैं कहना चाहती हूं। ...(समय की घंटी)... सर, मैं एक ही मिनट लूंगी। The Juvenile Justice बिल के समर्थन में पूरा सदन यहां एकजुट हुआ है, लेकिन जिस तरीके से मंत्री जी ने बयान दे दिया और पूरी राज्य सभा को कठघरे में खड़ा कर दिया, उसका हम निषेध करते हैं, विरोध करते हैं। जैसा कि उन्होंने बोला कि राज्य सभा की वजह से यह बिल पारित नहीं हुआ, जबकि आज हम सब रात के 12 बजे तक भी बैठने के लिए तैयार हैं और यह बिल पारित करके रहेंगे, यही मुझे यहां कहना है।

सर, हमारे नेता आज़ाद साहब ने कहा कि Juvenile Justice Act पहली बार राजीव जी के समय पर आया था और तब 16 साल का प्रावधान था, लेकिन एन0डी0ए0 के टाइम पर उसकी 18 साल की एज कर दी गई, यह भी मैं आप सब की नजर में लाना चाहती हूं।

[श्रीमती रजनी पाटिल]

सर, मैं सिर्फ एक लास्ट बात कहकर खत्म करुंगी। सर, सरकार जिस तरह से अपने एजेंडा की बात कर रही है और पूरे देश के चैनल्स पर जाकर बोल रही हैं कि हम चाहते थे लेकिन इन्होंने नहीं होने दिया, जबिक बिल हमारा ही था, हमने नहीं होने दिया, ऐसा नहीं है। अगर आपकी इतनी पोलिटिकल विल थी, राजकीय इच्छा शक्ति थी तो फिर आपने उस नाबालिग को बाहर जाने से क्यों नहीं रोका? आप उस पर पोटा लगा सकते थे, एन०एस०ए० लगा सकते थे। क्यों नहीं किया उन्होंने? अगर उनकी इच्छा शक्ति होती तो जरूर कर सकते थे।

सर, लास्ट में मैं एक बात कहूंगी कि दो साल पहले जो नारे इन लोगों ने दिए हैं, वे नारे हमारे कानों में अभी भी गूंज रहे हैं। "बहुत हुआ नारी पर वार, अब की बार किसकी सरकार।" किसकी सरकार? जो सरकार महिलाओं को संरक्षण नहीं दे सकती, जो सरकार महिलाओं को सुविधा नहीं दे सकती, निर्भया फंड का तीन हजार करोड़ रुपया तीन साल से पड़ा हुआ है। मैं मंत्री जी से पूछना चाहती हूं कि तीन साल से उस तीन हजार करोड़ रुपए का सरकार ने क्या किया, उसका क्या उपयोग किया, उसका भी जवाब आज उनको देना चाहिए और उसके लिए आपकी जिम्मेदारी बनती है। यही बात कहकर मैं आपको धन्यवाद देती हूं।

...(व्यवधान)...

श्रीमती जया बच्चन (उत्तर प्रदेश)ः निर्भया फंड का तो आप लोगों ने भी इस्तेमाल नहीं किया।

श्री संजय राउत (महाराष्ट्र): सर, The Juvenile Justice Bill, 2015 के ऊपर जो डिबेट हम यहां कर रहे हैं, यह उस निर्भया की वजह से है, जिसने इस शहर में बिलदान दिया और हम सब को जगाया। लेकिन क्या हम सचमुच निर्भया को न्याय दे सके?

श्रीमती जया बच्चनः नहीं।

श्री संजय राउतः हम उसको न्याय नहीं दे सके। हम हमेशा कहते आए कि कानून के हाथ लंबे होते हैं, लेकिन निर्भया को न्याय देने में कानून के हाथ बहुत छोटे पड़ गए। अंधा कानून क्या है, यह हमने इस बार भी देखा है। अनिल माधव दवे जी ने एक बहुत अच्छी बात कही और वे अच्छी बात बोल भी रहे थे। उन्होंने कहा कि एक व्यक्ति बलात्कार करने में सक्षम है, लेकिन वह युवा नहीं है, इसलिए उसको सजा नहीं मिली। वह युवा नहीं है, इसलिए उसको सजा नहीं मिली और इसीलिए हम यहां पर नये कानून के ऊपर चर्चा कर रहे हैं, लेकिन वह कानून नहीं बन रहा है, जो कानून हम चाहते हैं।

दिसम्बर, 2012 में दिल्ली में रेप की जो घटना हुई, उसमें 18 साल से कम उम्र का जो अपराधी शामिल था, उसने ही निर्भया के साथ सबसे भयंकर अत्याचार किया था, जिसकी वजह से उसकी मृत्यु हो गई। उसने सबसे ज्यादा क्रूरता दिखाई, लेकिन यह भयंकर अपराधी छूट गया है और इस तरह का अपराधी छूट रहा है, हम सब लोग उसको कठोर सजा दिलाने के लिए कुछ नहीं कर पाए। हम तीन साल तक कानून नहीं बना पाए। मुझे लगता है कि * ...(व्यवधान)...

^{*}Expunged as ordered by the Chair.

श्री अश्क अली टाक (राजस्थान) : आप यह गलत बोल रहे हैं। ...(व्यवधान)...

श्री गुलाम नबी आजादः सर, मैं माननीय सांसद के सेंटिमेंट का बहुत आदर करता हूं, चूंकि यह रिकॉर्ड में जाएगा, तो यह अच्छा नहीं लगेगा, इसलिए माननीय सांसद की अनुमित से इसको रिकार्ड से निकाला जाए।

المحقاند حزب اختلاف (جناب غلام نبی آزاد): سر، میں مانیئے سانسد کے سینٹیمنٹ کا بہت احترام کرتا بوں، چونکہ یہ ریکارڈ میں جائیگا، تو یہ اچھا نہیں لگے گا، اس لیے مانیئے سانسد کی اجازت سے اس کو ریکارڈ سے نکالا جائے۔ آ

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): कृपया आप इसको विदड्रॉ कर लीजिए।

श्री संजय राउतः आप इसको रिकॉर्ड से निकाल दीजिए। ...(व्यवधान)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर)ः इन्होंने खुद विदड्रॉ कर लिया है। ...(व्यवधान)...

श्री गुलाम नबी आजादः मैं आपकी भावना का सम्मान करता हूं।

श्री संजय राउतः हमारे देश में हर साल सैंकड़ों बच्चे कुपोषण से मरते हैं। आतंकवादी हमले में छोटे-छोटे बच्चे मारे जाते हैं। महाराष्ट्र हो या आन्ध्र प्रदेश हो, किसान अपने नाबालिग बच्चों के साथ आत्महत्या करता है, लेकिन उसकी चिंता हम उतनी नहीं करते, जितनी चिंता हम उस नाबालिग अपराधी की कर रहे हैं। जो लड़का अपराधी है, उसको कठोर सजा नहीं मिलनी चाहिए, ऐसे बच्चों को कठोर सजा नहीं मिलनी चाहिए, इसके लिए हम सब लोग भाग-दौड़ कर रहे हैं, यह ठीक नहीं है।

एक माननीय सदस्यः सब नहीं, बल्कि कुछ लोग।

श्री संजय राउतः सर, निर्भया की जो मां है, हम यहां चार दिन से उसकी एप्रोच देख रहे हैं। मां ने कहा है, "हमें इंसाफ नहीं मिला।" मुझे लगता है कि इस सदन को उस मां की भावनाओं से सहमत होना चाहिए। उस मां ने आगे कहा है, "यदि मुजरिम कानून तोड़ कर अपराध करता है, तो उसे कानून तोड़ कर सजा क्यों नहीं देते? कानून भगवान ने नहीं बनाया है, समय के साथ सब बदल गया है, तो कानून क्यों नहीं बदला? ऐसे तो हजारों बच्चियां बिल चढ़ जाएंगी। अपराध जीत गया और हम हार गए। सबने हमें इंसाफ का भरोसा दिया था, लेकिन हम निराश हैं।' यह एक मां की भावना है और मुझे लगता है कि हमें यानी पूरे सदन को उस मां की भावना से सहमत होना चाहिए। ...(समय की घंटी)... सर, आप घंटी बजाते रहिए, मैं बैठ जाऊंगा। आप समझिए कि आप यहां खड़े हैं और वहां दूसरा कोई बैठा है।

[†]Transliteration in Urdu Script.

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर)ः जब मैं वहां पर होता हूं, तब भी मुझे चेयर की बात माननी पड़ती है और यहां होता हूं, तो मुझे आपको बताना पड़ता है।

श्री संजय राउतः सर, मैं आपकी बात मानूंगा। सर, हमारे देश में 18 साल से कम उम्र के जो अपराधी हैं, उनको नाबालिंग माना जाता है, चाहे उसने रेप किया हो या हत्या की हो। इस मामले में हम बड़े दयालू हैं, लेकिन दूसरे देशों में अगर देखें, तो इंग्लैंड में 18 साल से कम उम्र के बच्चों को, जो अपराधी होते हैं, उनके लिए बाकी आम अपराधी की तरह सजा का प्रावधान है। चीन में यह एज लिमिट 14 से 18 साल के बीच है। अमेरिका के कई राज्यों में, पूरे अमेरिका में नहीं, बल्कि अमेरिका के कई राज्यों में बलात्कार, खून जैसे अपराध करने पर 13 से 15 साल ...(व्यवधान)... नौ साल की बात तो मंत्री जी करते हैं। अरब या इस्लामिक देशों में तो उम्र की कोई सीमा नहीं है। मुझे लगता है कि हमारे देश में चाइल्ड से संबंधित कानून को जुवेनाइल क़ानून से अलग होना चाहिए। ...(समय की घंटी)... सर, एक आखिरी मुद्दा है। मैं आपको बताना चाहता हूं कि जो दाउद इब्राहिम है, उसने मुम्बई में जो पहला क्राइम किया था, उस समय वह नाबालिग था। जब उसने पहला अपराध किया था, तब वह 16 साल का था और अब वह कहाँ पहुंच गया है? वह आज देश के लिए खतरा बना हुआ है। उस वक्त अगर हमारे यहां इस प्रकार के कठोर क़ानून होते, अगर पाकिस्तान हमारे यहां कसाब जैसे लोगों को नाबालिग बनाकर भेजता रहेगा, तो हम क्या करेंगे? वह नाबालिग है, 16 साल का है, 15 साल का है, लेकिन जब वह हमारे यहां हमला करेगा, संसद पर हमला करेगा, मुम्बई में हमला करेगा, दिल्ली में हमला करेगा, तो फिर ऐसे भेजे गए नाबालिंग टेरिस्ट के लिए हमारी भूमिका क्या होगी, यह क़ानून क्या करेगा, इसके बारे में भी सदन को सोचना चाहिए। बाकी, जो क़ानून बना है, उसमें अच्छे प्रावधान हैं, लेकिन यह भावना पूरे सदन की है। खासकर, बड़े-बड़े शहरों में जो organized crimes होते हैं, वहां बच्चों को ही यूज़ किया जाता है। वे 16-17 साल के बच्चे होते हैं, जो बाद में छूट जाते हैं। ...(समय की घंटी)... सर, आपने bell बजा दी, ठीक है, मैं आपका आदर करता हूं, लेकिन अगर निर्भया जैसी घटना फिर एक बार होती है, तो इस क़ानून के आधार पर अपराधी छूट जाएँगे, इतना मैं कहता हूं।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): श्री आनन्द शर्मा जी। आपको भी पांच मिनट दिए हैं। श्री आनन्द शर्मा (राजस्थान): सर, हमारे दल का समय अभी बचा है। उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर): क्योंकि सभी को पांच-पांच मिनट के लिए कहा है। श्री आनन्द शर्मा: अलॉटेड समय की भी बात है।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर)ः नहीं, हम अलॉटेड समय से नहीं चल रहे हैं, इसलिए आपको भी पांच मिनट ही दिए गए हैं। ...(व्यवधान)...

श्री आनन्द शर्माः नहीं, हमारे दल का जो समय है, हम उस पर चलेंगे। ...(व्यवधान)...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर)ः अभी यह डिसाइड किया गया है कि सब को पांच-पांच मिनट ही दिए जाएंगे। आप पांच मिनट में बहुत कुछ कह सकते हैं। श्री आनन्द शर्माः देखिए, उसमें हमारी सहमित नहीं है। ...(व्यवधान)... उपसभाध्यक्ष महोदय, आज जुवेनाइल जस्टिस बिल पर यहां चर्चा हो रही है। इस पर नेता प्रतिपक्ष तथा सदन के अन्य सदस्यों ने अपने विचार व्यक्ति किए हैं। इसकी पृष्टभूमि सब को मालूम है। कौन से ऐसे हालात बने, एक दर्दनाक और घिनौना अपराध हुआ, जिससे इस देश में आक्रोश हुआ और यह देश चौंक गया। उसकी बर्बरता को देखते हुए हमारे समाज में, हमारे देश में यह माँग उठी कि कुछ ऐसे कदम उठाए जाएँ कि उसकी पुनरावृत्ति न हो। अगर कोई संगीन अपराध है, जो किसी भी परिस्थिति में होता है, उसमें एक बार पुनर्विचार किया जाए कि ऐसे केसेज़ में उम्र को कम करने पर विचार किया जाना चाहिए या नहीं। इस पर समाज में, देश में, संगठनों में, संगठनों के भीतर, सदन के बाहर, सदन के अंदर, मीडिया में खास तौर पर संवेदनशीलता को देखते हुए एक विचार नहीं है। यहां यह आवश्यक है कि जो संशोधन सही मायने में क़ानून को मजबूत करते हैं, कारगर बनाते हैं, उनके कुछ पहलुओं पर चर्चा करना जरूरी हो जाता है।

पहली बात, अगर हम इस कानून को देखें, तो इसमें कुछ आशंकाएं भी हैं, कुछ त्रुटियां भी हैं। सबसे बड़ी आशंका इस बात की है - क्योंकि जब कोई भी कानून बनाया जाता है, तो पूरे समाज तथा देश की आवश्यकता और वास्तविकता को देखकर हम उस पर विचार करते हैं, सहमति बनाते हैं और उसको पारित करते हैं, पर यह भी एक वास्तविकता है कि पहले क़ानून बना, जिसका जिक्र हुआ, उसमें सन् 2000 में संशोधन आया और उम्र में तब्दीली कर दी गई। संयुक्त राष्ट्र संघ का भी एक कन्वेंशन है। बहुत देशों ने उस पर हस्ताक्षर किए हैं और भारत ने भी उसको ratify किया है। महोदय, इस पर अलग-अलग देशों के अंदर चर्चा की गई और भिन्न-भिन्न विचार व्यक्त किए गए हैं और आज भी यह बहस का विषय है। प्रगतिशील देशों में, एशिया के अंदर, अफ्रीका के अंदर और यूरोप के अंदर इस पर अभी तक अंतिम राय नहीं बनी है और मतभेद बने हुए हैं।

महोदय, मैं एक बुनियादी बात की ओर ध्यान दिलाना चाहता हूं। हम अपने को थोड़ी देर के लिए भावनाओं से अलग करें, फिर देखें कि कानून का क्या महत्व होता है। हम कानून को कारगर बनाने के लिए उसका अनुमोदन करते हैं। एक बात और है और सदन को सोचना चाहिए कि क्या केवल सख्त कानून देश में अपराध को रोक सकते हैं? हमने इस घटना के बाद देश में एक कानून बनाया था। उस कानून को दोनों सदनों ने आम सहमर्ति और सवसम्मित से पारित किया था। वह कानून बलात्कार के खिलाफ था। बलात्कार के खिलाफ था। बलात्कार के खिलाफ एक सख्त कानून हम देश के अंदर लाए, लेकिन दुर्भाग्य और दुख की बात है कि वैसी घटनाएं बढ़ती जा रही हैं। इसलिए हमें यह संतुलन देखना है कि एक तरफ कानून हों, उसके साथ शासन और प्रशासन की क्या जिम्मेदारी बनती है, इसके साथ-साथ समाज की क्या अपेक्षा है और समाज का क्या फर्ज बनता है, उसे भी हम नज़रअंदाज नहीं कर सकते।

महोदय, जो हमारी महिला सांसदों और अन्य साथियों ने कहा और सदन के दूसरे दलों के नेताओं ने कहा कि देश में सामाजिक जागरुकता की आवश्यकता है, सामाजिक चेतना की जरूरत है, फिर चाहे वे शिक्षा संस्थाएं हों, सामाजिक संस्थाएं हों, धार्मिक संस्थाएं हों, धार्मिक दल हों या राजनैतिक दल हों। आज देश में जो हो रहा है, वह केवल महिलाओं के साथ ही नहीं हो रहा है, बच्चों के साथ, छोटी उम्र के बच्चों के साथ हो रहा है। यह भारत के लिए कलक है और शर्म की बात है। उसके लिए कानून से अलग हटकर, देश में क्रांति लाने की, एक नई सोच पैदा करने की और एक जागृति लाने की आवश्यकता है।

महोदय, जहां तक इस कानून का संदर्भ है, मुझे इस बारे में एक बात जरूर कहनी है...

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Silence in the House, please.

श्री आनन्द शर्माः वह है, जहां संगीन अपराध में heinous crime में आयु 18 से 16 साल करते हैं, तो उससे पहले वह संगीन अपराध क्या है, and I would like, in fact, to urge the Minister and the Government to have absolute clarity and define what are termed as heinous crimes, as has been said by the hon. Member just now. There are new forms of crimes which can be described as heinous. An act of terrorism is a heinous crime; exhorting people to join organisations outside the country, which engage in acts of violence, brutality and terrorism, also, to my mind, is a heinous crime. This Bill, which has been brought forward, has some lacunae. When you look at Section 15, you are talking only of the punishment that in all those cases where the punishment exceeds under the Criminal Proced u re Code. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Madam, you will have a chance to reply.

SHRI ANAND SHARMA: You will have a chance to reply. You are the Minister. Sir, let me read it for the benefit of this House. It is Section 15(1) at page 13. It states, "In case of a heinous offence alleged to have been committed by a child, who has completed or is above the age of sixteen years, the Board shall conduct a preliminary assessment with regard to his mental and physical capacity to commit such offence, ability to understand the consequences of the offence and the circumstances in which he allegedly committed the offence, and may pass an order in accordance..." Now, what does it say? "Where the Board is satisfied on a preliminary assessment that the matter should be disposed of by the Board, then, the Board shall follow the procedure as far as, may be, for trial in summons case under the Code of Criminal Procedure." So, what is there in the Code of Criminal Procedure? It is explained further in this Bill. This needs more clarity. There is another issue here. There is empirical evidence available, experiences of societies and countries that where children, the people, accused young persons, accused of serious crimes have been put through adult criminal justice system, or, in the adult prisons. They come out influenced; they come out not as reformed persons, because of the association, the company, and the exploitation in the prisons. Then, you have 16 years old irrespective of whether you are a boy or a girl. Therefore, it is important, if there is a determination made by the Board, because of an offence that the minor concerned has to be put through the criminal justice system meant for adults, then, there has to be absolute insulation from putting them in adult prisons. There has to be a separate facility for them.

You are also referring here to the Child Protection Officer, Child Welfare Officer. I would like to know from the Minister how many districts in the country have these facilities in place. What has been the allocation of resources? How many psychologists

are there? Then, you are talking of the Board. What kind of assessment will be made, whether they are adequate or not? Though we know about the criminal justice system in India, it is not adequate enough. Even today, you look at the conditions in the prison. When you talk of reform, when you talk of rehabilitation, when it comes to minors, when it comes to young persons, these are the issues which need to be discussed in detail. ...(*Time-bell rings*)... Why are you fond of ringing the bell?

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): I have to do my job.

SHRI ANAND SHARMA: We are very prompt. We look at our time. मेरा आपसे और इस सदन से एक निवेदन है...

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Mrs. Renuka also wants to speak. Leave some time for her also.

श्री आनन्द शर्माः बिल्कुल बोलेंगी। सर, इतना महत्वपूर्ण विषय है, सदन चल रहा है, इसमें बार-बार काहे व्यवधान हो रहा है? आप समय बढ़ा दीजिए, सब लोग सहमत हैं और चर्चा कर रहे हैं।

अंत में, मुझे आपसे एक ही चीज़ कहनी है कि जो यह कानून बने, उसमें, ये सारी बातें, जो हमने कही हैं, नेता विरोधी दल ने और अन्य माननीय सदस्यों ने कही है, इन सारी बातों को आप मद्देनज़र रखें। इसके अंदर कई खामियां हैं। इन खामियों को सरकार कैसे पूरा करेगी? Trafficking के केस में तो आप पांच साल की सजा देते हैं। इसी में है। जो दूसरे कानून हैं...

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर)ः वह बात हो गयी।

श्री आनन्द शर्माः बात सिर्फ उसी पर सीमित नहीं रहेगी। दूसरी बातें जो सतीश चन्द्र मिश्रा जी ने तथा अन्य सदस्यों ने कही हैं, उनके बारे में क्या आम सहमित बनती है, किस तरह आप उस कमी को पूरा करेंगे, तािक हम एक ऐसा कानून दे सकें, जिससे जो छोटी उम्र के युवक और युवितयां हैं, उनकी संवेदनशीलता और जरूरत को भी मद्देनज़र रखा जा सके और साथ ही साथ समाज के अंदर जिन अपराधों को लेकर आक्रोश है, गुस्सा है, उनका भी हम सही समाधान ढूंढें। मेरा यह आग्रह है कि इस विषय पर, इसकी गंभीरता को देखते हुए पूरे सदन की एक राय होनी चािहए, पूरे सदन की एक सहमित होनी चािहए। उससे एक नए कानून को शक्ति मिलेगी और समाज का हर वर्ग इस बात से आश्वस्त होगा कि जो संसद ने अपनी सोच में किया है, परिपक्वता से किया है, समाज के हित में किया है, वह आने वाले समय में समाज में एक सुधार लाएगा, धन्यवाद।

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Shri Ramdas Athawale.

श्री रामदास अठावले (महाराष्ट्र)ः सर, किशोर न्याय (बालकों की देखरेख और संरक्षण) विधेयक, 2015 पर यहां चर्चा हो रही है। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI VP. SINGH BADNORE): Yechuriji, please do not talk across the table.

SHRI SITARAM YECHURY (West Bengal): Sir, you don't protect me. So, I am talking to him directly.

श्री रामदास अठावलेः सर, नीतिमत्ता पर आधारित यह देश है। ...(व्यवधान)... भारत का जो कैरेक्टर है, यह कैरेक्टर नीतिमत्ता को मजबूत करने वाला कैरेक्टर है। गौतम बुद्ध के कार्यकाल से दुनिया को नीतिमत्ता सिखाने का काम हम लोगों ने किया है।

सर, नीतिमत्ता पर जबर्दस्त आघात करने वाली घटनाएं घटती जा रही हैं। मैं इतना ही बताना चाहता हूं कि "*कब तक करोगे, तुम महिलाओं का शिकार" ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): This word may be expunged.

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, what is this? He is a parliamentarian. He can't talk like this.

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर)ः अब आपको बोलने की जरूरत नहीं है, मैं बोल रहा हूं। आप शांत रहिए। ...(व्यवधान)... आप बोलिए।

श्री रामदास आठवलेः "कैसा हुआ है तू इन्सान, मेरी है सारे भारतीयों को पुकार, बलात्कार करने वालों का, तुम करो शिकार।"

सर, जो निर्भया का केस हुआ, 18 साल से कम उम्र के बच्चे ने गलत काम किया, चाहे 16 साल का बच्चा हो, चाहे 18 साल का बच्चा हो, अभी कानून ऐसा है कि जो 18 साल से कम उम्र का बच्चा है, वह अपराध करता है, तो उसको सजा नहीं होती है। आज हम पार्लियामेंट में उसकी उम्र को 18 साल से घटाकर 16 साल कर रहे हैं। मुझे लगता है कि कल कोर्ट ने कानून के मुताबिक निर्भया के केस में जजमेंट दे दिया है। अगर यह कानून बनेगा तो 16 साल तक के बच्चों को भी अपराध करने पर माफ नहीं किया जायेगा, मुझे लगता है कि इसी तरह से बलात्कार करने वालों, अत्याचार करने वालों को सबक सिखाने का काम हम सब लोग कर सकते हैं।

THE VICE-CHAIRMAN (SHRI VP. SINGH BADNORE): I would request for silence in the House, please.

श्री रामदास आठवलेः सर, यह कानून बनना चाहिए क्योंकि भारत में बलात्कार की घटनाएं

^{*}Expunged as ordered by the Chair.

6.00 р.м.

बहुत बढ़ती जा रही हैं। बहुत सारे लोग गलत कदम उठाकर महिलाओं का शिकार कर रहे हैं, लड़िकयों का शिकार कर रहे हैं, बच्चों का शिकार कर रहे हैं। मानवता को कलंक लगाने वाली घटनाएं पूरे देश में बढ़ती जा रही हैं। जो जबर्दस्ती सेक्स करने वाले लोग हैं, ऐसे लोगों को सबक सिखाना चाहिए। मुझे लगता है कि अगर उनको सेक्स करना है, तो शादी कर लेनी चाहिए। ...(व्यवधान)... मतलब इस तरह की जो घटनाएं करते हैं, उनको शादी करनी चाहिए अथवा कुछ और करना चाहिए, तो सहमित से करना चाहिए। किसी की इच्छा के खिलाफ कुछ करना, बलात्कार करना, किसी बस में बलात्कार करना, इस तरह की बातें अच्छी नहीं हैं। सर, मुझे लगता है कि हम सब जो सांसद हैं, हम लोगों ने ऐसी घटनाओं का निषध किया है और इस तरह की घटनाएं भविष्य में न घटित हों, इसके लिए सख्त कानून बनाया है। सब लोगों को फांसी मिलती है, लेकिन 18 साल से कम उम्र वालों को छोड़ दिया है, मुझे लगता है कि ऐसे बच्चों को नहीं छोड़ना चाहिए। बच्चों की तरफ भी ज्यादा ध्यान देने की आवश्यकता है। जो बच्चे भूखे मर रहे हैं, उनकी तरफ भी ध्यान देने की आवश्यकता है। जो बच्चे भूखे मर रहे हैं, उनकी तरफ भी ध्यान देने की आवश्यकता है। जो बच्चे भूखे मर रहे हैं, उनकी तरफ भी ध्यान देने की आवश्यकता है। लोक कड़ी सजा देनी चाहिए। इसीलिए मैं इस बिल का समर्थन करता हूं। हम सब लोगों को मिलकर ऐसे बलात्कारियों को कड़ी सजा देनी चाहिए।

उपसभाध्यक्ष (श्री वी.पी. सिंह बदनौर)ः श्री नरेश गुजराल। ...(व्यवधान)...

श्री रामदास आठवलेः सर, इसीलिए मैं एक और बात बताना चाहता हूं कि शिवाजी महाराज के कार्यकाल में कोई बलात्कार करता था या कोई किसी महिला को गलत नजर से देखता था, तो उसके हाथ-पैर तोड़ने की सजा होती थी। उसके हाथ-पैर तोड़कर फिर उसको फांसी की सजा देनी चाहिए। इसकी भी कानून में व्यवस्था होनी चाहिए। बलात्कारियों के हाथ-पैर तोड़ने चाहिए और उनको सबक सिखाना चाहिए कि कोई दूसरा इस तरह से बलात्कार करने की हिम्मत न कर सके। हमारा यह सोचना है कि इस बिल में हाथ-पैर तोड़ने के लिए भी अमेंडमेंट होना चाहिए।

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Thank you. ...(Interruptions)... Order in the House, please. It is a very serious discussion. Please. Shri Naresh Gujral.

SHRI NARESH GUJRAL (Punjab): Mr. Vice-Chairman, Sir, I deeply empathise with the family of Nirbhaya and the civil society which has been clamouring for justice for so long.

Sir, the release of the criminal who clearly has a sick mind and, according to many media reports, has not been reformed is a symptom of the malfunctioning of our existing justice system.

THE VICE-CHAIRMAN (SHRI V.P. SINGH BADNORE): Just a minute. It is 6'o clock. So, I think till the debate is over and the reply comes from the Minister, we can continue.

(MR. DEPUTY CHAIRMAN in the Chair)

SHRI NARESH GUJRAL: Sir, I know that we cannot pass this Bill with retrospective effect which, at least, would have given some balm to the aggrieved family. But, I am glad that today we have decided to pass this historic Bill and I compliment the Minister for bringing forward this very, very comprehensive Bill which covers very deeply the rights of the victims as well as the other actors in this game. I will not repeat what has already been said by my colleagues since, I wish to dwell more on Section 81 and Section 83. However, the definition of 'the heinous crimes' needs a little more clarity. The Bill says that a heinous crime is one where the penalty for the crime is more than seven years. If you look at the crime of a child who is caught with some quantity of drugs which is more than the small quantity but less than the commercial quantity, the punishment for that is ten years. Now, the question arises: Would then that be considered a heinous crime? That is what needs clarity. Similarly, Section 22 of the Juvenile Justice Act prohibits life imprisonment and capital punishment. But, Clause 88 says, if Juvenile Justice Act and IPC are in conflict, then the punishment which is greater in degree would prevail. Does it mean that a sixteen year old child can be given life imprisonment or can be hung? This also requires clarity. Sir, I run an orphanage in Jalandhar and the hon. Minister has been kind enough to compliment our institution in this very House in the past. But, when I read Section 81 and Section 83 in detail, I can honestly tell you that no wellmeaning person or institution would be able to run adoption centres or child care centres in future because for every contravention it says three years of imprisonment. Most of the time, the contraventions are technical in nature but these are not mentioned. So, I think, the hon. Minister needs to put this into rules that any contravention of the existing Act ...(Interruptions)... Now, it is very important that this is to be addressed. We all have children, we all know the problems of teens, we all know how we have disciplined them. If you read Section 83, if you raise your voice, any little physical violence against the child, punishments are very severe. How would a Superintendent or a Matron in a child care home be able to discipline the child in future? They would be petrified because for every little thing the child would be threatened that they would report them to the authorities in future. So, this again needs more clarity and I hope in the rules, the hon. Minister will take care of that otherwise all these institutions would suffer. So, I hope, Sir, I am the last speaker that we would unanimously pass this historic Bill because the country does not wish to wait any longer. Thank you.

MR. DEPUTY CHAIRMAN: We are already late. I have got two requests. One from Shri A.V. Swamy and the other from Shrimati Renukaji. I will give them three

minutes each. ... (Interruptions)... Only three minutes.

SHRI A.V. SWAMY (Odisha): Sir, one month later, I will be celebrating my eighty-sixth birthday. Now, when this discussion is going on, and when you are taking care of my grandchildren and when you are so concerned, I thought I can't keep myself away and I must join the debate. Therefore, I specially requested you to give me some time.

MR. DEPUTY CHAIRMAN: We wish you a very happy birthday and a long life.

SHRI A.V. SWAMY: Therefore, please give me five minutes, Sir.

MR. DEPUTY CHAIRMAN: No, no. I give you only three minutes.

SHRI A.V. SWAMY: Sir, I do not think by legal measures you can transform people. It is necessary as a deterrent. More particularly for children, this is not applicable. But we are not searching for the roots of this delinquency. The roots lie not merely in the child, the roots lie, first and foremost, at home. Mother is the first teacher. Family is responsible; families are responsible for this type of an erratic behaviour of young children. The next is mother. If I am trying to do something good and keeping away from bad things, it is because of my mother. My mother is the first teacher who teaches me love, affection and sacrifice, and all these qualities she simply does not breastfeed me for my nutrition. She breastfeeds ideals and morals. Today mothers are just transferring that pious activity to Dayees and others; means institutionalizing it. Therefore, the first thing that is happening is, he is losing touch with motherly love and affection, which you would have reflected, which you have transferred to others. That is the first crime we are doing. Let the mothers put their hand on their heart and tell me how much they are distancing themselves from the children. They want to send them to Dayees or to the nursery schools. That is the most important period for learning love, affection and also sacrifice. The second thing is schools ...(Interruptions)...

SHRIMATI JAYA BACHCHAN: Sir, what is he saying?

SHRIMATI KANIMOZHI: Sir, ...(Interruptions)...

SHRI A.V. SWAMY: Because of the shortage of time, I am unable to reply to you. Sir, I would have answered her. I am not just taking it from a book. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Swamy, please speak on the Bill. ... (Interruptions) ... Please speak on the Bill.

SHRI A.V. SWAMY: I can tell you how she has built me up. ...(Interruptions)... Secondly, Sir,...

MR. DEPUTY CHAIRMAN: Only one more minute.

SHRI A.V. SWAMY: When the first child is distanced from the mother, the source of love, then he or she goes to a school. Gandhiji has said, "Teacher is a textbook." Textbook means...

MR. DEPUTY CHAIRMAN: You are not speaking on the Bill. It is not time for a lecture.

SHRI A.V. SWAMY: Sir, I will take one minute.

MR. DEPUTY CHAIRMAN: It is not time for homilies or for lectures. Have you got any suggestions on the Bill? ...(*Interruptions*)... Have you got any suggestions on the Bill? If you have got anything to say on the Bill, I will allow you; otherwise, I will not allow you. It is not time for making such lectures. I am sorry. Shrimati Renuka Chowdhury.

SHRI A.V. SWAMY: Sir, just give me a minute.

MR. DEPUTY CHAIRMAN: Then you should have spoken on the Bill. I respect you. You are an elderly man. I respect you very much. But you should have spoken on the Bill. ...(*Interruptions*)... Okay, take one minute more.

SHRI A.V. SWAMY: Gandhiji had said, "Teacher is a textbook." He didn't say that the boy would go and simply read it. But it is his behaviour. He learns how to behave not from what he teaches, but how he behaves on morals, disciplines, etc. Nowadays, schools, more particularly, Government schools have become a hell. There is no discipline. Whatever he learns from his mother is what shapes him.

MR. DEPUTY CHAIRMAN: Now, Shrimati Renuka Chowdhury. She is the last speaker.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I have been listening patiently to the collective wisdom of my respected colleagues who have articulated on this issue that the nation is seized of today. A lot of emotions are flowing on both sides, and we have a lot of activists outside who are agitating and asking for what they consider 'balance'. Sir, curtailing the discussions on this Bill, which is limited by the time-factor, as it must be in Parliament, doesn't enable us to address all that I mention, the nuances of what this Bill will mean and how it will impact the society in the immediate future and the youth of our nation.

I have heard everyone talking about rape and women. Boys get raped as well. Men are victims of sexual assault as well. Perhaps this is the one field where this is not spoken about as much. It is quite hush-hush. The fact of the matter is that we are pondering over an issue where there is a very thin line between tipping over to an act of vengeance and keeping ourselves on the righteous path. How do we teach our children empathy? I am glad that we have the HRD Minister here because this is something that we have to encapsulate in schools. It has to start from our homes, as rightly said by some of our Members. If a child is witness to the denigration of her mother's status in her home, where the man will come home drunk, beat her and burn her with cigarettes, he grows up believing that women are dispensable commodities, that they are extensions of their entertainment systems, and they are then denounced. On this denigration of women, we have a law also, but which is never applied and used. How many people have been sued for denigrating the status of women? It is only in words. Now, when this happens and the child grows up in a society like that, we bring in a legislation where we say, 'Juvenile Justice (Care and Protection of Children) Bill'. This Bill is for children, not against them. Yes, we have an advanced knowledge today. There is an accelerated change, a telescoping of systems where the young are much more aware than we were in my generation. There is much more awareness. We have the internet. We are locked in the world, whether we like it or not, where we have the free availability and accessibility of pornography. But there is lack of knowledge and lack of sex education. Why do we turn it into a country of prudes when it comes to sex education? Sex education is not asking children to go and have sex, but teaching them to be responsible for a biological act. We have to teach our children empathy and accountability, and unless we learn that, how are we going to bring about legislations that will address all of these? We are now talking about a Bill. There are some concerns, several of which have been spoken by my respected colleagues. So, I am not going to insult your intelligence by repeating that. But there is a provision in the Act, which has been omitted, for treatment of juveniles different from children suffering from leprosy, sexually transmitted diesease, Hepatitis B, tuberculosis or with unsound mind. Even those children are victimised. They are not left alone. They are not left alone by rapists or other people who pretend that they are part of our society. It also takes away a provision which is of cohcern to me, which has given power to competent authorities in special homes to move such children who are suffering from this to special facilities. So, we have got to see that we can empower them and ensure that...(Time-bell rings)... The other thing that would happen and I want clarity on this that what happens in Jyoti's case in December where there was an adult and a juvenile involved? Are there going to be two separate charge sheets for this crime if it is a juvenile and an adult? There are two

[Shrimati Renuka Chowdhury]

people involved in this. Will the same judge who pronounced a verdict for the adult also address the juvenile? Are there going to be separate processes that will be adhered to? ...(Time-bell rings)... Sir, I am just concluding. We need to look at that. And what happens to minor children who are going out and if the parents go and file a case against them for personal reasons of differences with girl or boy's family? If they are accused of rape, what happens? Also, I am reaching out to the Minister, having been there and done that myself in that space, we have to agree that our homes are really no different from adult age. An abysmally short of care and ...(Time-bell rings)... Sir, I am concluding. If curriculum is given to educational institutes and associative institutes whereby we do capacity-building and raise charges of psychologists, counsellors, vocational guidance, it would be good. Thank you very much.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I have given my name.

MR. DEPUTY CHAIRMAN: No, no; from Congress Party seven or eight Members have spoken. That is enough.

SHRIMATI MANEKA SANJAY GANDHI: Sir, I am really happy that all of them have read the Act and have gone into the details. I am going to endeavour to answer a few of these questions which have come again and again. Ghulam Nabi Azadji has talked about the need for separate detention space for juveniles. The State Government has already mandated to set up such places under Section 49. And as far as education and reform is concerned, you were very worried about education and reform in places of detention. This is provided for under Section 93 in which education and reform is mandatory. Even if they go into Boston, which, as I told you before, does not exist now, but when this Act is finished, they will come into being. And education and reform is mandatory. You have also talked about petroleum and that was a very good point that if we have perhaps more petroleum, things that happen in dark alleyways won't happen. I don't know about dark alleyways so much, but what we have started is a new system called the Mahila Special Police Officer and that will come into being in January. Every village is getting a Special Police Officer who is above the age of 21. She will be trained. Her job is to be a facilitator and to inform whether children are being beaten, whether wives are being beaten by husbands, whether there are crimes taking place, which people don't report or haven't been noticed. We hope that this will act as another deterrent.

Mr. Ravi Prakash Verma talked about the condition of the JJ Boards and that there are not many of them. The JJ Boards have been made in all districts now, preparatory to this Bill and the Bill provides a full chapter on the issue of gangsters using children in the

offences against Children Act. These JJ Boards will be trained again and again and they will be refined again and again. Many of you have expressed the same apprehension that I have. What is the Juvenile Justice Board? Are the people selected just from political bodies or—what we call, I am sorry to use,—ऐरा-गेरा Then, people would need to be adjusted. Then, no; it would not work. That is why, we are already putting the right people in place; we are already training them. I will elaborate on this again. Ms. Anu Aga has asked about how to improve the condition of juvenile homes. This is the first time, literally in decades, that there is going to be an inspection and social audit of juvenile homes. It has already started. There was not even a thing that you tick mark in the boxes. So, we have made that from senior women lawyers on what to look for in a juvenile home. So, that has already been done. Ms. Aga also said, it was also said by another Member, that we, being a signatory, have flouted the U.N. treaty on the rights of the child. Under that treaty, every single nation has the ability to provide for what they see as a lakshman rekha for their children. America's seven States have gone down to 9; France has got 12; many States have got 14-16. The point is, each country has to decide for itself. If this august House decides, we could put 16.

Again, the same issue of children's homes has been raised by Mrs. Kahkashan Perween; it is a lovely name. On the condition of children's homes, I will come to it when I give the statistics of the money that we have put into this. Earlier, checking children's homes was the responsibility of only the States. What we have done is that we have started partnering with the best NGOs in the country in the children's welfare. We are sending them as partners to each children's home to see what can be done to make them better. This is the first time that this is happening. Give me a year and you will not have this complaint again; whether the Bill goes through or not, this will be done anyway. The one that you passed in five years and seven years, the Leader of the House has already explained that the IPC will override that.

Mr. Misra has brought up several points. I said that the lawyers are not included but would be included. They have been included as experts. They are not lawyers for children; they are not lawyers for anybody. If they go into the Adult Justice System, they will be entitled to lawyers for themselves. These are lawyers that we have put in on the Juvenile Justice Act, if they exist. Then, you talked about the assessment. I want to say this, but I don't know whether this is the right forum to discuss it, since you have thought about it deeply. When I was making this Bill, I felt how do you consider rape as a childish act. How can you even nuance it? It should go straight in and all the lawyers and all the police people will say, 'Hang him, hang him, and do something horrible.'

[Shrimati Maneka Sanjay Gandhi]

their activism for children. I asked, 'Can you explain to me what I can do in this matter? Should this be here or we should isolate it?' I am just saying, in this case, there is no question of even going before the Board; you go straight into an Adult Justice System. They said that in this particular case, this child, if he had come before them, might have gone scot-free were there to be a child-like attitude because there were three adults and they brought this child and said, "करो, करो, और करो।" So, he was doing it to impress them which again is a childish thing to do. This is what they explained to me. So when I heard this from them - and we gave a lot of data with it - it was only after I put this up for argument to many lawyers and many Boards, that we decided to leave this in the nuance. I hope that answers your question.

SHRI SATISH CHANDRA MISRA: It answers but it does not satisfy. ...(Interruptions)... You have given an answer but it does not ...(Interruptions)...

SHRIMATI MANEKA SANJAY GANDHI: I am sorry about that. I hope it ...(Interruptions)... Well, let us see when the next case comes up and see, how we deal with it. I hope no case comes up. Mr. Banerjee ...(Interruptions)... Article 14 of the Constitution prohibits ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, please listen. ...(Interruptions)... Please listen. ...(Interruptions)... Proceed.

SHRIMATI MANEKA SANJAY GANDHI: Article 14 of the Constitution prohibits class legislation, not reasonable classification for the purpose of legislation. All children in the age group of 16 to 18 years are treated equally and no two children in the age group of 16 to 18 years, who commit a heinous offence, are proposed to be treated differently in the Bill. Mrs. Chavan said, as I said before, the studies do not indicate that sixteen years -that is what the hon. Member has said – is mature enough to commit heinous crimes. Many other Members have taken a contrary view. I would like to state that we come then to the eternal question that cannot be answered by us and has not been able to be answered by any scientist which is nature *versus* nurture. Is a child a child because he is sixteen and because the cells have not matured or is he a child because he has been nurtured like that? Which one is it going to be? If we are simply going to say every child is a child, because scientists say that the brain is not mature, then you are not taking nurture into account. So we need to decide which side you are going to plump on. It is a mixture of nature and nurture. You may have been brought up very well and your brain is not mature enough, so you commit something. Who knows, but this has to be a mix and match.

She has also said that we have spent much less money. Please let me tell you what I have spent. The financial norms under the scheme were enhanced from 1 April, 2014. Some of the key features of the revised scheme for all JJ Boards and Homes are; increased child maintenance grant from ₹ 750/- to ₹ 2,000/- per child, per month; increased financial norms for construction and maintenance of a new home for fifty children from ₹ 77 lakhs to ₹ 1.9 crores; increased financial support for a special unit of ten children, for children with special needs, from ₹ 4.2 lakhs to ₹ 10.4 lakhs; flexibility in staffing patterns; enhanced cost of construction from ₹ 600/-per square foot to ₹ 1,000/- per square foot or as per PWD norms, whatever it is. This is the money we have actually spent and we have spent more this year than we ever have. So it is not correct that it has gone down from ₹ 200 crores to 65. I would never even allow that to happen. When the Finance Commission took 10 per cent and sent it to the States, this Ministry and the Finance Ministry worked out the way in which every single paisa was returned to us. So there has been absolutely no problem and no cut. One of the things that I would like to say — I am not going to dwell on it a lot- is that a lot of people have gone on saying that poverty has to be addressed first. We, obviously, cannot address poverty. But is poverty the only reason why some children turn criminal? And if so, then how is it that a miniscule percentage turn criminal? Everybody else is equally poor; the victims are poor. If poverty were the only reason for children to become criminal, how is it that Sweden which has not a single poor person, has got the largest number of rape cases in the world, percentage-wise and aggregate-wise? Can we explain that? Nature versus nurture. What can it be? So let us not just look at poverty as a reason. There is poverty and we are all trying in our own ways to diminish it. Shri Rajeev Chandrasekhar has asked for the qualifications of the Juvenile Justice Board members. These were earlier given in the rules; they are now being included in the Bill. Clause 4(2) states, "The Principal Magistrate should have at least three years' experience in this field." Clause 4(3) gives the qualifications of the social worker with active involvement in health, education or welfare activities. All that you know; I don't want to push that. He said that heinous crimes have to be spelt out. Heinous crimes have been spelt out. It is every crime that is listed by the IPC as seven years or more imprisonment. Mr. Naresh, can you give me the piece of paper that I gave you about heinous crimes? I just want to tell you what it is. ...(Interruptions)...

SHRI ANAND SHARMA: You need to define it.

SHRIMATI MANEKA SANJAY GANDHI: I will just explain to you what they are. They are murder, rape, acid attack, kidnapping for ransom, dacoity with murder. That is it.

[Shrimati Maneka Sanjay Gandhi]

Kanimozhiji has given a very emotive thing about a child. That story that you have read out to me is very typical, and it is that kind of child who will never go into the adult system because every part of that child cries out for justice. But under the nuance system that child would never ever go into another system. So, you don't have to worry about that once this Act comes in. I don't think anybody would be irrational enough to have him into an adult system. The J.J. Boards are being trained at every point. They have been given the lead to take external assistance from other experts, not on the Board, if they feel that they are at an impasse.

Now, there seems to be confusion again that the homes are in a bad way. But the homes are in a bad way is not an argument not to pass any Bill. The home is in a bad way, but many of you have asked for more children to be sent to them for longer times. That does not make much sense to me. If they are in a bad way, we are working for the first time to put them right. And each one of us, perhaps, I could just give this suggestion, in Parliament could show more interest in the children homes, detention centres and jails in our constituencies. If we do repeated visits, we might be able to improve them. As I said before, we started a new checking system, which uses reputed social welfare NGOs for checking, as they would look much deeper than anybody has before.

Dr. Keshava Rao has mentioned that he has never seen a Juvenile Police. The Juvenile Police exist by law, and it is designated Police Officer in every police station today, who is designated as a Child Police Officer or a State Police Officer. So, they do exist. We don't need to create a Special Juvenile Police Officer.

You talked about victim rehabilitation. There are existing schemes implemented by the States. I am going to come to those. There are existing schemes implemented by the States for all children, who are victims, and for women also, there are a lot of schemes. We are increasing that helping victims through starting 'One Stop Centres'. Ten of them have been built, and hopefully, in the next few years, we will reach 660. So, these ten, which have been built, have been working very well. So, there will be many more like that. There are also Victim Compensation Schemes that have been set up.

Shrimati Rajani Patil also talked about removing the "or". The provision states that the members should have either some years experience or should have a degree. We have kept "or" only to increase the list. There will be lots of remote areas where you can't find a registered psychologist. You can't find somebody with a degree. In which case, there is an 'all' provision in which you can have an expert lawyer or something until we can get these provisions up to scratch.

Now, this is to come back to the schemes. The Nirbhaya Trust has agreed on victim compensation of rupees two hundred crores, special investigation units of rupees two hundred and fifty crores, one-stop centres in all the States, women's helpline in all the States, and a National Investigation Agency to deal with trafficking.

I am not going into the things like malnutrition.

Somebody has raised a point whether the rape law has made any difference to rape. Yes, it has. What it has done is, many, many women who would keep quiet and suffer in silence have come forward, complained and have cases registered. Though it seems to all of us that the anti-rape law has no effect, but it has had effect only in registration of cases.

Hon. Member, Naresh Gujaralji who runs an orphanage, has talked about the orphanage rules and has expressed a fear that it would be very difficult to run an orphanage if all the caretakers are going to be pulled up. This is not that a child care institution will be for a fine and imprisonment for technical violations. Section 82 refers to only those situations where a worker of a children's home inflicts a corporal punishment on a child. The head of the institution becomes liable only if he refuses to cooperate in the investigation of a complaint of corporal punishment. You will all agree that corporal punishment should not be allowed in children's homes because they are completely defenceless. They do not have their parents who will argue for them. They do not have any relative who would come forth even if their heads are cracked open. Therefore, corporal punishment is a 'no, no'.

Renukaji; my distinguished predecessor, the JJ Bill is gender neutral. It applies just as much to boys, who have been victimized, as girls. When there is a crime, the adults will be tried separately and the juveniles will be tried separately because juveniles first go before the JJ. And, it will never hit the adult system.

I am going to say just two more things about statistics. Miss Aga and others say that only two thousand people have broken the law; so, why to have this Act. In Delhi alone, in 2015, more than one thousand juvenile children of the age of 16 onwards have been arrested for crimes in Delhi. I want to tell you for what crime they were arrested for, so that you can let me know why they should go. On 1st December, 2015, poiice arrested two juveniles on charges of rape and murder of a 25-year-old woman. After they killed her, both had sex with the corpus. After that, they dumped her in a forest area. What should we do with this child? Is it a child-like mind? On 27th November, 2015, a sixteen-year-old girl was molested and pushed to death from the third floor by her landlord's son, who was

[Shrimati Maneka Sanjay Gandhi]

a juvenile, at the Garhi Chowki village in Noida. What should we do with him? On 24th November, 2015, a thirteen-year-old girl was seven months' pregnant after being raped by her sixteen-year-old elder brother. He has been apprehended and sent to a juvenile home. On 17th November, 2015, a four-year-old girl was raped by a thirteen-year-old boy in Andhi area of Jaipur. The girl was playing at her house when her neighbour took her to the roof and raped her. What should we do with him? A seventeen-year-old boy ...(Interruptions)... I am just telling you that we have all these terrible crimes. To say that they are there because somebody is not educated, is also ...(Interruptions)...

PROF. RAM GOPAL YADAV (Uttar Pradesh): We all have read all these things in newspapers.

SHRIMATI MANEKA SANJAY GANDHI: That is right. That is why I am pointing them out. We have a long list. That is why we need the Bill. We need the Bill to make sure that there is some deterrent. Many of them are educated. I have a list here. Out of the children apprehended for crimes between 2013 and 2014, 10,530 were illiterate, 15,000 had primary education, 17,000 had above primary but under secondary education, 5,000 were higher secondary, 38,000 were living with parents, 7,000 were living with guardians and only 1,600 were homeless.

PROF. M.V. RAJEEV GOWDA: Are these heinous crimes?

SHRIMATI MANEKA SANJAY GANDHI: These are the classifications of juveniles apprehended under the IPC.

SOME HON. MEMBERS: Is it about all?

SHRIMATI MANEKA SANJAY GANDHI: Yes, all.

SHRI SITARAM YECHURY: It is 1.2 per cent of the total crime rate. ...(*Interruptions*)... What is the point?

SHRIMATI MANEKA SANJAY GANDHI: I will tell you what the point is. The point is not whether they are one per cent or two per cent or five per cent. In a country of 1.3 billion, how much is one per cent, tell me? Even that runs into millions. Right? ...(Interruptions)...

SHRI SITARAM YECHURY: It is 1.2 per cent of the total crime rate. ...(Interruptions)...

SHRIMATI MANEKA SANJAY GANDHI: Listen to me. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. Let the Minister continue. ...(Interruptions)...

Please continue. ...(Interruptions)...

SHRIMATI MANEKA SANJAY GANDHI: Simply, I am saying this. I am saying ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let her finish it. I will allow you after she finishes.

SHRI SITARAM YECHURY: Madam, it is 1.2 per cent of the total crime rate, not the population.

SHRIMATI MANEKA SANJAY GANDHI: All right. I stand corrected. But even the crime across the board runs into lakhs. Now, the point is that not according to us, but according to the police, this is the highest rising segment of crime, between 16 and 18. Should we not protect the victims as well, as I said this morning? I don't want to talk any more. It is up to you, your sensibilities. Remember, India is watching us. You decide whether we want to bring in a nuanced Bill which protects the children, nurtures them and keeps them safe.

SHRI SATISH CHANDRA MISRA: Sir, the hon. Minister has not replied to one of the most important queries I had raised. ...(Interruptions)... I had asked the hon. Minister with respect to section 15. You have Provided there in that there will be a preliminary assessment whether he knew the consequence, what was his physical position, what was his medical position, and then you will take a decision under section 18 that whether he should be treated of 16 years or 18 years. Then there will be an appeal. Before the appeal, there will be experts who will sit and decide about his mental and physical health. After that, he will get a right to appeal under Section 101 (2). Then, there will be persons who will be different from the previous ones and then you will take a final decision.....

MR. DEPUTY CHAIRMAN: Okay.

SHRI SATISH CHANDRA MISRA: ... whether he has to be treated of 16 years or 18, which will take years together and the result would be that there will be no evidence!

MR. DEPUTY CHAIRMAN: All right.

SHRI SATISH CHANDRA MISRA: So, what is your answer to this?

MR. DEPUTY CHAIRMAN: Madam Minister, would you like to answer this? ...(Interruptions)...

SHRI SATISH CHANDRA MISRA: Sir, I had asked this in the beginning also.

SHRIMATI MANEKA SANJAY GANDHI: Sir, the process has been designed in a way, so that, as many of you have said here, it would be better to have one criminal let off than getting an innocent person into a system.

SHRI SATISH CHANDRA MISRA: Okay.

SHRIMATI MANEKA SANJAY GANDHI: So, that is the reason why he is going to be......

MR. DEPUTY CHAIRMAN: Okay. I shall now put the motion moved by Shrimati Maneka Sanjay Gandhi ...(Interruptions)... Please. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, I have a point to make. You have promised me. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will give you time. ...(Interruptions)...

SHRIMATI MANEKA SANJAY GANDHI: Sir, I would request the House to pass the Bill. ...(Interruptions)... Thank you very much.

SHRI SITARAM YECHURY: Sir, before you take up the matter for passing, voting, etc. I have just got one appeal.

MR. DEPUTY CHAIRMAN: Please.

SHRI SITARAM YECHURY: Sir, law making is not on the basis of sentiments. Law making has to be on the basis of understanding all the implications because what we are making law today is going to stand for at least some time. So, please don't talk on sentiments. All of us have been party to that protest when that horrendous incident took place in Delhi. We all wanted new law. All of us here together unanimously passed the new law and, after that, the Justice Verma Commission — that we appointed late — gave the report where he was against the provision of this Bill saying that you reduce the age of the criminal. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: But let the House confirm it.

SHRI SITARAM YECHURY: Sir, please bear with me for a minute. ...(Interruptions)... Bear with me for a minute. I am only saying, Sir, that you are now reducing it from 18 to 16. Tomorrow, if some 15-year and-eleven-month old commits a horrendous crime like this, then what? Will you come back here to again change it? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is all for the House to decide. ...(Interruptions)...

SHRI SITARAM YECHURY: Secondly, their own Departments tell you, media reports tell you ...

MR. DEPUTY CHAIRMAN: Let the House decide.

SHRI SITARAM YECHURY: Please Sir. Most of the recruitments into the ISIS are taking place at the age group of 14 and 15. Is terrorism not a heinous crime, Sir? ...(Interruptions)... Now, if that is 14, what are we doing? Are we going from 18 to 16, 16 to 14 and then go down further? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yechuryji, let the House decide. ...(Interruptions)... Let the House decide. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, please listen to my appeal. Let the House decide. Now, unfortunately, whatever you call him, the person who is the culprit who has committed that horrendous crime against Jyoti, you cannot punish him now because this law cannot be retrospectively effective. No criminal law, the law that you make, cannot be retrospective. ...(Interruptions)... You cannot punish him. That sentiment of wanting him to be punished — all of us want it — but...

MR. DEPUTY CHAIRMAN: But similar things are going to be repeated. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, you are very right. If it is repeated, what is the provision? Now, the question is, you are coming down from 18 to 16. As I pointed out to you, tomorrow, it may be 14 and then come down to 12. ...(Interruptions)...

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत)ः उस समय सदन विचार कर लेगा।

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA): Let the House decide. \dots (Interruptions)...

SHRI SITARAM YECHURY: My point is, these are matters — I am not repeating all the arguments — that merit a certain consideration. Therefore, my appeal to this House is, we are law—makers, let us make law with the responsibility. My appeal to this House is refer it to a Select Committee and let that come out ...(Interruptions)... because, Sir, now you cannot punish that culprit, that boy. That is over. Unfortunately, that is over. Sir, you had asked from the Chair a question. In the future are we going to prevent it? Yes, we must prevent it. So, what we are saying is, there are so many other ramifications. Please, in the wisdom of the House, I am appealing, as law-makers, do it responsibly, not on sentiments, but on the responsibility ...(Interruptions)... of what we are doing for the future. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have got your point. ...(Interruptions)...

SHRI SITARAM YECHURY: Therefore, my appeal is, let it go to a Select Committee. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let me clarify. ...(Interruptions)... Let me clarify. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, my appeal is that this should go to a Select Committee and then do it. ...(*Interruptions*)... We are not opposing it. But we are saying, consider all the ramifications. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: For your information, I am saying, there were two notices for sending it to a Select Committee. But those were not moved. So, before me, there is no motion for sending it to a Select Committee. So, I have to put it to vote. That is all what I can do. ...(Interruptions)... That is what I can do. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, if the sense of the House is taken, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: There should be a motion. ...(Interruptions)...

श्री मुख्तार अब्बास नक़वी: सर, सेलेक्ट कमेटी के लिए कोई मोशन नहीं है। There is no motion for the Select Committee. सेलेक्ट कमेटी के लिए कोई मोशन नहीं है। ...(व्यवधान)...

SHRI SITARAM YECHURY: You can all move for that. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Point of order. Okay. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, my point of order is this. But before I come to my point of order, I hope you can allow me one minute. ...(Interruptions)... Sir, we had a very good debate. So, to assume that we have all spoken on sentiments is completely incorrect. We have spoken factually as well. ...(Interruptions)... We have spoken factually on sentiments. ...(Interruptions)... So, don't make a sweeping statement. If this House wants to send it to a Select Committee, let every Party stand up and say whether they want to send it to a Select Committee. I am not coming there. My Party is very clear. We want this Bill to be passed. ...(Interruptions)... One minute. ...(Interruptions)... Now, let us come to ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will tell you. ...(Interruptions)... There is no rule for me to take the sense of the House now. Now, I can only put it to vote. ...(Interruptions)...

SHRI DEREK O'BRIEN: We are open. ...(Interruptions)... Let every political party say it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Derekji, please listen to me. ...(Interruptions)... Before me, there is only one way. Since there is no motion to send it to the Select Committee before me, I have to put it to vote. ...(Interruptions)... There is no motion before me. ...(Interruptions)...

SHRI SITARAM YECHURY: There was a motion of Mr. Derek O'Brien. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): He has not moved it. ...(Interruptions)... He has not moved it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: But he didn't move it. ...(Interruptions)... Nobody has moved it. ...(Interruptions)... He didn't move it. ...(Interruptions)...

SHRI SITARAM YECHURY: It was circulated. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: But it was not moved. ...(Interruptions)... Yechuryji; I called the names of Shri Shantaram Naik and I called, I believe, Mr. Derek O'Brien, but they didn't move. ...(Interruptions)... What can I do? ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, you put the motion to vote. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: That is what I am going to do. ...(Interruptions)... Sit down. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, you put the motion to vote. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You sit down. ...(Interruptions)... I don't want every party to join the conflict. ...(Interruptions)... I have to put it to vote. ...(Interruptions)... Sit down. ...(Interruptions)... I will run the House. ...(Interruptions)... I have to put it to vote. ...(Interruptions)...

SHRI SITARAM YECHURY: Sir, we are walking out. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I have to put it to vote. ...(Interruptions)...

SHRI SITARAM YECHURY: It is my appeal to send it to the Select Committee. If you don't accept it — I am not opposing the Bill — we are walking out. ...(Interruptions)...

(At this stage some hon. Members left the Chamber.)

SHRI DEREK O'BRIEN: Sir, my party is in favour of the Bill. ...(Interruptions)... It should be passed. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, the question is:

"That the Bill to consolidate and amend the law relating to children alleged and found to be in conflict with law and children in need of care and protection by catering to their basic needs through proper care, protection, development, treatment, social re-integration, by adopting a child-friendly approach in the adjudication and disposal of matters in the best interest of children and for their rehabilitation through processes provided, and institutions and bodies established, hereinunder and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. In clause 2, there are six Amendments (Nos.17 to 22) by Prof. M.V. Rajeev Gowda. Are you moving?

PROF. M.V. RAJEEV GOWDA: I am moving Amendment Nos.17, 18 and 19. Sir, I also want to seek a clarification which you didn't allow me to earlier. Sir, when the Leader of the House talked about different penalties which were prevailed ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No time to speak. ...(Interruptions)...

PROF. M.V. RAJEEV GOWDA: Sir, what is this? ...(Interruptions)... There is a contradiction in what the Minister said earlier. ...(Interruptions)... And you are not

allowing us to take it up. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Which amendments are you moving?

PROF. M.V. RAJEEV GOWDA: Sir, I am moving Amendment Nos. 17, 18 and 19. They are about definitions. ...(*Interruptions*)... They clarify the issues much more clearly and they would help avoid the problems the law will face. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: He is moving Amendment Nos. 17, 18 and 19 and he is not moving the rest.

Clause 2 - Definitions

PROF. M.V. RAJEEV GOWDA: Sir, I move:

- 17. That at page 3, for lines 15 to 17, the following be substituted, namely:-
 - "(13) Child in conflict with the law" means a child who is alleged to have committed an offence and who has not completed eighteen years of age on the date of commission of such offence;".
- 18. That at page 3, *for* lines 46 and 47, the words "who is found vulnerable and is likely or already inducted into drug abuse or trafficking; or" be *substituted*.
- 19. That at page 4, after line 6, the following be inserted, namely:-

"(xiii) a child who is found begging, or living on the street, or working in an hazardous environment in contravention of Child Labour (Prohibition and Regulation) Act, 1986".

The questions were put and the motions were negatived.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: In clause 4, there are two Amendments (Nos.10 and 11) by Dr. Kanwar Deep Singh. Is he here? He is absent. That means amendments are not moved.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: Insertion of New Clauses 4A and 4B. There is one amendment (No.23) for insertion of New Clauses 4A and 4B by Prof. M. V. Rajeev Gowda. Are you moving?

PROF. M.V. RAJEEV GOWDA: I won't move it. But I hope the Minister will pay attention to it.

MR. DEPUTY CHAIRMAN: That is okay. You may give attention to that. He is not moving it. So, amendment is not moved.

Clauses 5 to 10 were added to the Bill.

MR. DEPUTY CHAIRMAN: Insertion of New Clause 10A. There is one Amendment (No.24) for insertion of New Clause 10A by Prof. M.V. Rajeev Gowda. Are you moving?

PROF. M.V. RAJEEV GOWDA: No, Sir.

MR. DEPUTY CHAIRMAN: He has not moved it.

Clauses 11 to 13 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 14, there are two amendments (Nos. 25 and 26) by Prof. M.V. Rajeev Gowda. Are you moving?

PROF. M.V. RAJEEV GOWDA: No, Sir.

MR. DEPUTY CHAIRMAN: He has not moved.

Clause 14 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 15, there are three amendments, Amendment (No.1) by Shri Husain Dalwai, Amendment (No.8) by Dr. T. Subbarami Reddy and Amendment (No.27) by Prof. M.V. Rajeev Gowda. Now, first, Shri Husain Dalwai; are you moving?

SHRI HUSAIN DALWAI (Maharashtra): Sir, I am not moving, but I will appeal to the Minister to take note of my amendment.

MR. DEPUTY CHAIRMAN: Okay, thank you. Then, Dr. T. Subbarami Reddy, are you moving?

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I am not moving, but I would like to tell the Minister that amendment to clause 15 is only addition of a group of words in the provision, namely, on the date of alleged commission of a heinous offence. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Are you moving?

DR. T. SUBBARAMI REDDY: Is the age to be counted on the date of trial in the court or on the date of alleged commission of crime? I am not moving, but I have this point.

MR. DEPUTY CHAIRMAN: Okay, not moving. The Minister may consider. That's all. Now, Prof. M.V. Rajeev Gowda, are you moving?

PROF. M.V. RAJEEV GOWDA: No, Sir.

MR. DEPUTY CHAIRMAN: He is not moving.

Clause 15 was added to the Bill.

Clauses 16 and 17 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 18, there are three amendments, Amendment (No.14) by Shri Derek O'Brien, and Amendment (Nos.28 and 29) by Prof. M.V. Rajeev Gowda. Shri Derek O'Brien, are you moving?

SHRI DEREK O'BRIEN: No, Sir.

MR. DEPUTY CHAIRMAN: Not moving. Prof. M.V. Rajeev Gowda, are you moving?

PROF. M.V. RAJEEV GOWDA: No, Sir.

MR. DEPUTY CHAIRMAN: Not moving.

Clause 18 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 19, there are six amendments, Amendment (Nos. 2 to 5) by Shri Husain Dalwai, Amendment (No.9) by Dr. T. Subbarami Reddy, and Amendment (No.30) by Prof. M.V. Rajeev Gowda. Shri Husain Dalwai, are you moving?

SHRI HUSAIN DALWAI: No, Sir.

MR. DEPUTY CHAIRMAN: Not moving. Then, Dr. T. Subbarami Reddy, are you moving?

DR. T. SUBBARAMI REDDY: I am not moving. It is about extending reformative services, not only to a place of safety where the child is going, but also it should be continued in a similar manner in the jail, if he gets transferred to jail.

MR. DEPUTY CHAIRMAN: Okay, he is not moving. Then, Prof. M.V. Rajeev Gowda, are you moving?

PROF. M.V. RAJEEV GOWDA: No, Sir.

MR. DEPUTY CHAIRMAN: Not moving. Thank you.

Clause 19 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 20, there are two amendments, Amendment (No. 6) by Shri Husain Dalwai and Amendment (No.31) by Prof. M.V. Rajeev Gowda. Shri Husain Dalwai, are you moving?

SHRI HUSAIN DALWAI: No, Sir.

MR. DEPUTY CHAIRMAN: Not moving. Then, Prof. M.V. Rajeev Gowda, are you moving?

PROF. M.V. RAJEEV GOWDA: No, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Amendments not moved.

Clause 20 was added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 21, there is one Amendment (No.32) by Prof. M.V. Rajeev Gowda. Prof. Rajeev Gowda, are you moving?

PROF. M.V. RAJEEV GOWDA: No, Sir.

MR. DEPUTY CHAIRMAN: Not moving.

Clause 21 was added to the Bill.
Clauses 22 and 23 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 24, there are three amendments, Amendment (No.7) and Amendment by Shri Husain Dalwai and Amendment (Nos. 12 and 13) by Prof. M.V. Rajeev Gowda. Shri Husain Dalwai, are you moving?

SHRI HUSAIN DALWAI: No, Sir, I am not moving, but again, I appeal the Minister to take note of that.

MR. DEPUTY CHAIRMAN: Okay, the Minister may take note of that. Then, Prof. M.V. Rajeev Gowda, are you moving?

PROF. M.V. RAJEEV GOWDA: No, Sir.

7.00 р.м.

MR. DEPUTY CHAIRMAN: Not moving. Thank you. Amendments not moved.

Clause 24 was added to the Bill.

Clauses 25 to 45 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 46, there is one Amendment (No.15) by Shri Derek O'Brien. Are you moving?

SHRI DEREK O'BRIEN: No, Sir.

MR. DEPUTY CHAIRMAN: Not moving.

Clause 46 was added to the Bill.

Clauses 47 to 80 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 81, there is one Amendment (No.16) by Shri Derek O'Brien. Are you moving?

SHRI DEREK O'BRIEN: No, Sir.

MR. DEPUTY CHAIRMAN: Not moving.

Clause 81 was added to the Bill.

Clauses 82 to 112 were added to the Bill.

MR. DEPUTY CHAIRMAN: Insertion of a New Clause 113. There is one Amendment (No. 33) for Insertion of New Clause 113 by Prof. M.V. Rajeev Gowda. Are you moving?

PROF. M.V. RAJEEV GOWDA: Sir, the Minister has already pointed out that she has introduced monitoring and social audit. This clause will make that a part of the Bill. Therefore, I appeal to the Minister to accept this amendment, and, the House also to go along with that.

MR. DEPUTY CHAIRMAN: So, are you moving it?

PROF. M.V. RAJEEV GOWDA: Yes, Sir. I am moving it.

Insertion of New Clause 113

PROF. M.V. RAJEEV GOWDA: Sir, I move:

- 33. That at page 43, after Line 51, the following be inserted, namely:-
 - "113(1) The Central Government or the State Government shall monitor and evaluate the implementation of the Act annually by reviewing matters concerning establishment of Board or Committee or Special Juvenile Police Unit where required, functioning of Board or Committee or Special Juvenile Police Unit, functioning of institutions and staff at various Children's Homes, Fit Facilities, Observation Homes, Open Shelters, Special Homes defined in the act, functioning of adoption agencies, child friendly administration of Juvenile Justice and any other matter concerning implementation of the Act.
 - (2) The social audit shall be carried out with support and involvement of organization working in the field of mental health, child care and protection and autonomous bodies like National Institute of Public Cooperation and Child Development, Indian Council for Child Welfare, Childline India Foundation, Central and State Level Social Welfare Boards, School of Social Work and School of Law."

The question was put and the motion was negatived.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRIMATI MANEKA SANJAY GANDHI: Sir, I move:

That the Bill be passed.

The question was put and the motion was adopted.

MESSAGE FROM LOK SABHA

The Payment of Bonus (Amendment) Bill, 2015

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Payment of Bonus (Amendment) Bill, 2015, as passed by Lok Sabha at its sitting held on the 22nd December, 2015."

Sir, I lay a copy of the Bill on the Table.